(ii) MINUTES

SHRI CHANDRIKA PRASAD: Sir, I beg to lay on the Table Minutes of the sittings of the Committee on Absence of Members from the Sittings of the House held on the 27th September, 31st October and 17 December, 1974.

SHRI S. M. BANERJEE (Kanpur):
Sir, where is Mr. Tulmohan Ram
these days? He is not coming to
the House. How does he get his
salary and other allowances?

MR SPEAKER: It is much better that he has not come.

SHRI S. M. BANERJEE: For railway worers, the Government says, "no work, no pay". Even the DA instalments are not paid to them.

How is Mr. Tulmohan Ram being paid his salary?

MR. SPEAKER: His ghost is all the time pervading here.

SHRI S. M. BANERJEE: I am not afraid of ghosts. Let us know where he is these days.

MR. SPEAKER: I shall enquire where he lives these days.

13.43 hrs.

MOTION RE:REMOVAL OF SHRI L.
N. MISHRA FROM MEMBERSHIP
OF THE HOUSE FOR ALLEGEDLY
COMMITTING IMPROPRIETIES AND
MALPRACTICES IN AFFAIRS OF
BHARAT SEVAK SAMAJ

SHRI JYOTIRMOY BOSU: (Diamond Harbour): Sir, I beg to move:

"That this House resolves that Shri Lalit Narain Mishra, a Member of this House and a member of Cabinet be removed from the membership of this House for committing serious improprieties and malpractices as could be seen from the 2988 LS—9

Report of the Commission of Enquiry into the affairs of Bharat Sevak Samaj and in particular as reported in the said Commission Reports in Volume II (Eleven) page 97, paragraphs 29.94, 29.95, 29.96, page 98 paragraph 29.100, page 103 paragraphs 29.128, 29.129, page 110 paragraphs 29.124, 29.147, page 126 paragraph (xxi) and page 127 paragraph 29.194."

13.44 hrs.

[Shri Jagannath Rao Joshi in the Chair]

Trust me, Sir, today it is a very important job....

SHRI D. N. TIWARY (Gopalganj): Sir, this report of the Kapur Commission relates to a time when Shri L. N. Mishra was not a member of this House. According to the practice established here, no motion can come about charges concerning a member during the period when he was not a member of this House. So, how can this motion be moved?

MR. CHAIRMAN: Already the motion has been admitted by the Speaker and it has come up for discussion. You can express your views when your turn comes to speak.

SHRI JYOTIRMOY BOSU: Sir believe me, I am particularly unhappy because I have to do this unpleasant task to stand and impeach a fellow member of this House whom I have known for 9 years. I have nothing personal against him because I am neither a Congressman who would try to get his job if he goes nor am I in' his organisation trying to fight him in his State or elsewhere. He has done, a lot of drum-beating and tomtomming. This he is doing for years and I shall prove with documentary evidence as to what he deserves. If we go through the debates of 28th August 1973, Shri L. N. Mishra says:

"On my part, I would like to categorically state that at no time did I have any precuniary or other interest

1 1 1

[Shri Jyotirmoy Bosu]

in any of the contracts of the Kosi Project or any other Government work. Further, I categorically deny any suggestion that I have interfered with the transfers and postings of officers relating to the Kosi Project or brought my influence to bear on the award of any contract relating to the project.

For the information of this hon. House, I would however, like to mention a personal matter—I have four brothers and during the life-time of my father, who died in May 1951—some 22 years ago—we effected separation among ourselves. Ever since then, we have separate establishments and are completely independent of each other. We have no joint financial interest in any shape or form."

I do not want to go into all those details here.

Recently he has stated:

"My revered father, the late Pandit Ravi Nandan Mishra, expired more than 23 years ago. We opened a charitable hospital for honouring his memory soon after his death. At the time this hospital was opened, I was not even a Member of Parliament.

Sir, I am compelled to strike a personal note. It has been a tradition in our family to commemorate the deceased by building, exclusively out of the family resources, some public institutions of a charitable nature. Accordingly, during the last some 100 years, the memory of my great grandfather, grandfather, grandmother, father and mother has been honoured by the family members by building hospitals, schools, public libraries and temples and naming them after the deceased family members..."

Now, let us get an account from the other side of the counter. Last session also he branged that he would that if anything is proved against him. I sincerely hope that he will be able to disprove what I should be stating today and have the benefit out of it. Otherwise, he should be true to his words and act as he has stated earlier.

I will now quote one or two things. A newspaper report says:

"Mr. U. S. Dikshit today assured the Parliamentary Consultative Committee attached to his Ministry that due procedure will be strictly followed and the charges against the Railway Minister, Shri L. N. Mishra, fairly and impartially gone into."

But, after that, we have never heard anything. Then I wrote to Shri L. N. Mishra a letter on the 25th July to which he never replied. I have said in that letter:

"I had brought widely publicised allegations on the floor of the House against you and in reply to the same you in your wisdom stated the following:—

'I am prepared for any probe. I am prepared to retire from public life.'

The allegations could be proved or disaproved only if a thorough and impartial enquiry is instituted in the matter. May I, therefore, request you to be good enough to come (within ten days) with a request that a Parliamentary Committee be constituted for speedy action? And till such time you are fully cleared of the charges remain outside the Government.

If you do not choose to do so, I shall be left with no other option but to take it that you are afraid to face a Parliamentary Commission of Enquiry because there is substance in my allegations.

Kindly do write to me by return of mail."

Believe me, nothing came out of this letter. I wrote to the Prime Minister and, as usual, that also did not bring me any reply in the sense no reply which has some substance.

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My motion is not one where voting could decide the fate of it. Neither should we hurl words here. I am making an honest submission before my respected fellow members in the House today whether, after what I have stated and after you applied your mind to this, this gentleman should be allowed to continue as a Member of the House and also as a Minister of the Cabinet.

Sir, I regret to say that from the records which I am going to cite and from the debates that have taken place on the floor of the House during the last so many days-in fact, it started in the last session and continued the whole of this sessionwould we not be right in calling him a "perpetual offender"? They have been talking about "habitual offenders". I would much rather like to use the term "perpetual offender" because from the documents it has been established by Mr. Justice Kapoor that everything has been done systematically from mid-50s to enrich some individuals, they have robbed the exchequer of the poor people of this country to enrich themselves. So, I shall say very little of my own.

The Kapur Commission, which was appointed under the Commission of Inquiry Act and, I suppose, based on the recommendations of the Public Accounts Committee of the House, was presided over by a Supreme Court judge, that is Justice Kapur and, therefore, its findings should be taken as good as a Supreme Court judgement.

New I am reading from the Report of the Commission. This is from page 10, Vol. I:

"Both the Bharat Sevak Samaj and the Planning Commission agreed that the Consolidated Accounts showing the overall financial position was necessary but as no steps were taken to maintain the Consolidated Accounts, the matter was

commented upon in the Central Government Audit Report for the The Public Accounts vear 1964. Committee, in its 34th Report (Third Lok Sabha) for the year 1964-65 commented adversely about the non-preparation of the Consolidated Audited Accounts of the Bharat Sevak Samaj showing the overall financial position and wanted the Planning Commission to insist on the submission of such accounts by the Bharat Sevak Samaj from the beginning They alowed a time limit of six months for the submission of such accounts and recommended that no further grants should be given unless and until this was done.

"The Bharat Sevak Sumaj could not render the quisite Consolidated Accounts within the six months allowed by the Public Accounts Committee and they requested for the release of grants and also asked for a proforma for the submission of the Consolidated Accounts to be prescribed by the Government."

"The Public Accounts Committee of the Fourth Lok Sabha again reverted to this matter..." etc. etc.

That is how this Commission came into existence.

Shri L. N. Mishra had been the Convener of the Bharat Sevak Samaj at the crucial time and also, if I am right, the General Secretary of the Central Bharat Sevak Samaj. He gave this reply in the last Session when I wanted to raise this issue, equating it with the Mudgal case. I wrote to the Prime Minister that I wanted to move a motion for his removal from the membership of this House. He had given a reply at that time. I will prove that the reply has no substance; it is nothing put an empty vessel. He had said:

"A complete account of the disbursement of this amount was furnished by the Minister to Shri Lakehmi Narain Jha, Convener,

[Shri Jyotirmoy Besu]

Community Savings Fund Committee, Western Embankment Side, Bharat Sevak Samaj, by a registered letter dated 23 May, 1963. A copy of the letter along with the enclosure is enclosed. The Kapur Commission has included statement of the disbursement in its report as obtained by the Commission from the Planning Commission, but I regret to say that the Commission has not believed this..."

I will quote from the Commission's report extensively. You will kindly give me, Mr. Chairman, a little more time, so that I do not even look that I am doing something out of malice. I will dwell on the documents that I have here.

He says:

"The Kapur Commission has referred to facts without making any comments on the Minister's action.' Then he says:

"But, as has been stated above, the evidence is not complete to enable the Commission to give a definite finding."

Then it goes on:

"To sum it up, it may be said that the Commission has at no stage given any adverse finding or conclusions against the Minister. Moreover, details of disbursements, etc...

Mr. L. N. Mishra contends.: (Interruptions) I will prove from the documentary evidence as to what you are doing. I was not out of context. I am quoting one paragraph. Then I will cover extensively. This is paragraph page 126, volume XI:

"According to the statement made by Mr. L. N. Mishra before Parliament he ceased to be the Convener of the Kosi Project B.S.S. in 1957. But it is not clear in what capacity he withdrew Rs. 2,10,000 in the years 1959 and 1960 ...

In 1957 he ceased to be the Convener but in 1959 and 1960 he draws Rs. 2.10. 000 from out of the Community Savings Fund. Then.

Malpractices

Shri L. N. Mishra (M)

"Mr. Mishra had also stated that he rendered the accounts of amounts he had drawn to Bharat Sevak Samaj and they were satisfied with those accounts....

Now, Sir,

"But those accounts have not been produced by BSS which, if produced and found satisfactory, would have been an adequate reply to the criticism levelled in the legislatures *and even outside."

The Commission did not believe. That I have already mentioned. I want to ask. Why is it that after six years the accounts have to go to the people who have paid the money? They have published. Before I give details, I wanted to demolish the arguments he has put forward in his letter in on the last session and I will do further.

Strangely enough, he ran away from the Commission. That is a very serious matter. What does the Commission say?

Now, Vol. I page 6... (Interruptions) Now, I come to Volume I...

THE MINISTER OF PLANNING (SHRI D. P. DHAR): Which page?

SHRI JYOTIRMOY BOSU: Page 6. Mr. Chairman, they want to know the page. This report has been in their hands for more than a year. Haven't they processed it? Haven't they studied it? But now they want to know the page numbers.

SHRI D. P. DHAR: T must submit that I have not got such a great memory that I can memorise all the 25. volumes.

SHRI PILOO MODY: (Godhra): At the moment, the problem is: can you

read 25 volumes? But you have asked us to memorise the CBI report.

SHRI JYOTIRMOY BOSU: Mr. L. N. Mishra thought it to be wise to run away from the Commission because the inconvenient cross-examinations may bring out more skeletons from the cup-board. (Interruptions) I will read out from the paragraph.

"Notices were issued to the officebearers of the Bharat Sevak Samaj who hold or held high offices in the Government of India whether as Ministers or in the Secretariat, to make their statements on affidavits and the following amongst them submitted their affidavits:—

Mr. Gulzari Lal Nanda.

Mr. L. N. Mishra

Mr. Krishna Prasada

Mr. A. N. Malhotra

Mr. H. K. D. Tandon

Mr. Nanda and Mr. Malhotra were also examined as witnesses but due to privilege provided in the Civil Procedure Code excluding the jurisdiction of courts to summon interalia Ministers of the Central Ministry Mr. L. N. Mishra could not be summoned as a witness."

Shri Nanda, I thought....

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): That is not fair. I have filed affidavit before the Commission and I offered to appear before the Commission but the Commission did not send for me. That fact is mentioned in the report and I met Mr. Justice Kapur at least half a dozen times and told him that I wanted to appear.

14 hrs.

SHRI JYOTIRMOY BOSU: I am quoting from records. I can give it to you Mr. Chairman. Mr Nandaji who appeared as a witness very readily was more of a Minister. And then I

will come to the rest of the things. I will come to Volume 11, page 98. It says:

"A special feature of the public cooperation scheme in the Kosi Project which has been taken credit for by the Bharat Sevak Samaj was the reservation of certain percentages of the running payments for works of community development and this fund was called the Community Savings Fund which was created by the Samaj specifically for the purpose"

Then it says:

'This negatives the claim of the Samaj that the money being of the Samaj, none else had the right to question them about its expenditure.'

This is the Commission's findings.

That this negatives the claim of the Samaj has been borne out by the Commission's observations, findings and recommendations.

Then I come to Vol. 15, page 4. It says:

"From the information made available to the Commission it appears that for the works for which PWD has been able to furnish the figures the payments made amounted to Rs. 6,70,176,930.61; the amounts shown in the Accounts produced by the recipients in respect of those works amounts to Rs. 4,30,07,220.60 only, the details of the units have been given in Table 47-C annexed. In regard to the balance either the accounts have not been produced or in the accounts produced the receipts have not been fully accounted for. The amounts not, accounted for comes to Rs. 2,40,69,710.01. Out of this a major part pertains to the Kosi project where according to the reports of the Bharat Sevak Samaj itself the value of work done should have been Rs. 2,26,09,753.81 wherehave been produced as accounts only for 3 years, i.e. for the year 1963, 1964 and 1965 and the value of work done shown in those accounts comes to only Rs. 40,51,184. 81. No accounts have been pro-

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duced for the balance of Rs. 1.85.58.569.20. The Samai taken the stand before the Commission that the accounts of the Kosi project are outside the jurisdiction of this Commission. The Commission has discussed the question of jurisdiction at another place but suffice it to mention here that it is rather surprising that a society registered under the Societies Registration Act should have had no accounts for such large amounts. This is irrepsective of whether this Commission can examine those accounts or not. This evidence on the record of the Central Bharat Sevak Samaj also shows that they could not obtain the accounts of the Kosi unit even in 1962 or later.

"If the Central Samaj claims credit for Kosi works, it should at least possess complete accounts."

And that is under the convenership of Shri Lalit Narain Mishra. Shri Mishra does not even fight the Bihar Government audit. I will read out. He was opposed to auditing by Bihar Government. This is a letter written to Shri Binodanandan Jha on 9th November, 1961 by Shri L. N. Mishra, Deputy Minister, Labour, Employment and Planning of the Government of India. I quote:

"On 9th November, 1961 Mr. L. N. Mishra, Deputy Minister, Labour, Employment & Planning of the Government of India also wrote to the Chief Minister that the Fund did not belong to the Government, that it was neither a grant nor a loan nor a subsidy given by the Government of India to the Bharat Sevak Samaj and that this was 100 per cent B.S.S. money earned by it. He contended that neither the Kosi Project nor any governmental agency had any right over the monies of the Samaj. To quote his letter—"

To that, this is the letter from which I am quoting another paragraph. This is from Shri L. N. Mishra to the Chief Minister of Bihar Shri Binodanandan Jha:

"It will not be proper and fair for the Government to take upon itself the work of audit of the accounts of an independent organisation like the Bharat Sevak Samai".

Kosi Project or any Governmental Agency have no right in any of these accounts. To this he says:

"Thus, the Bihar Unit of the Bharat Sevak Samaj neither submitted its accounts to the Bihar Government nor to this Commission on the ostensible plea that the money was its own and in the latter case that it was outside the jurisdiction of this Commission. So, in either case, there was a refusal to have the accounts checked up although these were the moneys, to say the least, placed with the Bihar Government, in trust for being expended for specific objects. Even the parent body, the Central Bharat Sevak Samaj, made vain efforts to get accounts from the Kosi Unit and they were put off by the latter."

Now I come back to some other things. Here it is said—page 99, Vol. XI, para 29.101:

"On February 7, 1956 this clause was amended the effect of which was that the whole amount was to be treated as community savings".

Then, Sir, it says: a very interesting

"90 per cent of the value of the work executed will only be paid to the Unit Leader and the balance of value of work done will be deemed to have been surrendered to the Government. The latter amount will be kept in deposit with the Government which will be spent on organisational expenditure of the Bharat Sevak Samaj and community development in a manner to be settled mutually between the Government and the Bharat Sevak Samaj. The Unit Leader shall not lay claim to the said amount kept in deposit and

shall not be entitled to raise any objection whatsoever as to the manner of its deposit".

Of course Unit Leaders are all very close to one person. That is known to everybody in that part of the country:

"The fact that money was surrendered to the Government further negatives the calim of ownership of the money by the Samaj. About the user of the money a resultant trust was created and the money had to be spent in a particular manner including payment to the Central and Regional Samajes for management which as has been said above is destructive of the position of the Samaj that the Bharat Sevak Samaj as such had no responsibility for the contracts or the monies or the accounts."

Then Sir, there comes a very vital portion. Page 103:

"A letter dated July 3, 1967 from the Director (Public Cooperation) in the Planning Commission to the General Secretary of the Bharat Sevak Samaj points out that during their visit to Bihar the Accounts Cell of the Planning Commission noticed that Kosi Project authorities had paid Rs. 2.10 lakhs to Mr. L. N. Mishra out of the Community Savings Fund and the details are given by him and to this letter is attached a statement showing the distribution of the amounts by Mr. L. N. Mishra to the various parties. This is given in Table 29-I. The Planning Commission wanted to know as to how these monies were accounted for by the payees, whether they were spent in accordance with the terms and conditions governing the use of Community Savings Fund."

Then, Sir, the Commission says:

"About 41 years ago, the Kosi Project Construction Committee had constituted an Enquiry Commission but the powers in the Bihar Pradesh Bharat Sevak Samaj and the then General Secretary, Central Bharat Sevak Samaj in 1963 did not allow the Commission to function with the result that nothing came out.

"A little before the 1962, general elections there was a good deal of mud-slinging in the constituency from where Shri L. N. Mishra had stood as a candidate for the Lok Sahha"

SHRI D. P DHAR: This is not an observation of the Commission. You are quoting from a letter of Mr. Khanna.

SHRI JYOTIRMOY BOSU: Khanna's letter You read the para afterwards. It is under quotation.

SHRI D P. DHAR: It is a quotation from Mr. Khanna's letter.

SHRI JYOTIRMOY BOSU: This is the observation;

"On this matter the Accounts Officer of the Bharat Sevak Samaj on August 28, 1967 recorded the following note:—

"M/s. L. R. Pandit & Co., Chartered Accountants, went through the Kosi Project Accounts upto the year 1962-63. They found the amount in the balance sheet against Shri L. N. Mishra but no adjustment thereof.

Kindly get that recorded clearly in your head:

"A reply was sent to the Planning Commission on September 2, 1967, to the effect that the Bihar Pradesh Chairman had stated that the payments made by Mr. L. N. Mishra had been duly entered as receipts in the cash books of the respective committees and properly accounted for and the accounts were being sent to a Chartered Accountant for audit. The files do not...

Mr Dhar, Sir,

"show any audited accounts were prepared or sent to the Planning Commission nor have the accounts been produced in support."

Mr. Dhar, this is the Commission's observation for your kind consideration.

Then, Sir, I come to page 104. Para 29.130. The man who does not sleep, you cannot wake him up. This is the Commission's observation. I am subject to correction, of course, by Mr. Dhar:

"On April 29, 1959 Mr. Mishra received Rs. 1,75,000 and on March 25, 1960, a sum of Rs 35,000 making a total of Rs. 2,10,100. The mode of payment....

It was a lot of money in 1959:

"Of these monies to whom is shown in Table 29-I which has been taken from the Planning Commission files. The statement shows that the two sums above mentioned are not traceable in the cash books of the Bharat Sevak Samaj."

This is the Commission's finding:

"Further, there is no indication as to the Bank on which these amounts were drawn and as the accounts team of the Planning Commission has said, all these amounts were not credited in the books of the Bharat Sevak Sama,"

Money was taken, but, was not credited in the books of accounts, found its way into convenient pocket or pockets. Then, Para 29.131:

"According to the statement made by Mr. L N Mishra in Parliament on June 2, 1971, he had resigned from the convenership of the Kosı Section of the Bharat Sevak Samaj in May, 1957 He also stated that this amount 'was sent to the various people concerned for the purposes it was meant on the recommendations of the committee duly constituted for the purpose' ... "and there was no unaccounted money left. formed the Committee and what authority it had is not shown by anything on the record nor whether the payees were persons who could properly be the recipients these moneys".

This is a very serious matter. May be it is again a Tulmohan Ram story—false vouchers produced, ghost recipients. (Interruptions). I have a right to make comments. Shri Yamuna Prasad Mandal is one of the recipients. I see, in these books of account Better he does not come forward. He is one of the recipients I see here.

SHRI YAMUNA PRASAD MANDAL (Samastipur): He has made a very objectionable remark against me. He is a habitual offender against innocent members, making all kinds of frivolous remarks. One Harijan MP, illiterate, has been harassed, mentally tortured by this man. Again today he unnecessarily brings in the name of that innocent Harijan, illiterate, innocent and poor. I take strong exception to this.

स्याम बाबू इनको जरा ाक्ष इष् न, जन सहयोग के सारे काम जो चल रहे बे वह सारे रुक गये। देश में शुभ का भ बन्द हो रहा है इसके चलने से।

SHRI JYOTIRMOY BOSU: So much noise for Rs 3,500?

The question is posed by the Commission

"Who formed the committee and what authority it had is not shown by anything on the record nor whether the payees were persons who could properly be the recipients of these moneys".

I would like Mr. Dhar to make a note and give a reply particularly to this, amongst others.

The Commission says:

"Mr. L. N. Mishra also stated that he sent full accounts to the Convener of the Western Embankment Community Saving Committee about 8 years previously (which would be in 1963)..."—

Then see the next sentence-

"Unfortunately, whatever these accounts, they have been kept back

by the Bharat Sevak Samaj but the correspondence on the files of the Central Bharat Sevak Samaj tends to show that those accounts were unaudited"—

All cooked up accounts-

"But it is rather astonishing that in spite of the criticisms both in Bihar Assembly and in Parliament, these accounts have been kept back by the Samaj and have not been produced either before the Central Bharat Sevak Samaj or before this Commission".

Now I come to p. 105—if you are not tired.

"Another fact which has been brought out is that the claim of the Samaj was that the money belonged to it, but that is not a well founded claim. The money had been deducted from out of the payments to be made to unit leaders and it was deducted for the specific purpose of Community Savings and Organisational Expenses".

I am choosing to repeat this contention because I know you have been trying to say something different.

Now I come to p. 109.

"A number of schemes were completed in the course of two to three months' time even though no matching grants were paid by the State Government or by the Block Committees. It is not quite clear in what capacity Mr. L. N. Mishra prepared this note because he was a Parliamentary Secretary to the Labour Minister."—

I would like this to be clarified.

SHRI L. N. MISHRA: I was not Parliamentary Secretary.

SHRI JYOTIRMOY BOSU: It is stated in the Commission's report.

All right.

"On June 2, 1971, Mr. L. N. Mishra while he was a Minister of Foreign Trade made a statement in Parliament as follows".

"Within a day or two on my appointment as Parliamentary Secretary in the Government of India sometime in May, 1957 I resigned from the Convenership of the Kosl Section of the Bharat Sevak Samaj".

"But in the same statement before the Lok Sabha Mr. L. N. Mishra clarified the position regarding the Rs. 2,10,000 withdrawn by him in two instalments out of the Community Savings Fund as follows:—"

"I was authorise to withdraw from this fund for the various construction works on the western side of the Kosi A sum of Rs. 2.10,000 was withdrawn in two instalments some time in the years 1959 and 1960 and not Rs. 23 lakhs as publicised by SSP leaders. This amount was sent to the various people concerned for the purposes it was meant on the recommendation of the committee duly constituted for the purpose. I can categorically state here that no money drawn from this fund remains unaccounted for. Full accounts were submitted by me to the Convener of the Western Emhankment Community Committee sometime eight years back and these accounts accepted. The Convener of dulv the concerned committee in accepting the acconts submitted by me, in his letter dated June 15, 1963, addressed to me said: "As directed by you, your letter along with the statement of account was placed before the meeting of the Community Savings Fund (Western Embankment) held yesterday and it was accepted unanimously. The Committee has directed me to convey to you our sense of gratitude for your help and guidance."

It says further:

"This statement shows that Mr. L. N. Mishra had ceased to be the Convener of the Kosi Bharat Sewak Samaj in May, 1957 but he continued to be associated with the

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etc. against

Kosi Section because he withdrew Rs. 2,10,000 from Community Savings Fund and prepared a note on July 1960 about the Community Savings Fund which was sent to the Planning Commission by the General Manager of the Central Construction Service. As has already been said Mr. Mishra had stated that he rendered accounts to the convenor of the Eastern Embankment Community Savings Committee which had been duly accepted by the Committee but it is very unfortunate that the Bharat Sevak Samaj has refused to produce its records before this Commission or even produce them before the Government of Bihar because that would have shown how the monies were spent and by whom and they would have been capable of scrutiny by the Commission.

It further says:

"The Commission would also like to observe that it was the duty of the convenor...."

You know who he is,

"duty of the convenor to produce the accounts at least to prove and corroborate the factum of proper expenditure of the monies withdrawn by different prominent office bearers of the Samaj both past and present."

That is the position with regard to Bharat Sevak Samaj and Mr. L. N Mishra. Then comes the appointment of the Dutta Commission by the Bihar Government to inquire into the accounts of the Community Savings Fund of the Kosi Project Construction Committee and the advances given to the Unit Leaders.

"By a Notification dated the 26th May, 1971 the Government of Bihar, appointed a Commission of Inquiry headed by Mr. Justice K. K. Dutta, a retired Judge of the Patna High Court, to inquire into the following matters:—

Wheher the Bharat Sevak Samaj through the Central Cons-

Shri L. N. Mishra (M) truction Committee and the Kesi Project Construction Committee. on the plea of public co-operation. obtained the construction work in the Kosi Project and through its unit leaders received advances of money between the years 1955 and 1962 out of which over 23 lakhs (twenty-three lakhs) rupees became irrecoverable on account of the non-existence of the unit leaders set up by Shri Lalit Narain Mishra and Shri Lahton Choudhury and whether the said sum of money or any portion thereof was defalcated thereby causing wrongful loss to the Kosi Project Administration and the Government."

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"Whether funds to the extent of Rs 8,43,068 withdrawn by Shri Lalit Narain Mishra and Shri Lahton Choudhury...."

Mr. Lahton Choudhury is now a Congress Minister in Bihar.

".....detailed here in before and any further sum or sums out of the Community Savings Fund were spent in development schemes contemplated by the fund, and if not, who are the persons responsible for the misappropriation, if any?....".

"What was the extent of assets and the pecuniary resources owned by each of the said two persons, namely, Shri Lalit Narain Mishra and Shri Lahton Choudhury and their families, relations and other persons '—that is, what is called benamidars—' in whom they were interested prior to the commencement of works in the Kosi Project and thereafter?"

This was scuttled by a dear friend of ours, a minister now shunted out and a member of the other House, Shri Bhola Paswan Shastri. He was brought to Delhi on that understanding and he scuttled the Commission and the Commission could not proceed.

"The Commission has, therefore, examined the working of the Kosi

Unit of the Bharat Sevak Samaj for the purposes mentioned herein but unfortunately the Bharat Sevak Samaj refused to produce any records relating to their Kosi Unit. So it has not been possible for the Commission to come to definite findings about the claims made by the Bharat Sevak Samaj or about the proper utilisation of assistance given to them or about the maintenance of proper accounts for the organisation, except to the limited extent of what has been shown by the records made available by the Central Bharat Sevak Samaj and by the Bihar Government."

Now the very interesting part has come.

"Out of the community saving...

SHRI D. P. DHAR: What is the page number?

SHRI JYOTIRMOY BOSU: Page 126. I thought you have read the report. Why should I assist your civil servants?

SHRI D. P. DHAR: I thought since he is reading from a report, it is perhaps my right to know the page...

SHRI JYOTIRMOY BOSU: I am giving.

SHRI D. P. DHAR: Give it with a smile, give it generously. I hope he is not inviting me to a wresting bout.

SHRI JYOTIRMOY BOSU: Am I any match for you? Here comes the juiciest part:

Convenership is gone so far as Shri Lalit Narain Mishra is concerned.

"Out of the Community Saving Fund, withdrawals were made between April 1959 and January 1963 by the following two persons:-

Mr. Lalit Narain Mishra: Rs. 2,10, 090.00

Mr. Lahton Choudhary: Rs. 6.33,068,00.

No accounts have been produced showing whether these withdrawals were accounted for and how they were utilised. But Mr. L. N. Mishra has stated on oath that he rendered accounts which were accepted by the Samaj."

The Commission did not believe a word of what he said. This is a matter which the CBI should take charge of now.

"The Planning Commission also made attempts to get the accounts of the withdrawals of the Community Savings in 1967 and the Accounts Cell of the Planning Commission which went to Bihar obtained a statement showing the distribution of Rs. 2,10,000 received by Mr. L. N. Mishra to various parties but this shows only the distribution and does not show how and where the amounts were spent. Further the receipts of these amounts were not traced in the accounts of the Kosi Project Construction Committee by the Chartered Accountant of the Central Bharat Sevak Sama's who went to inspect the accounts."

Did you mark the words, Sir? Receipts were not traceable in the books of accounts.

According to the statement made by Mr. L. N. Mishra before Parliament, he ceased to be the Convener of the Kosi Project BSS in 1957. But it is not clear in what capacity he withdrew Rs. 2,10,000 in the years 1959 and 1960 from out of the Community Saving Fund.....

Thus, the Commission finds that in respect of Kosi Works no accounts have been produced for the following:

- (1) Receipts and payments on account of works costing about Rs. 2.26 crores.
- (2) Advances paid by the Bihar Govt. to the Bharat Sevak Samaj and its Unit Leaders out of which the balance outstanding are Rs. 19.01.520.26.

[Shri Jyotirmoy Bosu]

(3) Profits on Kosi works upto December, 1962 Rs. 16,00;000;00". I do not understand how this man is at large, how this man is an M.P. and a member of the Cabinet and how the Prime Minister is anxious to shield this person. I really fail to understand it

Then I come to another chapter of fraud and deceiving the poor peoples' exchequer, namely, Volume VI, page 6 He outwardly looks very pious but this is what the report says:

"B. TRAINING CENTRES FOR TRAINING OF SUPERVISORY ACCOUNTS AND ORGANISER STAFF

Amongst the schemes proposed and sponsored by the Bharat Sevak Samaj one was for starting 18 training centres 'at about 20 sites' costing about Rs. 2.25 crores. This scheme was proposed in a letter dated April '27, 1956 of Mr. Krishna Prasada te 'Secretary of the Ministry of Irrigation and Power. It sets out 5 benefits of the Public Co-operation Scheme under which they were working:

- (1) Giving employment to agriculturists and not merely to professional labour.
- (2) The exclusion of middle-man's profit.
- (3) Eliminating graft and corruption."

If you ask me, this is the creation of graft and corruption.

"(4) Manual labour wil get more for his work through the Samaj, than through contractors..."

It further says:

"This scheme for the Kosi Profect was as follows:

(i) For training of 125 persons on each bank of the river, i.e. 250 percons in all, for supervisory and accounts staffi; the training was to be for three months....

Taking the first scheme--

(i) The file of the Samaj shows that it was to operate from October 16, 1956 to January 16, 1957. The audited accounts mention the period of training to be from October 1956 to December 1956 and in the report of the auditor it is stated that it operated for 1-1/2 months, ie for half the sanctioned period."

Where did the money go for the rest half of the period? The report further says:

"As there are no account books, nothing can be said as to the factum or the propriety of the expenditure after the scheme had terminated."

"They do not specify the period but presumably they must be from the commencement of the schemes upto the date of the accounts. These figures are at considerable variance with that were shown by the retired Accounts Officer acting as an Auditor.

Don't you call it fraud? Is there no provision in the IPC for this?

It iurther says:

"In this note attached to a letter dated November 7, 1956, Mr. Mishra said that at each centre one Superintendent, one Accounts Teacher and one social Instructor had been appointed who mostly were members of the teaching staff of the local high school. Against this on the margin Mr. K. Prasada wrote 'how can they find the time in proportion they may not be able to have the full appreciation of the needs of our trainees'."

The longer the list, the bigger is the outlay. And the higger is the outlay, the bigger is the pocket. Then it says:

"Mr. Mishra's note also shows that the Kosi Project Department had allowed its Executive Engineers, Assistant Engineers, Divisional Accountants, Medical Officers, Labour Welfare Officers....to take classes of subjects of their interest. Against this portion of the remark of Mr. Krishna Prasada is 'I hope this works; mostly such arrangements remain on paper'."

The report then says:

"It may also be observed that the scheme which was to be worked for three months with an estimated expenditure of Rs. 40,720 was actually worked for half that period and the amount spent was Rs. 40,024.02 i.e. about the same as for three months. Why it so happened is not explained...."

One Mr. Daya Shankar, a retired Assistant Accounts Officer, Accountant-General, Central Revenues, New Delhi, was appointed as the Auditor. The certificate of the Auditor was this:

"Audited and found correct to the best of my belief and knowledge.

Daya Shankar Retired Assistant Accounts Officer, New Delhi."

A very convenient person was found. And he writes his designation as 'Retired Assistant Accounts Officer'.

The Report of the Commission says:

"And this is unsatisfactory certificate of the correctness of the accounts. The report also shows that some trainees in Scheme No. 3 left the training centre before the completion but still grants were paid for those trainees."

People did not exist, but money was drawn by them under the command of my friend sitting opposite.

About accounts, the Report says:

"The Samaj has not produced any account books of the Kosi Training Centres but there is an audited account of the Training Centre which, as has already been said, was prepared and audited by a retired Assistant Accounts Officer of the office of the Accountant General, Central Revenues, at New Delhi. It is not in the usual form of audit reports usually prepared by the Chartered Accountants and shows only the expenditure and there is no proper certificate as to the correctness of the accounts prepared and what they are based on.

"On September 29, 1956, the Government sanctioned the first instalment of Rs. 65,000. This file of the Central Samaj shows that the Samaj had to contribute a sum of Rs. 30,000 and there is a note dated February 19, 1957, by Mr. Mithal in the file of the Samaj which puts a query as to how it was proposed to be done and that it would have to be paid out of the works executed by the Samaj."

Now, the most interesting thing is this:

"It is significant that, although the schemes, had terminated in June, 1957, Rs. 33,000 were sent after that upto January, 1958."

The scheme was over in June. But even after that, they keep on drawing money and they keep on receiving money:

"As the records and books of account of the Kosi Centres have not been produced, the utilisation of the sum of Rs. 78,150 is difficult to determine. Still less as to when the various amounts were spent and on what.

"The Auditor has shown in his audited accounts the actual expenditure on the scheme. . " etc. etc.

Then he says:

".. Now the accounts above given show the total remittances by the Central Samaj to be Rs. 78,150.00 out of which Rs. 33,000 was remitted after end of June, 1957, i.e., after the

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termination or close of the two schemes. How then could the Kosi Bharat Sevak Samaj have spent the total amount of Rs. 1,03,940.70."

Then he says:

"Mr Goela's inspection note on Public Cooperation work above referred to gives his assessment of the accounts. After recognising the good work economically done by .. " etc., etc.

'Then he says:

"..an Accounts Officer was appointed for four months when the training centre was only for one and a half months; that Rs. 8,400 received by Kosi Centre on March 5, 1957, was in excess of the needs of the scheme, and that the cash book was full of overwritings which was very serious defect."

Can you understand this? This is forgery. Foreigners were committed. The cash books were full of overwritings.

Now, it goes on to say:

"In a note by Mr. Mithal dated May 31, 1957, it was pointed out that cash remained in the personal custoday of Mr. L. N. Mishra, the Convenor...

The amount is quite considerable, not nowadays after Mr. Tulmohan Ram's business.

"..as there was no banking facility.

"It appears that the Samaj was anxious to get the second instalment of the grant even though this amount could not justifiably be asked for. Mr. Mishra in his note dated October 26, 1957 said that he had a talk with Mr. Venkataraman, Deputy Secretary of the Irrigation & Power Ministry and he had been

assured that the second instalment . would be paid."

So, it may be noted that the second instalment of Rs. 24,900 was applied for without disclosing the correct facts.

At one place Mr. L. N. Mishra stated (page 15 of the same volume):

"..although Mr. Mishra had said that Rs. 18,000 was paid, no such contribution had been credited in the accounts."

I do not want to go very much into this. I would only say that this is not a matter to be taken so lightly. I want to produce one photostat for which I have written to the Speaker. This is from the Associated Engineering Corporation....

SHRI KRISHANA CHANDRA PAN-DEY (Khalilabad): Bilkul Ghalat Hai

SHRI JYOTIRMOY BOSU: They are contractors and when he was a Minister in Defence Production, this has happened. This is a telegram which quotes: 'Laddubabu ." I take it that this gentleman is related to the Executive Engineer of the Project. It says:

"We are anxious to take up the above work and we have got equipment at our disposal and shall complete the work in time."

This is the photostat I want to place* on the Table of the House because Shri L. N. Mishra talks of his relations and henchmen ...

SHRI B. K. DASCHOWDHURY (Cooch-Behar): Is it relevant?

SHRI D. P. DHAR: The motion relates strictly to certain observations made in the Kapur Commission's report and there is a definite content of this motion. I do not know and I seek your guidance whether any document extrancous to this motion can be suddenly flung at our face at this juncture.

^{*}The Speaker not having subsequently accorded the necessary permission's The document was not treated as laid on the Table.

SHRI JYOTIRMOY BOSU: I am alking about the telex.

SHRI D. P. DHAR: You can go on nowling about the telex till the cow omes home and we will know who cells the lie. But I am at the present moment on this question and I do not think that Mr. Jyotirmoy Bosu would be within his rights to make this a part of the record.

SHRI JYOTIRMOY BOSU: I will help you, Sir.

MR. CHAIRMAN: I was about to ask him about the same thing. But when he read about, I heard him saying something about Kosi.

SHRI D. P. DHAR: He cannot even decipher it. He cannot even read it properly and he wants something to be placed on the Table of the House.

SHRI JYOTIRMOY BOSU: I am an illiterate.

SHRI D. P. DHAR: I do not question your literacy which is adequate for this purpose. Now, my submission is only this. This document has no relevance whatsoever to the point at issue. It is not only highly improper, but it is, I think, contrary to rules to quote from that.

SHRI B. K. DASCHOWDHURY: I am rising on a point of order. To what the Minister has just now said, I would like to add two points more.

Number one: I want to know whether it is related to the Commission's findings, I want to know whether that is part of the record of the Commission, whether they were seized of the matter. And number two is this: Flease see this motion itself. This motion refers to specific paras of the Report of the Commission. You cannot bring in any extraneous matters here. The paragraphs mantioned are specific. It says: Commission Reports in Volume II "page 97, paragraphs 29.34, 29.36, 29.96, page 98, paragraph 29.180, page 103, paragraphs 29.123.

29.129, page 110, paragraphs 29.146, 29.147, page 126, paragraph (xxi) and page 127, paragraph 29,194" So, Sir, these are specific paragraphs which have referred to here in this Motion. So my submission is he cannot bring in any extraneous matter at this stage in this discussion.

MR. CHAIRMAN: I have understood your point, whether it relates to this.

SHRI JYOTIRMOY BOSU: This letter is addressed to the Executive Engineer, Birpur Division, Kosi Project. This is from Associated Engineering Corporation of which Shri L. N. Mishra's brother is owner, partner, etc. etc. It says:

We beg to say that we are prepared to take up the above work that we have got labour at our disposal and we shall complete the same as per your time schedule.—
K. N Mishra, Associated Engineering Corporation. . .'

I have written to the Speaker. .

MR. CHAIRMAN: It is for the Speaker to permit him. Mr. Speaker will come and see it. . .

SHRI D. P. DHAR: Till then it cannot become part of the record of the House.

SHRI JYOTIRMOY BOSU: Very inconvenient for you...

SHRI D. P. DHAR: No.

MR. CHAIRMAN: Mr. Speaker will come and decide. If Speaker will accept it, then only it will become part of the record.

SHRI JYOTIRMOY BOSU: Now, Sir, I have not only mentioned about Mr. L. N. Mishra but there is also another gentleman, Mr. Lahtan Chaudhury, a State Minister in the Bihar Government. (Interruptions).

SOME HON. MEMBERS; How is it relevant?

MR. CHAIRMAN: This is the motion relating to Shri L. N. Mishra. Please confine your observations to this motion only.

SHRI JYOTIRMOY BOSU: I won't even ask for a voting on this. It is a question of making submissions before the House and to draw your kind attention to them so that you are able to apply your mind and after a revelation by a Commission which was constituted under the orders or direction of the PA.C. in this House and after those observations that I have read out, I have no doubt that you could have another three hours of reading, I can tell you that everywhere it has been clearly stated that Mr. Mishra has been mishandling public money.

In the circumstances, he has no right to remain as a Minister in Mrs Indira Gandhi's Government But, since her Government is wedded to corruption. . . (Interruptions).

SEVERAL HON MEMBERS: This cannot go on record.

DR HENRY AUSTIN (Ernakulam): Mr. Chairman, with respect to Mr Bosu, I would say that we should not misuse the opportunity given by the Chair for raising some other matters. Let him confine his remarks to the motion (Interruptions).

SHRI JYOTIRMOY BOSU: Sir, I would only draw your kind attention to one thing. My hon friend Dr. Austin is learned and much more educated than me. In the case of Mr. Mauding in England, he had taken a little money for the charity purpose but that person was involved in a racketing. And so Mr. Maudling did not remain and he resigned from the House of Commons He resigned as a gentleman. Tell me what are the crimes that one should commit to be thrown out of this House or the Cabinet. That is my final submission.

Shri L. N. Mishra (M)
MR. CHAIRMAN: Motion moved;

Malpractices

"That this House resolves Shri Lalit Narain Mishra, a Member e of this House and a member Cabinet he removed from the membership of this House for committing serious improprieties and malpractics as could be seen from Report of the Commission of Enquiry into the affairs of Bharat Sevak Samaj and in particular as reported in the said Commission Reports in Volume 11 (Eleven) page 97 paragraphs 29 94, 29 95, 29 96, page 98 paragraph 29 100, page 103 paragraphs 29.128, 29.129, page 110 paragraphs 29.146, 29 147, page 126 paragraph (xxi) and page 127 paragraph 29.194."

MR Sathe, your name is first. But Mr Bhagat wants to speak.

SHRI VASANT SATHE (Akola): All right.

MR. CHAIRMAN: Shall I call Mr. Bhagat?

SHRI VASANT SATHE: Yes, Sir.

MR CHAIRMAN; Mr. Bhagat.

SHRI H K. L. BHAGAT rose;

SHRI JYOTIRMOY BOSU: May I place this on the podium?

MR. CHAIRMAN: You please give that to the Secretary.

Now, Mr. Bhagat.

SHRI JYOTIRMOY BOSU: I am placing* it. Let it go on record.

SHRI H. K. L. BHAGAT (East Delhi): Mr. Chairman, Sir, . . .

SHRI JYOTIRMOY BOSU: Tis Hazariwala Aa gays. BHRI H. K. L. BHAGAT: Shri Bosu has got a tendency. . . Tis Hazariwala is much more real than the fictitious and imaginary James Bond. I was respectfully submitting that Mr. Bosu has got a tendency to play something like James Bond and he is an expert in confusing the issues.

Now, Sir, what is his motion? We have listened to him for one hour. Please listen to me. I have also gone through the Kapur Commission Report to the extent I could possibly go. And I have seen most of the relevant reference relating to Mr. Mishra, Let us be clear about one thing. His motion is against Mr. L. N. Mishra in the light of the recommendations made by the Kapur Commission. Now, in this motion, we are considering what has been the role of Mr. Mishra and what he has done and what has the Commission said about that? Now, he has drawn his own inference. For the time being I am not commenting on that. I am not also discussing Bharat Sevak Samaj as such because that is not the scope of the discussion. The scope of discussion is very limited as to what Mr. Mishra did in this matter.

Briefly speaking, the situation is something like this. The Bharat Sevak Samaj through their local branch took a contract for this Kosi project earth work and involved some local people to do some earth work. There they appointed some unit leaders and the contract was signed with the Bihar Government by these unit leaders. It was decided that these unit leaders will be paid by the Bihar Government and will in turn distribute the money to the labourers. Now, the unit leaders, who were the contractors, told the Government to pay them 80 to 90 per cent of the amount and keep in reserve 5-10 per cent with them and the Bharat Sevak Samaj will use this amount on some welfare community schemes in the area. That was the point. Now, that money as a matter of contractual obligation was to be paid to the Bharat Sevak Samaj, that is, the unit leaders who were the contractors.

Now, I come to the point where Shri Mishra comes in the picture. They appointed a Savings Committee community projects at the western bank of that project. At certain point of time he was the Convener of that Committee but he resigned and he was the Treasurer also. Now, when was Treasurer he had withdrawn a sum of Rs. 2.9 lakhs through drafts and cheques. That money he had withdrawn on the authority of that Committee which was authorised to draw the amout. The contention of the Bharat Sevak Samaj was-which all along was accepted by the Bihar Government—that the Government had nothing to do with this money and that they are holding this money in trust.

15.00 hrs.

Later on a question arose whether legally this 5-10 per cent of money could be retained by the Government. Now, Bharat Sevak Samaj said this money is part of our contractual earning and this does not belong to the Government. This Was the decision taken by the Bihar Government also but they claimed only some control as to how this money was going to be spent. But, I am only mentioning a question of fact, as it is clear. The amount of Rs. 2,09,000 and odd which was taken by Shri L. N. Mishra through drafts and cheques has been paid by him through drafts and cheques except a small amout of Rs. 1,200. Now, this is all on record. Rs. 2,09,000 and odd were drawn by drafts and cheques by an authorisation of the Committee itself. He disbursed that amount to various parties whose names are mentioned, cheque numbers are mentioned, draft numbers are mentioned and that is placed on the record of the Commission itself along with a statement of Shri L. N. Mishra. That small amount of Rs. I,200 which is given without cheques, even that is also accounted for. Now, Sir, the limited question was, so far as Mr. L. N. Mishra was concerned, he withdrew

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[Shri H. K. L. Bhaget]

the amount. So far as he is concerned, he has accounted for it, by its disbursement to various parties. Bharat Sevak Samaj itself accepts that it has got the account from Mr. L. N. Mishra and that he has paid the amount. They have said so in a letter which they wrote to Mr. L. N. Mishra. That letter has been placed on record, that no money is due from Shri L. N. Mishra Then, Sir, what happened? Shri L.N Mishra submitted an affidavit to the Commission and he explained position and at the same time, in his affidavit, he says that if any assistance is required from him, which the Commission would like to have from him, he will be at the disposal of the Commission. Now, Sir, he makes an offer to the Commission that he has disbursed the money and if anything more is required from him. he will be at the disposal of the Commission. He is not summoned by the Commission. Now, the question is not whether Shri L. N. Mishra has given an account of the amount disbursed by him. What the Commission has been asking for is, how that amount was spent, whether it was spent for community projects or not. There, the Bharat Sevak Samaj took the position and they said that this was their money and therefore they were not bound to produce the accounts on this. Here, I would make a further statement. When this matter came up, the Commission told Mr. Nanda that he should satisfy himself whether money has been spent or not. Mr. Nanda saw the accounts and he told the Commission-this is on recordthat he was satisfied. Now, so far as Shri L. N. Mishra is concerned, he withdrew Rs. 2.09,000 and odd authorisation, he disbursed the various people and he submitted an account to the Committee. He informed the Commission, and gave all details to the Commission. The Commission did not call him for any further account. I will be very brief. The difficulty is that these are matters, which apart from commonsense, require

kind of a legal knowledge at least. The difficulty with him is that does not know, or if he knows, he deliberately ignores it. Now. the question is, there is no observation, whatsoever, nowhere by the mission that Shri L. N. Mishra was bound to produce these accounts, that Shri L. N. Mishra was asked produce these accounts or that it was his responsibility to produce accounts, this particular account. The Commission has certainly said about the convenor of Bharat Sevak Samaj. Shri L. N. Mishra was not the convenor. It was one Shri L. N. Jha. The responsibility for producing the audited accounts was of that man. The Commission's observation is that the consolidated accounts were not The Commission has unproduced favourably commented on it and said that they should have produced. But at the same trme, if you go through the remarks of the Commission, you find that the Commission says that since these things were not with them, they cannot make any observations apportion any responsibility on any particular person. The observations of the Commission are very clear and this is all on record. So, it is absolutely wrong to say that the Commission has made any unfavourable or unsavoury observations against Shri L N. Mishra. Now, here it is not even a case where somebody has said that this money was defalcated, that the work on Kosi project-I am not talking about the community projectswas not done properly or anything of that kind. I do not know. I saw the Evaluation Report in regard to the Third Five Year Plan. There, on page 294, it is mentioned that this work was done long before the scheduled date of completion and with much lesser expenditure than was anticipated. This is mentioned in the Evaluation Report of the Planning Commission itself, whatever its worth may be. So the issue is simple. Shri L. N. Mishra has in a certain capacity withdrew a sum of Rs. 2,09,000 and odd and he disbursed it and the disbursement has been disclosed to the Commission on oath by L. N. Mishra

supported by the Bharat Sevak Samaj itself. Now, whether the money was spent in a particular manner or not is the question. The BSS took up a legal contention-they said not only about this-on a principle. If you see the report, even the Commission does not say that it was government money. The Government say that according to the agreement, the Government had a right to see how it was being expended because it was mentioned in the There were no straightcontract. forward observations in the Report that the money was not BSS money. I am not going into the question whether the BSS should have produced the accounts or not. If I were in their place, I would have produced the accounts. But to make a story out of this and to say all that he has said and to ask for all that he has asked is, to say the least, very imselves. ·

We are in this House. I do not know how far in the atmosphere that has been prevailing here it is possible to be objective. But L know that determinedly some people are doing something which is injurious to all of us. I would not like to say either this side or that side, but they stand here against all rules and regulations and say what they like. Somebody told me that some servant of somebody came to Shri Vajpayee and said something to him. So he came here and said every thing. He said something about the CBI. First he said it is bad; they say it is good and want to see their report.

I am only commenting about one thing that was done. During all these ten fifteen days all the opposition leaders have not been able to add even a single clue of evidence to what the CBI has collected They have only been harping on the CBI, what It said. As the Speaker very rightly said, we should not make this House mass slaughter house. But we are digging the grave of sound principles of democracy, whether on this side or that side. But that side has taken the initiative in this.

Now what has the Commission said about the Prime Minister? We are considering the Commission's Report. But Shri Jyotirmoy Bosu brings in this breath or that the Prime Minister. The Prime Minister is not going to be reduced by what he says. If she were to depend upon his certificate, she would have been out long ago; if her fate was to be determined by his abuses, she would have been out long ago. But she does not depend upon his certificate or appreciation; she depends on the confidence of the people of which she has ample.

I do not know whether a midterm poll is coming. But the Opposition is nervous. Everyday they are saying that a midterm poll is coming. You do not have confidence in yourselves.

This is the usual technique of mudslinging and character assassination. I am sorry to say this is a diversion. By this the Opposition has done a great disservice to this country by diverting the attention of the nation and the law makers of the nation from major issues of national international importance which should have been discussed in this House. This month has gone, I say without any disrespect it has not been utilised for the benefit of the people as could have been done, and the responsibility for this is on a way ward, theatrical, irresponsible, mudslinging and character-assassinating Opposition.

MR. CHAIRMAN: Shri Madhukar. I would like to bring to the notice of members the scope of the debate. It is a limited one. We should not bring in extraneous matters like reference to the Prime Minister or elections, this and that. Let us confine ourselves to the report on the Bharat Sevak Samai.

श्री कमल मिश्र 'मचुकर' (केसरिया): श्राध्यक महोदय, माननीय ज्योतिमंय बसु जो मोशन लाए हैं श्रीर उस मोशन के ऊपर हम लोग जो कह रहे हैं उसमें मुख्य जो श्राशय

[श्री कमल मिश्र 'मधुकर']

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उनके कहने का है वह यह है कि श्री एल ० एन० मिश्र ने बहुत भ्रष्ट सारे काम किये हैं भीर उसके कारण उनको लोक सभा का मेम्बर नहीं रहना चाहिए। में समझता हुं भीर हमारी पार्टी की यह समझ है कि किसी भी भ्रष्ट भादमी को चाहे वह लोक सभा का मेम्बर हो या मिनिस्टर हो या कोई भी हो उसकी प्रोटेक्शन करने के लिए हमारी पार्टी नहीं है ि अपेर किसी किस्म के करणान का हिम समर्थेन नहीं करना चाहते। लेकिन हम यह भी समझते हैं कि जो हमारे देश में व्यवस्था है प्जीवादी व्यवस्था है दनिया का कोई भी देश ले लीजिये, वहां करप्शन होता है। इसलिये झगर हम सही माने में करणान को हटाना चाहते हैं ग्रीर डिसर्पमनेट द्विटकोण है ती हमें समाज के उस मूल बाधार से सड़ना चाहिये जहां से करण्शन पैदा होता है। करण्यान के नाम पर बहुत सारे ऐसे लोग हैं जो कहते हैं कि करप्शन से लड़ना चाहते हैं। निकिन उनकी नीयत लड़ने की नहीं होती। क्योंकि करण्यन से लड़ने का सवाल पार्टी का सवाल नहीं है, सरकार का भी सवाल नहीं है बल्कि जनमत इतना जगाया जाय कि अगरकोई मंत्री एम० पी० या एम० एल० ए० समर करण्ट है तो उसके किलाफ़ कार्यवाही होनी चाहिये। प्रश्नी हाल में श्री गोयन्का का सवाल उठा था उन्होंने जवाब दिया क्सिसमें प्रश्न यह था कि उन्होंने लोक सभा के मेम्बर की हैसियत से कुछ किया था कि नहीं। माननीय ज्योतिर्भय बसू ने जो बातें कही हैं उनसे उन्होंने अपने केस को बनाया नहीं है बल्कि भीर बातों को जोड़ कर इस तंग से रखने की कोशिश की है जिससे सारा ब्लैम माननीय चाहता है कि अाप जब वृष्टिकोण अपनाते हैं करणान दूर करते के लिए तो भावको उतने ही जोरदार शब्दों में इप्रर भी विरोध करना चाहिये कि यहां भी करणान है 💆 इसलिये मेरा निवेधन है कि करफान की दूर करने

के सिलसिले में जो दृष्टिकोण सदन में चल रहा है वह करण्यान को दूर करने का नहीं है बिल्कः राजनीतिक प्रश्न बन गया है-। देश में चुने हुए लोगों को हर तरह से बदनाम किया जाय जिसके मूल में ग्रान्ड ग्रलायंस काम कर रहा है जिसमें दिखण पंची भीर बाम पंची लोग शामिल हो रहे हैं भीर बे चाहते हैं कि जब कोई भीर राजनीतिक प्रश्न नहीं है तब ऐसे प्रश्नों को उठाया जाय जिससे देश में जनतन्त्र पर हमला हो भीर वह कमजोर हो

माननीय भगत जी ने कानूनी दृष्टि सें बहुत बातें कही है। ग्रगर इसके बाद भी किसी सदस्य को संदेह हो तो सरकार की बहुत सी कमेटियां हैं जो जांच कर सकती हैं कि श्री एल० एन० मिश्र उसमें कैसे इनवाल्ब्ड हैं। लेकिन मैं नहीं समझता कि यह प्रश्न डिसपैशनैट बंग से उठाया इसलिये हम इस मोशन का विरोध करते हैं क्योंकि इसमें कोई बुनियाद नहीं है, तथ्य नहीं है। केवल राजनीतिक दृष्टिकोण है। भीर पोलिटिकली मोटिबेटेड हो कर किसी बात को कहने से समस्याश्रों का समाधान नहीं हो सकता। इसके लिये तमाम दलों को कोई ऐसी मशीनरी इवाल्व करनी चाहिये जिस के जरिये चाहे मिनिस्टर हों, एम०पी० हों, एम० एल० ए० हो या ग्रधिकारी हों उन पर ग्रगर कोई करणान के चार्जेज हों, तो उनकी जांच होनी चाहिये। लेकिन बहां हम समझते हैं किसी व्यक्ति पर करण्यान के चाजेंज राजनीतिक उद्देश्य की पूर्ति से लगाये जा रहे हैं तो हमारा दल उसके साथ सहयोग करने के लिये तैयार नहीं है। इसिलये इस बात को मानते हुए ग्रगर सरकार वा सदन समझता है कि नहीं उन्होंने कुछ गड़बड़ की है तो जांच की जानी चाहिये। सेकिन को बातें माननीय बसू जी ने बही हैं वह आधार नहीं बनती हैं उनके मोक्षन को सबोर्ट करते के लिये और इस बात की मानने के लिये कि भी एक एन मिम इन ग्राउन्ह्स पर लोक सभा से हटा दिवें जीवें।

भी नवल विकार सिंह (मृजपकस्पूर): सभापति महोदय, आप ने स्तमद्विक जीव ग्रीक्टोपस का नाम सूना होगा जिसे हमारे यहां घठसुंड़ा कहते हैं। इस की तारीफ यह है कि जब गोताखोर उस को पकड़ने जाता है तो ग्रपनी ग्राठों सुड से काले प्रकार का एक द्रव्य छोड़ता है भौर उसकी वजह सेगोताखोर उस को खोज नही पाता है श्रीर वह ग्राठस्डा भाग जाता है। हमारे माननीय ज्योतिर्मम्य बस् ने अपने भाषण में उस के एक गुण का प्रयोग किया है और वह यह कि कपूर ग्रायोग का प्रति-वदन पढ़ते समय कही कपूर कमीशन की पक्तिया भीर कही उन्होंने भ्रपनी टिप्पणी इस खुबसूरती के साथ पढ़ते चले गए कि सदम मे सभी के लिए और प्रेम के लिए यह जानना म. ध्वल हो गया कि कौन सा ग्रश उन के भाषण का वमीशन की रिपोट का है और कौन मा अश उन की अपनी टप्पणी का है।

भो ज्योतिमय बसु. नहीं भाई। I did not except it from you.

श्री नवल किज़ोर सिंह : कपूर ग्रायोग की जो टिप्पणी है वह पूरी भयानकता के साध सदन में उपस्थित हो जाय यह उन का प्रयास रहा। उस विषय के सम्बन्ध मे विचार करते समय में मदन का ध्यान, जो माननीय भगत के उस परिवेश की भ्रोर ले जाना चाहता हं जिस परिवश मे भारत सेवक समाज की स्थापना इस देश में हुई। उस ने जो जो काम किए उस के सबध मे तृतीय पचवर्षीय योजना का एक पैराग्राफ ग्राप की अनुमति से पढना चहता हु भीर उस सं भाप को यह माल्म होगा कि जो कुछ कोसी मे हुया वह कोई श्रलग एक उदाहरण नहीं था। उस तरह की सारी विचाराधारा इस देश में थी और को शश की गई थी उस तरह के और भी काम सारे देश में हों। एक निश्चित उद्दश्य की प्राप्त करने के लिए खब कम करने के लिए, विचौलियापन दूर करने के लिए, समय के भीतर । नर्मीण कार्य हो और उसमें जनसहयोग प्राप्त हो सके इसको

ध्यान में रखते हुए भारत सेवन समाज की स्थापना हुई।

"The Bharat Sevak Samaj formed to provide a common platform with the object of drawing out the available unused time and energy of the people and directing them into various fields of social and economics activity. The Samaj had adopted a comprehensive and has branches all gramme the country. It has a over large cadre of trained worker. Its association with the Kosi Project during 1955 to 1959 has brought forth evidence of lar the large possibilities of reducing cost improving quality of performance speeding up completion of various projects through public participation."

श्रव कोसी के वारे में १ इसी पैराग्राफ में लिखा हुआ है कि कोसी में भारत सेवक समाज के जनसहयोग का श्रायोजन करने में उस क्षत्र में क्या हुआ:

"Against the original estimates of Rs. 11.5 crores, the actual expenditure on the Kosi Embankment Scheme came down to Rs. 6.5 crores. The work has completed in 1958 against the target date of 1960, i.e. 2 years in advance. This unique achievement was also overlooked by the Commission"

मैंने इस पैरे का जिक इम लिए निया है कि
मै उन विचारों की पृष्ठभूमि दे दू कि जिस
पृष्ठभूमि में भारतरेवक समाज की स्थापना हुई
थी, ग्रीर उस तरह के काम इस को दिए
गए थे।

समापति महोदय, शायद धाप ने कभी देखा होगा, कोसी के दोनों तरफ बहुत बडी लम्बाई के बाध बाध गए है। इतनी बड़ी लम्बाई में अगर सरकार को बांध बंधाना एड़े तोउस क लिए सैंकड़ों, हजारों एकड़ असीन का अध्यहण करना होता है। कोसी में

श्री नवल किलीर सिंही

जन सहयोग की वजह से एक एसी हवा बन ं गई कि"एक भी मुकदमा लड-क्वीजीशन का दयार हीं नहीं हुआ, किसी ने कोई मक्दमा नहीं किया। मैंने खासकर दो बर्षवाली बात पढ़ी है-इस हवा नवहां दो वर्ष पहले ही योजना को पूरा करने में मदद दी भीर करीब करीब सरकार का 5 करोड़ रुपया बचा दिया।

समापति महोदय, एक समाजिक कार्य-कर्ता होने के नाते मैं उन कार्यों को बहुत मास से देखने की कोशिश करता था। उभ क्षेत्र में उस जमीन में स्वर्गीय पं॰ जनाहर लाल नेहरू गए थे, हमारे उस जमाने में बिहार के चीफ मिस्टर थे—डा० श्रीकृष्ण सिह—वेगए थे अत्रये लोग एक बार नही गए वे, कई कई बार गए थे और गाववालों को, पचायतवालों को जमा कर उन का हीसला बढ़ाया था, श्राशींबाद दिया थ।।

भव, उस समय यह काम किस प्रकार कराया गया ? यह जो योजना थी, यह उस प्रकारकी थी कि जितनी पचायत है उन के जो मिलया हैं, या जहा पचायत नहीं हैं वहा युनिड सीडर बना कर, उस गाव के उस क्षेत्र के एक आदमी के जिम्मे यह काम दिया जायगा। बह भादमी रिडयुस्ड रेट पर, उस रेट पर जिस का मैंने धामी उल्लेख किया है, जिस में यांच करोड़ रुपए की बचत हुई, उस रेट पर बह काम करायगा। उस का 90 प्रतिशत मजदूरों को देने के लिए होगा---मैं बहुत विस्तार में नही जा रहा ह-शेष 10 प्रतिशत जो बचेगा उस को एक जगह जमा किया जायगा। भीर उस पैसे से क्षेत्र अ सार्वेजनिक उपयोग की सस्थाय बनेगी। इही सड़क बन, कही पुल बने, पुस्तकालन सने, पंचायत भवन बने, स्कूल या कालिन अने । उसी पैसे का एक कालिज भ्रमी जल प्हा है-मेरे एक साथी ने बताया है कि उस का नाम "जनसहयोग कालिज" है या भारक सेवक समाज कालेज है।

उस तरह की योजना लोगों के दिमांगर्ने यी घीर उस के कन्बितर बने-भी लॉलत नारायण मिश्र । मेरा ख्याल है ये दोनों तट के कन्दिर थे. कोंकि उस अब में ये बहत बड सामाजिक कार्यकर्ता थे ग्रीर उन का सबध काफी लोगों से था। यह उस क्षत्र से लोश सभा के सदस्य भी थे, इ,स लिए भी इन को कनिवतर बतना गना, क्योंकिय जा:-पहनीय का श्रायोजन इस में करता था, जो एक जिम्मे-दार ब्रादमी ही कर सकता था। इनने बडे पैमाने पर वह जरु-सहयोग का सारा काम हपा. उस से मजदूर भी बहुत प्रसन्न हुए, उन को प्रच्छी मजदूरी मिली. ताम-जोख में उन के माथ कोई बईमानी नहीं हुई। प्रव उस का जो 10 प्रतिशत रूपया बचा-उस 10 प्रतिशत रुपए को लेकर ही आजयह मारी बहुप चन रही है और उस में भी उस 10 परमेट में में केवल 2 लाख 9 हजार रुपए का प्रश्न है-समापति महोदय, म्राप ने इस बात को देखा होगा। अब जहा इतने करोड का नाम हुआ, उस में 2 लाख रुपए को लेकर हम इस सदन का समय खर्च कर रहे है।

कुछ दिनों के बाद ललिन बाबू ने कन्वितर के पद से इस्तीफा दे दिया और उन के स्थान पर दूसरे व्यक्ति कन्विनर हो गर उस के बाद ये ट्रेजरार रहे। जिस काल में ये देजरार में -- उस में इन का काम इतना था-विक दैवरार के दस्तखतों से पैसा निकल सकता है इसलिये सामदायिक उपयोग की योजनाओं के लिये ये पता निकालें और युनिट लीडर या पचायत के मुखिया या दूसरे लोगों को उनके हिस्से का वेपया दें-बस इतना काम था । प्रावे यनिट लोडर्स का नाम था जिन को कोसी प्रीजक्ट प्रवारिटी ने जिसने कि कारहेक्ट साइन किया वा नियुक्त किया वा वे अपने क्षेत्र में सार्व मिनक उपयोग के नमक

की करावें : । उसमें दो लाख रूपमा इन्होंने निकाला भीर सम्बन्धित लोगों की दिया । मैंने कपूर कमीशन की रिपीर्ट को पढ़ा है मैंने इस बात को इस लायक नहीं समझा है । लेकिन कपूर कमीशन की रिपोर्ट में यह रूपमा किस किस को दिया गया— उस बात का उल्लेख हैं । इसमें एक सब से बड़ी बात यह है कि ललित बाबू ने यह रूपमा लिया भीर यूनिट लीड से को दिया— यह सारा काम ड्राफ्ट या चैक के द्वारा हुआ । ऐसा नहीं हुआ कि अपनी जेब से निकाल कर किसी की जेब थे डाल दिया गया बैंक के द्वारा चैंक से या इाफ्ट से यह काम हुआ । इस सारी बहस के मूल में इतनी ही बात है ।

श्रव ग्रांडिट का सवाल ग्रांता है—
कम्यूनिटी डवेलपमट सेविग्ज का ग्रांडिट कैसे
होगा ? इस सम्बन्ध में वहां के जो कोसी
प्रोजेक्ट के एडिमिनिस्ट्रेटर थे ग्रीर तस्कालीन
बिहार सरकार का भी यही रुख था— यदि
श्राप कुछ समय दें तो में पढ़ कर सुना सकता
हूं। मैंने सब पता लगा कर रखा है—तस्कालीन
बिहार सरकार ग्रीर कोसी प्रीजेक्ट के जो
ऐडिमिनिस्ट्रेटर थे जो एक बहुत बड़े ग्राई०
सी० एसल ग्रांफिसर थे— उन्होंने यह स्टंड
लिया उन का यह कहना था कि इसका ग्रांडिट
करने का ग्रांडिकार सरकार को नहीं है
क्योंकि कान्ट्रेक्टर के रूप में यूनिट लीडर्स ने
जो नक्षा कमाया है यह उनका है

SHRI JYOTIRMOY BOSU: On a point of clarification. Is that high officer, Mr. T. P. Singh, the father of Mr. N. K. Singh?

भी नवल किसोर सिंह: उन्होंने कहा कि कांट्रैक्ट का हिसाब से सरकार आडिट नहीं करा सकती है।.....

श्री विश्वति निश्व (मोतीहारी): बसुजी हमने आपकी बात को ध्यानपूर्वक सुना है, इस आप प्रनकी बात को भी ध्यानपूर्वक धुनिए। भी ज्योतिर्वय बसुः मैतो नींद में भी भाग की बात सुनता हूं।

भी नवल कियोर सिंह ! मैं निवेदन कर रहा था कि उस पैसे से उस क्षेत्र में ज़ब-सहयोग की भोरविकास की बहुत सी योजनायें वनीं।

सभापित महोदय, ब्राप जानते हैं— हमारी जो प्रथम तीन योजनायें थीं, उन में हमारे गांवों में विकास के कितने काम हुए, क्योंकि उस समय लोगों में बहुत जागृति थी, इच्छा थी, खास कर उनके पास इस कमी शन का पैसा था, इसलिये उनके यहां ये सब काम हुए।

म्मिकन है---एक बात हुई हो--में नहीं जानता भीर मैंने पता भी नहीं लगाया है-जहाँ इतने बड़े पैमाने मर दो तरफ़ तटवर्ती बांध बने, सैकड़ों मीलों में, वहां सम्भव है कि सभी युनिट लीडरों ने ठीक से काम नहीं किया हो। म्राप इस बात से इन्कार नहीं कर सकते कि जब हम नीचे की श्रोर जाते हैं तो मोर की तरह पैर देखते हैं, तो हमें कुछ कमजोरियां महसूस होने लगती हैं- यह बात सदन के सारे सदस्य जानते हैं, नेवल मैं ही नहीं कह रहा हूं। इसिलये मुमिकिन है कि कुछ यूनिट लीडर्स ऐसे हों जिन्होंने अपना काम उसी नेकनीयती और ईमानदारी से न हो, जैसा दूसरों ने किया । धव सवाल यह है कि क्या इसका दोष ललित नारायण मिश्र पर झाता है ? क्या यह उनकी कस्ट्रिक्टव रेस्पोंसिबिलिटी हैं । जब तक कन्त्रिनर रहेतब तक जितने पंचायतीं के मुखिया थे, लीडर्स थे, सब को झायोजित कर देना उनका काम रहा, खास कर पंचायतों के मुखिया की, जिनको बनाना उनका काम नहीं था, पचायतें अपना चुनाव करती थीं, ललित नारायण मिश्र उनको नियुक्त नहीं कर सकते थे- ज्योतिमय बसु चाहे उनको इतना शक्तिशाली समझें, लेकिन हम नहीं मानते हैं, कन्विनर के रूप में ऐसे शिंगों की

[श्री ज्योंतिर्मय बस्]

धायोजित करना उनका काम था, उस के बाद शायद 1959 में उन्होंने किन्बनर का काम छोड़ दिया भीर फिर एक साल तक ट्रैजरार रहे, जिसमें स्पया निकाल कर देने का काम उन्होंने किया । इस रिपोर्ट के जितने पश्चों का उन्होंने जिक्क किया है——श्राज सुबह ही मैंने उन पश्चों का पढ़ा है— कहीं भी मुझे ऐसा दिखलाई नहीं दिया वि लिनत बाबू को सीधा जिमेदार वहां हो।

मैं बड़े द्व के साथ यह बान कहता ह -जन सहयोग की जितनी योजनाये हमारे देश में होती है उन के सम्बन्ध मे--म्राप मुझे क्षमा करेंगे - हम सब लोगों का दिमाग साफ नहीं होता है। जनसहयोग का कार्य सेना है तो ग्रानको गुरू में ये प्रारम्भिक दिवकने उठानी होगी बरदाश्त करनी होंगी। जितने **भादिमयों से भाप सहयोग लेंगे - जरूरी नही है** कि सब के सब ग्रन्हें हों नेकनीयत या ईमानशा हों। लेकिन इस ग्राधार पर उन कामों को बन्द नहीं किया जा सकता है। ग्राज यह सवाल ललित नारायण मिश्र पर उठा है-मैं तो कहता हं कि एक ग्रर्थ में वे बड़े भाग्यशाली हैं यह सारा सेशन खत्म हो गया एक दिन भी ऐसा नहीं गया जिस दिन उनका नाम न लिया गया हो । यह मामूली सीभाग्य नही है यह सीभाग्य किसी दूसरे को प्राप्त हुन्न। हो ऐसः मैं नही जानता । लेकिन इस देश में एक साजिस चल रही है कि किसी तरह से कांग्रेम के ऐसे व्यक्तियों का चरित्र हनन किया जाय जो कभी कांग्रेस के लिये उपयोगी रहे हैं या उपयोगी सिद्ध हो सकते हैं ब्रौर इसी कारण बास तौर से हमारे विरोधी दल के मिलों ने वे अपना एक कार्यक्रम बना लिया कि किस तरह से उनको बदनाम करें।

सेरा ख्याल है कि जो बातें मैंने कही है—इनको यदि कोई भी गौर से देखेगा तो कोई भी ब्यक्ति इस प्रस्ताय के खिलाफ़ ने में एक मिनट भी नहीं लगयिगा। SHRI YAMUNA PRASAD MANDAL (Samastipur): You would kindly permit me a few minutes more because I want to go into details about the man behind the motion.

I have been hunting and hunting papers to know what is working in this brilliant mans, brain behind this motion and when I went to the library and got this copy of Who is Who, I found one thing and what was 'a tea-taster, assessor, valuar' and son on. I was surprised how this brilliant man who has got this brilliant record could have gone to the length of dishonouring the very noble work, the very laudable work done in India by the Bharat Sevak Samai Perhaps China did not know about this much which is a form of public cooperation. I will not call Sevak Samaj. I may also it "CCC"-Construction—"calamity control." Lakhs and lakhs of people were employed in their works. This great Justice Shri Kapur who inquired into the whole affairs and brought out voluminous reports had no words to mention about the calamity wrought by this great river, 'Kosi' and the work done by the Bharat Sevak Samaj in minimising the havoc. This is the calamity My friend over there knows only "tea-tasting". The operative part of this motion should have come last after giving the reasons becuase from 1957-58 this work was taken up at the instance of Prof. Hiren Mukerjee who is now not here but hon. Atalji and Shyamnandan Babuji know it. I requested Shyam Babu in the Central Hall to come here and say what to do in the field of co-operation. This motion will certainly discourage selfless workers in the country. Shyam Babu was the Deputy Planing Minister and he had himself seen the working Atalji is a Dronacharya-a Brahmachari Dronacharya.

So, if we go deep into the motion we find some doubts, some aspersions and some suspicions. He has launched a crusade against the poor Harijans. A Harijan MP is needlessly

being victimised. By this he is only bringing down the dignity and prestige of this Parliament and its Members...

SHRI S. M. BANERJEE (Kanpur): A point of order, Sir Member is supposed to be speaking in English, but I want that it should be translated in English

श्री यमना प्रसाद मंडल बनर्जी साहब टी॰ टेस्टर की भाषा को नही जानते है। मैंने टी॰ टेस्टर की स्पीच को सुनने के बाद उनकी भाषा मे ही उनको अवाब देने की बात मोची थी।

श्री एस एम बनजी: हिन्दी में प्रच्छा [लगता है।

श्री यमना प्रसाद मंडल: श्राप कानपूर के रहने वाले है। मैं हिन्दी में ग्रीर ग्रपनी राप्ट भाषा मे ग्रपने विचारो को व्यक्त करता ह। ऐसा करने के लिए आपने मझे प्रेरित किया है, इसके लिए मै भ्रापको धन्यवाद भी देता हु। यह रेजालयूशन, प्रस्ताव जो मैं टेबल पर रखने की इजाजत चाहता ह इससे भ्रापको पता चल जाएगा कि किस तरह से ग्रीर क्या क्या रेफेसिस इस मे हए है। इस सब को भ्राप देख ले। मुझे इनको पहने में समय लग जाएगा ग्रीर कुछ ज्यादा लग जाएगा भ्रीर इतना सयम शायद भ्रप चेयरमैन महोदय, मुझे नही देगे । इस बास्ते मै इसको टेबल पर रख देता हु। इसमे सैट्रल असिस्टेस की बात है। सारी ग्यारहवी रिपोंट मे मभी स्टेट्स की बात रखी गई है। जस्टिस कपूर माहब ने बिल्कुल जस्टिस किया है । उसके सम्बन्ध में मैं यह पत्र जो लोक सभा मे रखा गया है, रखता * ह ---

श्री मटल विहारी बाजपेयी (ग्वालियर) जब रखा जा चुका है तो फिर क्यो रख रहे हैं।

भी पमुना प्रसाद मंडल मेज 80 जो "कुरान" का उन्होंने पेश कि ₁ा है, जिस पर उनको बड़ा नाज है....(इंटरव्हांक) धाप मझे क्षमा करे ग्रगर मैंने ग्रावेश मे श्रा कर धार्मिक पुस्तक के बारे में कुछ कह दिया हो। श्राप रामायण कह सकते है। हमारे बसु साहब ने प्रेज्डिस से काम लिया है । भ्राप्रेटिव पाठ नीचे भ्राना चाहिये था । पहले ही उन्होने कहा है कि इनको हटा देना चाहिये। सैंद्रल श्रसिस्टेस की बात है। सैट्रल ग्रसिस्टेस की जहा तक बात है, सारी स्टेट्स में घूम गए है, घाध्र प्रदेश, श्रसम होते हुए वह बिहार मे भ्राए भीर उन्होने दो चार लाइने लिखी।

Kosi which is a river of sorrow of Bihar can be compared to the river Huange Ho of China

SHRI JYOTIRMOY BOSU: point of submission I seek clarification from Mr Y P Mandal He is mixing up so many things I want to know whether they have any proposal for going for Tea Plantation on the embankments of Kosi river

श्री यमुना प्रसाद मंडल सारे विश्व के नेता श्रो ने श्रार जवाहरलाल जी ने क्या क्या लिखा है इस सब के बारे में यह मैं ग्रापके सामने पेश करना चाहता ह. (व्यवधान)

SHRI JYOTIRMOY BOSU Sir on a point of order The rule says that anybody who has any pecuniary interest in the matter which is being discussed on the floor of the House should inform the Speaker and it is desirable that he does not participate in the discussion That is the rule Now, it is on the records of this Commission that my esteemed friend Mr. Yamuna Prasad Mandal, Member of Parliament, received money from the same source Sir, this is a very serious matter

^{*}The Speaker not having subsequently accorded the necessary permisstion, the paper was not treated as laid on the Table. It was laid on the Table by Government on 22-12-73

SHRI YAMUNA PRASAD MANDAL: This gentleman should resign. I throw a challenge if he can prove. I shall vacate with the permission of the people and go to them and ask for. . . (Interruptions).

SHRI L. N. MISHRA: rose.

SHRI JYOTIRMOY BOSU: Sir, I am drawing your kind attention to one thing. The provision in the Rules of Procedure is that if a Member has pecuniary interests in a matter which is being debated on the floor of the House, the Speaker is intimated. This is Number I. Number two is that he is not expected to participate in the debate. Now, Sir, in this Report of this Commission, you will find Mr. Yamuna Prasad Mandal, M.P., who has received Rs. 3,500 in one stroke, if I remember a right—I am subject to correction. I am not say-

ing for a moment that Shri Yamuna Presad Mandal has done anything wrong with the money. I am saying—knowing him for the last nine years—that Mr. Mandal is a man whom I know and he must have used that in the best interests of the people whom he represents. I am not saying anything. The accusation is not against Shri Mandal. I am only raising an issue of propriety whether it would be desirable for him to participate in this debate and plead for one or the other.

Thank you. Your ruling must come.

श्री ग्रटल बिहारी वाजपेयी (ग्वालियर): सभापति महोदय, जहां तक तथ्यों का सवाल है, कपूर कमीशन की रिपोर्ट के पेज 169 ग्रीरु 170 पर यह जानकारी दी गई है:

सीरियल २०	ं डेट	टू हूम पेड	मोड	एमाउट -	५ रपञ्
7	23-1-1960	मि॰ जमुना प्रसाद माङ्क	चैक	3,000.00	फार कम्यूनिटी सेविग्ज स्कीम बाढ़ स्कूल
28	17-4-1963	मि०जे०पी०मंडल एम०पी०	कैश	500,00	***

इस में उन का नाम है । लेकिन फिर भी मैं समझता हूं कि वह बोल सकते है। यहां सब को बीलने की आजादी है।

श्री यनुना प्रसाद मंडल: माननीय सदस्य में मेरे बारे में कहा है । मैं कहना चाहता हूं कि प्रगर साढ़े तीन पैसे भी मैंने प्रपने व्यक्तिगत काम में खर्च किये हैं, तो जनता से पूछ कर मैं यहां से रिजाइन कर दूगा । धौर प्रगर माननीय सदस्य इस को सब साबित नहीं कर सकते, तो उन को रिजाइन करना होगा ।

SHRI PILOO MODY (Godhra): Sir, you have not given your ruling.

सभापित महीबय: मैं समझता था कि
श्री वाजपेयी ने जिस खूबसूरती के माथ
बात को खत्म कर दिया है, उसके बाद
किसी कॉलग की जरूरत नहीं है। लेकिन
झगर झाप इनसिस्ट करते हैं, तो मैं यह
दरख्वास्त करूंगा कि हमारे यहां जो ट्रैडीशन
है, उस को झाप सामने रखें। हमारी
ट्रेडीशन यह है कि रेफ़रैंस भी दिये जाते है,
अपनी बात भी कही जाती है और इस के
बाद धगर कोई क्वेस्चन करना होता है, तो
क्वेस्चन भी किया जाता है। इस बात की

ज्यादा से ज्यादा कोशिश की जाती है कि हर एक नेम्बर को ज्यादा से ज्यादा लिबर्टी मिल सके।

श्री सर्गनाय सिश्च (मधुवनी): समापति महोदय, श्री ज्योतिर्मय बसु का कहना है कि श्री यमुना प्रसाद मंडल का नाम इस रिपोट में है । इस का धर्य यह है कि श्री मंडल इस विषय की श्रच्छी तरह जानते हैं। मेरा श्राग्रह है कि उन को य : इट समय दिया जाये।

सभापति महोदय । मैं उन को पूरा टाइम दूंगा ।

श्री यमुना प्रसाद मंडल : सभावति सहोदय, मैं उम ग्रभागे इलाके से ग्राता हं, जहा के हजारों गांव पिछले सैतीस सालों में कई बार सैलाब में बह गये हैं। मैं एक छोटा सा किसान था, लेकिन नदी के कटाव की वजह से मैं बारह घटों के भीतर रंक बन गया। चीन की वागहों की तरह की उस नदी पर हिन्द्स्तान में पहली बार पब्लिक की-प्रापरेशन के जरिये काम किया गया। इस में सारे हिन्दुस्तान में एक बड़ी लहर अाई कि किम तरह से लोगों मे सैल्लैफसनेस के साथ काम किया जाये। इसी वजह से माज टीटैस्टर साहब को खयाल माता है कि इतना बड़ा काम कैसे हो गया। (व्यवंचान) इस सारे मामले के पीछे कन्ट्रेक्टज भौर वे स्टिड इन्ट्रेस्ट्स का हाथ है ।

श्री गुलजारीलाल नद्दा, श्री कृष्ण सिंह, डा० के० एल० राव प्रादि बड़े बड़े लोगों ने कन्द्रैक्टज के बजाये जन-महमोग से और पंचायत समितियों भीर जन सिम्तियों से, काम लेना मुक किया । भारत सेवक समाज ने कोसी क्षेत्र में जो काम किया उस ने न केवल देश भर में सेवा की एक लहर पंदा की, बल्कि कई जिलों भीर कई लाख लोगों की रक्षा भी की, बर्बा उत्तर बिहार का नामो-निम्नान न होता । "भारत सेवक समाज" के विषद, जो कि प्रसल में "कलेमिटी कन्द्रील कमी अत्त" है कई बार्से कही नई हैं।

जब कन्ट्रेक्टर्ज धीर वेस्टि इन्ट्रेस्ट्स ने देखा कि उन का भविष्य अन्ध्रकारमय है, तो उन लोगों ने बिहार एसेम्बली में भी और यहां भी उस के विरुद्ध साजिश की। पी० ए० सी० की 34 वीं रिपोट में, और सामन्त कमेटी और अशोक मेहता कमेटी के द्वारा, भारत सेवक समाज के काम की सराहना की गई है। देश के एक बड़े इंजीनियर और सी० डबळ्यू० पी० सी० के बेथरमैन, श्री कुवरसेन, ने कहा:

"The progress of work on the Western Embankment is ahead of schedule and its quality has also been...."

I had a lot of respect for the M.P. before and now for some reasons it has come down.

"Found superior to that of the work done by usual run of public works contractors."

Then, Pandit Jawaharlal Nehru wrote to be then Chief Minister of Bihar. . .

SHRI HAMENDRA SINGH BANERA (Bhilwara): Sir. on a point of order. Kindly see Rule 356. It says:

"The Speaker, after having called the attention of the House to the conduct of a member who persists in irrelevance or in tedious repetition either of his own arguments or of the arguments used by other members in debate, may direct him to discontinue his speech."

Now, I would request to ask him to sit down.

MR. CHAIRMAN: This is not point of order. This is only a request I permit Mr. Mandal.

SHRI YAMUNA PRASAD MAN-DAL: Sir, one of the greatest leaders of humanity, Pandit Jawaharlal Nehru wrote to the then Chief Minister of Bihar, Bihar Kesari Shrikishen Singh

"Ever since the BSS started working in a big way, such as at the

[Shri Yamuna Prasad Mandal]

Kosi Dam in Bihar, all kinds of criticisms were made and obstruction raised. This was inevitable because BSS were attacking a traditional way of doing things in which vested interests had grown. They have now a good record for the people who participated and the more we accept the more we prilot from it financially and in the sense of public partnership."

Sir, when the BSS started the work in the Kosi area, it opened the eyes of the Indian contractors. They became alarmed and they found that their wested interests will be affected. Now, the then Union Minister, Shri Hathi

"The Association of the BSS with the Kosi Project during 1955—59 has indeed brought forth in a telling manner, evidence of the great possibilities in the matter of reduced costs, improved quality and speeder completion of certain types of schemes through public participation. To mention a few notable examples, against the original estimate of Rs. 11.5 crores, the actual exenditure on the Kosi Embankment Scheme came to Rs. 6.5 crores."

Rs. 5 crores were saved. This was saved from the "looters" and "robbers" like contractors. Otherwise, this money would have gone to the vested interests. Mr. Hathi has also said:

"The work was, besides, completed in 1958, two years in advance of the target date of 1960."

Mr. Chairman. Sir, the work was completed in 1958, instead of in 1960, two years in advance.

हमारे द्रोणाचार्य सत्येन्द्र बाबू इस के अबाह हैं जो जानते हैं कि किस तरह का काम हुआ है । प्रशोक मेहता कमेटी ने क्या कहा और उन के साथी द्रोणाचार्य श्री श्याम बाबू के साथी हैं वह, उन्होंने क्या कहा यह श्री मैं रखना चाहता हूं... (व्यवचान)... दिश के सब से बड़े शहर कलकत्ता के रहने

बाके क्योतिमंय बसु को मैं "यह" प्रजेंट करता हूं। अगर वह तुलमोहन राम जैसे. अच्छे काम करने वाले वर्कसं के बैड को खत्म करने का काम कर रहे है तो मैं कहता हूं अब कोई भी काम करने के लिए तैयार नहीं हैं। यह मैं उन्हें प्रजेट करता हु.....

Shri Yamuna Prasad Mandal handed over a booklet to Shri Jyotirmoy Bosu across the Table.

जो काम उन के देश चीन में किया गया वह यहा भी किया गया.. (अथवधान) लेकिन मैंने जब उन का कच्चा चिट्ठा देखा "हु इज हु" तो उस में कही नहीं दिखा...

SHRI JYOTIRMOY BOSU: This is a booklet about Calcutta Traffic and Transport. Is Calcutta connected with Kosi?

(Interruptions)

SHRI S. A. SHAMIM (Srinagar): On a point of order. I want a ruling about this exchange of document. This document is about Calcutta Traffic and Transport. What is to be done with it?

सभापित भहीदय उस डाक्यूमेट का रेकार्ड से कोई ताल्लुक नहीं है।

SHRI S. A. SHAMIM: Is it the property of the House?

MR. CHAIRMAN: No.

Shri Vajpayee.

SHRI S. M. BANERJEE: If there are going to be other speakers like this, I should rather request him to withdraw his Resolution.

16.00 hrs.

श्री श्रदल बिहारी वाजपेयी (ग्वालियर): समापति महोदय जी, सदन जिस प्रस्ताद पर विचार कर रहा है उस का श्राक्षार कपूर कमीजन की रिप्नोर्ट हैं 1 यह रिपोर्ट

14 जुलाई, 1963 को सरकार को प्रस्तुत की गई थी। 13,000 पृथ्ठों की यह भारी भरकम रिपोर्ट भारत सेवक समाज से सम्बन्ध रखती है । सभापति महोदय, घच्छा होता सगर सरकार कमीशन प्राफ इनक्वायरी एक्ट 1952 के सेक्शन 3 घीर 4 के भन्तर्गत कपुर कमीशन की रिपोर्ट के बारे मे उस ने जो फैसला किया है भीर जो कार्यवाही की है उस की सूचना भी सदन को देती। कानन के धनुसार यह काम 6 महीने के भीतर होना चाहिये । रिपोर्ट 1963 मे बायी है, 1974 में हम चर्चा कर रहे हैं, मगर सरकार इस रिपोर्ट पर क्या कार्यवाही करना चाहती है शायद इस का पता 1975 मे पहले नहीं लगेगा।

मभापति महोदय, भारत सेवक समाज 1950 मे रिजस्टर किया गया था। जिन उद्देश्यों को ले कर समाज का गठन हुआ था उन से किसी का मतभेद नही हो सकता । विकास के कार्य में समाज ग्रानी स्फृति से भाग ले भौर इस दिष्ट से उस को संगठित किया जाय यह नितात सावश्यक है । मैं तो यहा तक कहने के लिये तैयार हु कि धगर हम राज्य के पूर्णिधिकार से बचना चाहते हैं तो समाज को धपने पैरो पर खडे होने की किसी व्यवस्था का हमे विकास करना होगा। भारत सेवक समाज का गठन उसी सही दिशामे एक कदम था।

लेकिन सभापति जी, भाप जानते हैं कि बहुत से अच्छे काम गलत लोगों के हाथ मे पड कर ब्रे हो जाते हैं। धाज भारत सेवक समाज के नाम के साथ सम्मान जुड़ा हुआ। नहीं है। यह स्थिति मुझे प्रसन्नता नही देती यह स्थिति मुझे दुखी करती है । लेकिन ऐसा क्यों हवा? 15 साल में सरकार ने तीन करोड रुपया भारत सेवक समाज को विभिन्न मंत्रालयों की झोर से सहायता के रूप मे, धनुदान के रूप में सारे देश मे विभिन्न काम करने के लिये दिया था। क्या भारत सेवक समाज का यह कर्लम्य नहीं था कि इस रुपये

का हिसाब रखता? यह बनता की गाडी कमाई का पैसा है । भारत सेवक समाज स्वयसेवी सस्था है । लेकिन इस का मतलब यह नहीं है कि वह किसी के प्रति उत्तरदायी नहीं है। उसे सारे देश के प्रति ध्रपने उत्तरदायित्व को निभाना पाई पाई का हिसाब देना होगा । जो सार्व जनिक सेवा के ब्रत पर चलते है उन्हें भीर भी कठिन कसौटी पर कसा जायगा । उन की चादर पर लगा हथा छोटा सा दाग भी माथे पर बड़ा कलक का टीका बन जायगा। इस देश में हम ने ऐंसे ही ब्रादर्श स्थापित किये हैं।

लेकिन भारत सेवक समाज धादर्शों के धनुसार नहीं चल सका। यह कपूर कमीशन तो बाद मे बना है। से पहले तो पब्लिक प्रकाउन्टस कमेटी ने भारत सेवक समाज के मामले को लिया 1965 मे । मै उस समय पब्लिक प्रकाउन्टस कमेटी का मेम्बर या. श्री मोरारका उस के प्रध्यक्ष थे। कमेटी मे हम पार्टी के नाते विचार नहीं करते। लेकिन इस से कोई इन्कार नहीं कर सकता कि समिति में काग्रेस के सदस्यों का बहमत है, भले ही माननीय ज्योतिर्मय बस् उस के ग्रध्यक्ष हो । लेकिन हम ब्रल्पमत, बहुमत की दृष्टि से समिति मे नहीं सोचते । कप्टीलर भीर भाडिटर जनरल ने भारत सेवक समाज के बारे मे टिप्पणी की जिस पर विचार करना उस समिति के लिये प्रावश्यक था। जब भारत सेवक समाज की हम ने जाच की, विभिन्न मजालयों के द्वारा दिये गये धनुदानो की तह मे जा कर हम ने देखातो हम धरी गये। श्री ललित नारायण मिश्र उस समय प्रकाश मे नही थे। श्री गुलजारी लाल नन्दाजरूर थोडा सा चमक रहे थे। लेकिन प्रश्न व्यक्तियों का नहीं है। व्यवस्था का है: सस्थाओं का है। भारत सेवक समाज से सबधित अपनी रिपोर्ट में पी० ए० सी० ने सिफारिश की थी, मैं उद्धत कर रहा हूं. पेज 123 :

etc. against [मटल बिहारी वाअपेयी]

. v. Charges of

"In view of the large transactions and amounts of Government funds made available to the Bharat Sevak Samaj, preparation of consolidated annual accounts duly audited by the C. & A.G. giving an overall financial position of the organisation should be insisted upon."

फिर कमेटी ने कहा है:

"Here the committee would like to reiterate the following observation made in para 51 of their 8th Report (Third Lok Sabha):

'It would be advisable for the Government to lay down certain broad and healthy conventions to be observed by the persons holding high official posts when they are either participants or patrons of non-official organisations which have any financial dealings with the Government "

मागे कमेटा ने कहा है.

"No Minister of the Central Government should be associated with a private organisation which enters into contracts with departments of Central Government. The same principle should normally apply in the case of private organisations receiving grants. If any exceptions are to be made, they should be made only with the approval of the Cabinet....."

सभापति महोदय, यह रिपोर्ट जब कैबिनेट के सामने गई तो मंत्रिमंडल ने कपुर कमीशन को जांच करने के लिये नियुक्त किया ।

रेल मंत्री (श्री एल० एन० निश्न) वाजपेयी जी, ग्राप को ठीक स्मरण नही है । जब बहस हो रही थी पी० ए० सी० में धौर नन्दा जी का नाम साया तो उन्होंने बौलेंटरीली चौकर किया कि कमीशन द्वारा जांच होनी चाहिये ।

भी घटन विहारी वाजपेगी : समापति जी, मेरे हाथ में एक कापी है, मैं इस में से उद्गत कर रहा हुं:

"At their meeting held on 12-11-68, the Union Cabinet consistered the summary dated 22-11-68 approved the proposal for appointment of a commission to enquire into the affairs of the Samaj."

Malpractices

भी एल ० एन ० मिझा: उन्होंने माग की थी कमोशन की ।

श्री घटल बिहारी बाजपेयी : मैं जिस बात पर बल दे रहा हू वह यह कि मित्रमंडल के निर्णय के अनुसार कमीशन का गठन हुन्ना, जस्टिम कपूर इस के म्राध्यक्ष बने । वह एक सम्मानित व्यक्ति है, माज भी वह डीलिमिटेशन कमीशन के ब्रध्यक्ष है। सरकार ने उन में अपनी अनास्था प्रकट नहीं की । माज उन का प्रतिवेदन, उन की सिफारिशे. उनकी जाच के कुछ परिणाम कुछ सदस्यों को पसन्द नहीं झाते इसलिये झाज कमीशन पर छीटाकशी की जारही है। यह किसी भी सम्मानित सदस्य को शोभा नही देता ।

सभापति महोदय, मेरा निवेदन है कि यह भच्छा होता सगर इस प्रस्ताव का दायरा बड़ा होता घौर केवल श्री ललित नारायण मिश्र जी को ही लक्ष्य न बनाया जाता । लेकिन प्रस्तावक महोदय भ्रपनी भाषा मे प्रस्ताव देने के लिये स्वतंत्र है। लेकिन प्रस्ताव के कारण मेरे सामने एक कठिनाई हो गई है कि मुझे घुम फिर कर वही द्याना पड़ेगा जहां प्रस्ताव लाना चाहता है।

सभापति महोदय, यह बात काग्रेस के सदस्यों ने बड़ी सरलता से हंसी में उड़ाने की कोशिश की है कि जी 2 लाख 3 हजार 990 रूपया श्री ललित नारायण मिश्र के पास बा, उसके बारे में श्री लिंत नारायण मिश्र बता चुके हैं कि कहां से भाया था, वह यह भी बता चुके हैं कि उन्होंने किसकी दिया या लेकिन इसके साथ ही कमीशन ने जो कुछ कहा हैं क्या उसकी दृष्टि से मोमल किया जा सकता है ? मायव

मेरे भिन्न भी ज्योतिमें बस् ने उडत किया होगा और यह पुनरावृत्ति होगी, लेकिन मै विवश हं ---

"According to the statement made by Mr. L. N. Mishra in Parliament on June 2, 1971, he had resigned from the convenorship of the Kosi Section of the Bharat Sevak Samaj in May, 1957. He also stated that this amount 'was sent to the various people concerned for the purposes it was meant on the recommendations of the committee duly constituted for the purpose' and there was no unaccounted money left."

अब कमीशन पूछता है---

"Who formed the committee and what authority it had is not shown by anything on the record nor whether the payees were persons who could properly be the recipients of these moneys. Table 29-I sets out in figures what was stated by Mr. L. N. Mishra."

भ्रव भाप चैप्टर 29 को देखे---किन किन को रूपया दिया गया है--श्री एल० एन० झा--- 1,36,306 रुपया, श्री डी० एन॰ झा, श्री जे॰ पी॰ मण्डल, एम॰ पी॰, श्री जगन्नाय मिश्र, श्री मुरलीधर कैजडीवाल, श्री देवी प्रसाद कजडीवाल, श्री राधाकान्त मिश्र, श्री तेजनारायण सिंह, इण्डियन नेशन, पटना-इन को भी 589 रुपया मिला है, सेकेटरी, माघोपुरा हाई स्कूल, श्री विददेव झा-Advances given to Eastern Side Kosi on different dates for Community Savings Scheme and Bharat Sevak Samaj Work, Bank charges, postge, stationery etc.

प्रश्न यह है कि श्री मिश्र को यह रूपया कब मिला? यह रुपया कितने दिन उनके पास रहा ? . . . (व्यवचान) . . . वे मंडल से निश्व कैसे हो गये हैं ?

श्री अञ्चला प्रसाद संक्रम : जब से भाप द्रोणरणार्वं हो, गवे ।

भी घटल बिहारी बाबपेयी : क्या श्री मिश्र की रक्षा के लिये सब महल बाध कर भ्रागये है ?

भी यमुना प्रसाद मंदल : जब द्रोणा-चार्य खड़ा हो जाये, तब हम क्या करे।

श्री प्रटल बिहारी वाजपेयी पर कमीशन ने श्रार भी टिप्पणी की है---वह टिप्पणी भी सुनाई गई होगो—मैं भी उद्धत करता ह—कमीशन ने भाग कहा है--

"Unfortunately, the records have not been produced before this Commission to show the persons whom these monies were paid the personnel of the Committee which had made the authorisation and the details of the works which these amounts were disbursed are also not there.

(4) Mr. L. N. Mishra had said in his statement that he had given full accounts of the Western Embankment in 1963 and the accounts had been accepted, whether they were audited or not is not shown. But, in the absence of any contradiction of this statement by Government the Commission is unable to adjudicate on the correctness or otherwise of this Statement."

सभापति महोदय, यह मामला केवल कपूर कमीशन के सामने ही नही द्याया, बिहार की विधान सभा ने भी नदी षाटी योजना (कोशी योजना) विभाग के बारे में ग्रपनी प्राक्कलन समिति की रिपेर्ट पर विचार किया था। यह रिपोर्ट 24 झगस्त, 1973 को बिहार की विद्यान सभा में प्रस्तूत की गई। इस रिपोर्ट को एक शंश से पढना चाहता हं---

''दिनांक 26 मई, 1973 को प्राक्कलन समिति की मुख्य समिति ने नदीं घाटी योजना विभाग (कोशी) पर यनासवां प्रतिवेदन अनुमीदित करने के पूर्व यह विकासा

etc. against [भी घटल विहारी वाजपेयी]

Charges of

की कि क्या उक्त प्रतिवेदन में गाइड बांध. बाढ़ नियंत्रण भीर तल सफाई पर भरपूर प्रतिबेदन है, क्योंकि उपर्युक्त तीनों मदों पर अत्यधिक अपव्यय हुआ है और एक ही परि-बार के लोग प्रधिकतर लाभान्वित हये हैं। नदी बाटी योजना विभाग उप-समिति के संयोजक श्री विनायक प्रसाद यादव ने स्थिति स्पष्ट करते हुये कहा कि समयाभाव के कारण उपर्युक्त तीनों महों पर मधिक गहराई में उप-समिति प्रतिवेदन नहीं दे सकी है पर फिर भी इसमें जगह जगह पर इसका उल्लेख है। इस पर समिति ने नदी षाटी योजना विभाग (कोशी) पर प्रस्तुत प्रतिबेदन स्वीकृत किया ग्रीर उपर्यक्त तीन महों पर सर्वसम्मति से एक विशेष उप-समिति गठित की जिसके संयोजक श्री विनायक प्रसाद यादव बनाये गये ।...

को कुष्ण चन्द्र वांडेय : ग्राप विधान सभा की प्रोसीडिंग्स से पढ़ रहे है-विधान सभा स्रीर लोक सभा का क्या मतलब है ?

भी भटल बिहारी बाजपेयी : पाण्डेय जी भीर मिश्र जी का क्या मतलब है ? भव सभापति महोदय, इस उप-समिति ने क्या कहा--मैं उद्धत कर रहा हं---

"जहांतक कोशी योजना में ध्रधिकतर एक ही परिवार के ग्रधिकांश सदस्यों को **डेका देने एवं लाभान्वित करने का प्रश्न है,** स्थानीय प्रभियन्ताओं. स्थानीय व्यक्तियों के समक्ष एवं उपलब्ध मभिलखों के माधार पर उप-समिति इस निष्कर्ष पर पहुंची है कि वस्तुतः इस योजना में अधिकांश ठका बल्घा बाजार के मिश्र परिवार" के सदस्यों प्रयवा उनके ग्रामिकर्ताघों को दिया गया है। ये सारे साक्ष्य शपथ पर लिये गये।...

बीखना मंत्री (श्री डी० पी० चर) : मुझे प्रागरेबिल मेम्बर माफ फरमायेंगे---

बात यह है कि इस बक्त जो मोजन हमारे सामने है, उसमें कपूर कमीशन में जो तजा-किरा हुआ है, उस पर बहस करनी है। मैं समझता हुं कि मेरी नाचीज राय में ग्रगर बिहार भसेम्बली या बिहार गवनमेंट या उस सिलसिले मे जो कोई भीर रेजोल्यूशन वगैरह हुये हों, उनको इस वक्त बहस में लाना मेरे ड्याल में रूल्ब भीर रेगुलेशन्स के खिलाफ है ग्रीर ना-मुनासिब भी है। जैसा भटल जी ने खुद फरमाया है-इस बहस का दायरा महदूद है, जो मोशन ज्योति बाबू ने पेश की है, उसी हद तक रहना चाहिये, उस दायरे से बाहर जा कर बिहार ग्रसेम्बली में या यू० पी ० ग्रसेम्बली में या ब्रिटिश पार्लियामेंट को कार्यवाही की यहां कोट करेंगे तो यह ना-इन्साफी होगी।

Malpractices

सभापति महोदय : जैसा घर साहब ने कहा है--- प्रच्छा यही था, लेकिन मुश्किल यह है कि हमारे यहां ऐसी देडीशन बन चुकी है, इतने ज्यादा रेफ़न्सेज भीर उसके जवाब में इतने ज्यादा रेफ़न्सेज दिये जा चुके है भीर चूकि यहां बाजपेयी जी जो चीच पेश कर रहे हैं, वह भारत सेवक समाज के ही मुताल्लिक है, इसलिये मेरे लिये इस वक्त उनको इस रेकन्स से रोकना मुमकिन नहीं है।

भी विरंजीव झा (सहरसा) : सभापति महोदय, मेरा प्वाट झाफ आईर है . . .

सभावति महोदय : मैंने रूलिंग दिवा है---क्या भ्राप रूलिंग पर प्वाइंट भ्राफ भाईर उठा रहे है ?

भी विरंजीव शाः जी नहीं।

सभावति महोदय : अगर प्राप हाउस का टाइम न लें ती भण्छा होगा। जो क्लिंग में दे चुका हूं उसकी बदलूंगा नहीं।

भी विश्वीच था: मैं यही अर्थ करना चाहता हुं कि वह रिपंटि भारत सेवक सम्बद्ध

से सम्बन्धित नहीं है। ग्रगर वह रिपोर्ट सम्बन्धित होती तो मुझे कोई उर्ज नहीं होता। लेकिन चूंकि वह सम्बन्धित नहीं है, वह ग्रसेम्बली की पब्लिक एकाउन्ट्स कमेटी की रिपार्ट है, इसलिये वह नहीं ग्रानी चाहिये

सभापति महोदय यह भारत सेवक समाज के बार में है।

श्री श्रटल बिहारी वाजपेयी: मिश्र जी के बारे में कपूर कमीशन ने जो कुछ कहा है, वह कोसी परियोजना से सम्बन्धित मामला है ग्रीर कोसी परियोजना के बारे में बिहार की श्रमेम्बली ने जो श्रपनी रिपोर्ट बनाई थी, उसका हवाला इसलिए दे रहा हूं—श्राप जरा कपूर कमीशन की रिपोर्ट के पृष्ठ ,119 की देखें—

"The appointment of Dutta Commission by the Bihar Government to inquire into the Community Savings Committee, Kosi Project Construction Committee and the advances given to the union leaders."

कपूर कमीशन ने. स्वयं बिहार की सरकार द्वारा, बिहार की असेम्बली द्वारा इस मामले में जो कुछ कार्यवाही की गई उसका हिवला दिया है—-

श्री डी॰ पी॰ घर : विल्कुल नहीं।

SHEI PILOO MODY: Are you challenging the ruling of the Chair?

SHRI D. P. DHAR: I am not challenging the ruling at all. I also do not want Mr. Mody to provoke a discussion on this question. The only thing is that whatever it may be, I am just making a submission for your consideration and for the consideration of Mr. Vajpayee that whatever references have been made in the Commission report to any other body, whether it be the Dutta Commission or any other body, certainly, they can be 2988 LS—11

brought within the purview of the discussion in this House, but not any other body which has not been mentioned in the report of the Commission.

SHRI HAMENDRA SINGH BANE-RA: He is challenging the ruling. How can he do taat?

SHRI D. P. DHAR: I would beg you not to feel provoked. I am only making a submission.

SHRI JYOTIRMOY BOSU: Let me make it clear that Shri L. N. Mishra wanted the Bihar Government to scuttle the Datta Commission and with the help of Shri Bhola Paswan Shastri he accomplished it.

SHRI L. N. MISHRA: What are you talking? It is nonsense.

SHRI D. P. DHAR: I might agree that the hon. Member is entitled to draw any conclusion about the dissolution of the Dutta Commission, but we are not competent to discuss any resolution or make it the basis for any of our discussion here.

SHRI JYOTIRMOY BOSU: This is a motion involving Mr. L. N. Mishra. Mr. D. P. Dhar is nobody to reply on his behalf. The Minister is present and he should reply. (Interruption) No, no. This is a motion against Shri L. N. Mishra. his misconduct and improprieties in connection with the Kosi project. Therefore, the only person who can speak as far as the Cabinet Minister is concerned, is Mr. L. N. Mishra. We would tolerate his atrocious language, but he should speak.

सभापति महोदय: मैं रूलिंग दे चुका हूं। भारत संवक समाज के बारे में कहीं से भी अगर कोई रेफ़्रेस दिया जाता है तो मैं उसको रोक नहीं सकता हं। लेकिन ग्राप इस बात का लिहाज रखें कि जो भारत सेवक समाज से ताल्लुक नहीं रखता है उसको ग्राप न लाएं।

श्री डी॰ पी॰ घर ग्रगर एस्टीमेटम कमेटी ने भारत मंवक समाज का नाम लिया हो तो जरूर ग्राप तगरीह करे।

कोमी परियोजना म सम्बन्धित रहे है--

श्री ग्रटल बिहारी बाजपेयी : भारत संवक समाज ने कोसी परियोजना को हाथ में लिया। कोसी परियोजना मे मिश्र जी थे। उन्होने उसमे गडबड की। उस गड-बड पर बिहार की मसेम्बली ने विचार किया। यह कमेटी की रिपोर्ट सामने है। जोडने को हर चीज जोड़ी जा सकती है। नेकिन अगर आप सच्चाई जानना नहीं चाहते हैं तो कोई चीज नही जोडी जा सकती है।

श्री डी॰ पी॰ घर बाजपेयी जी का गस्सा बिल्कुल बेजा है। ग्रापकी हलिंग का शायद यह मकसद था कि भारत सेवक ममाज के मिलसिले में भ्रगर बिहार एसेम्बली मे भी कुछ बाते कही गई है, वे चाहे मही हा यालगहो, अच्छीहा यावरी हम सुनने के लिये तैयार है। लेकिन जिस बात का हवाला भटल जी दे रहे है उसका ताल्लुक भारत सेवक समाज से नही है।

सभापति महोबय भारत सेवक समाज. के सिलसिले मे जो भी रेफ़ेन्सेस दिये जायने मैं कह चुकाह कि उनको मैं रोक नहीं मकगा ।

Maipractices

श्री ग्रटल बिहारी वाजपेबी : कोसी योजना को भारत सेवक समाज ने हास मे निया था या नहीं निया था ?

श्री डी॰ पी॰ धर : भ्रगर योजना जैसा श्राप कहते है भारत सेवक ममाज ने ली भौर उसी भारत सेवक समाज वाली योजना के बारे में ग्रसेम्बली ने कहा हतो ग्राप जरर कह सकते है।

श्री ग्रटल बिहारी वाजपेयी : मैं ग्रापका कर्नावम करूगा। इस रिपोर्ट में से ही निकल कर प्रापको बताना ह। यनिट लीडमं की बात हो रही है या नहीं ? श्री ज्योतिर्मय बसू ने युनिट लीडर्स की बात कही भीर वह रिपोर्ट में भी है। युनिट लीडर्स को कितना रुपया दिया गया है इसका सारा विवरण इस रिपोर्ट में हैं। भव उसका हवाला नहीं दिया जा सकता है ? बिना बात के झगडा खडा ग्राप न करे। यह रिपोर्ट छपी हुई है। सच्चाई को यह कह कर ग्राप दबा नहीं सकते है कि सदन में बोल नहीं सकते है।

श्री एल० एन० मिश्र उत्तर भी छपा हम्राहै।

श्री भ्रटल बिहारी वाजपेवी : ग्राप पढ दी जिये। मै नहीं रोक्गा।

धर साहब को मालुम नही है। वह दिल्ली में जत्दी जाने की तैयारी कर रहे है।

श्री डी॰ पी॰ घर जहा तक जल्दी का नाल्लुक है भटल जी भीर मै दोनो विचार कर रहे हैं। भगर वह चाहे तो एक ही तारीख मुकरेर कर सकते है।

वह मझसे ज्यादनी करे यह भ्रलग सबाल है, ग्रमा करे यह ग्रानग सवाल है। लेकिन इस वक्त जो यह काट कर रहे है जिसका हवाला दे रहे ह बेजा है, उसका ताल्लुक कपूर कमीणन के साथ नहीं है। जनाबं वाला यह देखेंगे कि टमर्ज प्राफ रेफरेस में यह है कि जो रक्ष सारत सेवक समाज का हक्मने-हिन्द में हामिल हुई उनकी त्राच-पडताल की जाये । इसलिये जनाव की करिया निहायत सही है नि भारत सवक समाज रा जा रहम भारत सरकार ग हासिल टर्ड लपुर कसी जन न उनले बार म जाच-पडनाल नी टम्पिय विनार प्रमेम्बनी यही नहीं ग्रानी है। उसम मरा पण्नदार आय अह एक प्रलग्न समात है। गरिन च कि मरा रानदार याप इमिनाप । बहार प्रमम्बर्गा की कायवाहा ता सम्बन्ध वपूर क्मीणन के माथ नहीं होता है।

श्री ग्रटल बिहारी वाजपेबी. मेरा ख्यान है कि धर साहब क्या वह रहे हे यह शायद कह भी नहीं समझ रहे हे। उन्होंन यह रिपार्ट नहीं दखी है ग्रार न उन्होंने कपूर कमीशन की रिपोर्ट पूरी पढी है। पेज 128 ग्रार 129 पर ग्रचल । ग्रचल 2 ग्रार ग्रचल 3 के बारे म अचा की गर है कितना रूपया खर्च हुआ कीन कान व्यक्ति नियुक्त थे, इसका उन्हान है। ग्रीर इन सब बाना की एस्ट। महम प्रमारी की रिपार्ट म चर्चा की गई है। दोना का विषय एक ही है।

PROF NARAIN CHAND PARASHAR (Hamirpur). On a point of order We have to determine whether the Estimates Committee Report can be quoted. In the Report, if it has not been mentioned or quoted, then it can not be referred to here Let us find that out.

सभाथित सहोक्य मैशी वाजपेयी ने फिर कहना चाहना हुकि भारत नेवक समाज के सिलसिले म वह जहां कहीं में भी रेफरेस द, मैं उसको हरगिज नहीं राकगा मीर उसको ऐसाउ करुगा । लेकिन वह इस बहस को इस तरह बढाने की नाणिण न वर कि श्री लेलित नारायण गिरा उसमें थे मार मब वह रेलवे मिनिस्टर है।

श्री श्रटल बिहारी वाजपेयी सभापित महोदय उस पद पर बैठ कर प्राप इस तरह की बात न करें। रलवे मिनिस्ट्री की बात नहीं हा रहीं हैं। तथा कोसी प्रोजेक्ट कपूर कमीशन की जान पा विषय है या नहीं ? कासी प्राजेक्ट के बार में प्रोप जो रिपार्टस है उनका हवाला क्या नहीं दिया जा सकता है (द्वस्थान) उक्तर दिया जा सकता है। (द्वस्थान) दिया जायगा। (द्यस्थान)

सभापति महोदय म श्री बाजपयी में बडं ग्रदब के साथ कहना ह कि मै नहीं बाहना हू कि इस बारे म मेरी ग्राप उनकी। बहस हो ।

श्री श्रटल बिहारी वाजपेयी ग्राप एक बार मिलग दे चुके ग्रीर उनके कहने पर ग्रापन ग्रपनी मिलग को बदल दिया। क्या कपूर कमीशन की रिपार्ट मार भारत मवक समाज के बारे मह ?

सभापति भहीदम कप्र कमीणत की रिपार्ट भारत सेवक समाज के बार म है। बह मेर सामने भी मौजूद हे— 'रिपोर्ट आफ दि बमीणन आफ गन्ववायरी इन्ट दिए फेयर्ज आफ दि सारत सवक समाज । मरी दरख्वास्त यह है कि भारत सेवक समाज के सिलासले में जो भी बार टे आप जार उनका रेफरेस दें। लिकन कि मी चीज का लेकर अननसमिति विश्वाद खान कर । मैं जानता ह कि आप भारत सवक समाज के बारे में बहुत काफी कह सकते है, और बहुत काफी कह सकते है, और बहुत काफी कह सी चुके हैं।

श्री प्रदल बिहारी वाजपेवी : शरू में कहा है कि इस प्रस्ताव का दायरा बहत सीमित है। मैं चाहता कि सारे भारत सेवक समाज पर विकार हा । तन धर माहब चुप बैठे रहे। ग्रब यह कटते है कि सारा भारत मेवक ममाज ले ग्राग्रा लेकिन कोसी वाल मामले के बारे में मत वही, जिसमे श्री ललित नारायण मिश्र के बारे में टिप्पणी की गई है।

श्री डी॰ पी॰ घर ' जहा तक कोसी प्रोजेक्ट का ताल्लुक है वह स्टेट गवर्तमेट का प्रोजेक्ट है। वहा की गरटीमेट्स कमेटी उन रक्मात की जाच-पडताल कर सकती है, जिनका ताल्लुक बिहार की सरकार के साथ है। यह जो कपूर कमीशन बना वह इस ब्नियाद पर बना कि जो रक्मान मरकजी सरकार से भारत सेवक समाज की मिली है, उनकी तहकीवात ग्रीर जान-पडताल हो। जिस प्रोजेक्ट का तर्जिकरा श्री बाजपेयी फरमा रहे है, यह ता बिहार गवर्नमेट का प्राजेक्ट था।

श्री घटल बिहारी वाजपेयी: दानो एक ही प्रोजेक्ट हैं।

श्री डी० पी० धर प्रोजेक्ट तो एक ही है, लेकिन प्रपुर कमीणन का ज्रिमडियशन उस पर नही है। भारत मेवक समाज को जो रकुमात हासिल हुई है, उन पर उसका जरिमडिक्णन है। इसलिये माननीय सदस्य एक हल्के से धोखें में मुबतिला है, जिसमें से मै उनको निकालना चाहता ह।

श्रपनी राय देने सभापति महीवय से पहले मैं सिर्फ यह जानना चाहता हू कि श्री बाजपेयी जिम कोसी प्रोजेक्ट का जिक कर रहे है. क्या उसका कंस्ट्रक्शन भारत सेवक समाज की देख-रेख मे हुआ या नहीं।

श्री डी० पी० बर वाकया यह है कि कोसी प्रोजेक्ट एक स्टेट प्रोजेक्ट था। पार्नियामेट स्टेट के बजट तो पास नहीं कर

सकती है, हालांकि स्टेट्स को पसा मरकप से जाता है। जहां हम स्टेट प्रोजेक्ट का तजिकरा करते है, वहा स्टेट ऐसेम्बली का ग्रक्तियार है ग्रीर उसकी एस्टीमेट्स कमेटी उसमे जा सकती है। भारत सेवक समाज एक वालेन्टरी श्रागंनाइजेशन है, जिसको मरकज की सरकार ने कुछ पैसे दिये। उसके मुताबिक उसने कोसी प्रोजेक्ट मे काम किया। (व्यवजान) मै नहीं कहता कि वहा चपला नहीं हमा हागा । कहा घपले नहीं होते है ? (व्यवधान) हर जगह घपले होते हैं।

श्री जनेश्वर मिश्र (इलाहाबाद) कहां चपले नहीं होते है, यह गजब का तर्क है। कहा घपले नहीं होते हैं, इसलिये श्री मिश्र को माफ कर दिया जाये। जहा उनके पर पड़त है, वहा घपले हो जाते

SHRI D. P. DHAR: I am taking the liberty of talking to a reasonable Member of this august House and that is why I want him to draw the distinction between the affairs of the Bharat Sevak Samaj and the affairs of the Kosı project as they fell within the jurisdiction of the State Government of Bihar and, therefore, State Assembly The two are different

यगर वह इसका मानकर चले तो कोई दिक्कत नहीं होगी।

सभापति महोदय ग्रगर श्री बाजपेयी इस बारे मे मतमईन है और इस बात की रेस्पासिबिलिटी लेते है कि जिस कोसी प्रोजेक्ट का वह जिक्र कर रहे हैं, उसका कस्ट्रक्शन भारत सेवक समाज के जरिबे हुआ है, तो वह जरूर बोल सकते हैं।

श्री भ्रदल बिहारी बाजपेयी : मैं पूरी जिम्मेदारी के साथ कह रहा हूं। जो प्रस्ताव विचाराधीन है, उसमें श्री एल० एन० मिध पर भारोप लगाये गये है। उन भारोपों की: पुष्टि केवल कपूर कमीशन के प्रतिबेदन से नहीं होती है, उसके प्रतिरिक्त भी मनाला **À** 1

में भागे उड़त करता हू --

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जाब पड़ताल के दौरान उपसमिति इस नक्कर्य पर पहुंची कि अधिकाश स्थानीय सम्मानित व्यक्ति मिश्र परिवार से सस्त ह दिनांक 6 अगस्त 1973 की बैठक से अब मिड हो गया । कुल नीन गैर सरकारी व्यक्तियोंने शपथ पर साक्ष्य दिया। अन्य व्यक्ति या तो उप समिति के समक्ष आ नहीं सके या उन्हें आन से मना कर दिया गया।"

काग्रेस के सिन कह सकते ह कि 2 लाख 10 हजार का मामला श्री ललित नारायण मिश्र के लिए कोई बड़ा मामला नहीं है। म उस में सहमत है। श्री लिसत नारायण मिश्र इस समय लक्ष्मी के लाइल लालों में हैं। वे करोड़ों में कीड़ा करते हैं। लेकिन 1959 में जब मार्वजनिक जीवन में उन का उदय हो रहा का श्रीर मुझे यह कहते में बिलकूल सकीच नही ह कि ललित बाबू से उस समय जो मेरा परिचय इम्रा तो उन के प्रति मेरे हृदय में घादर उत्पन्न इमा एक नौजवान बनता को जुटा रहा है परिश्रम करने के लिए लैकिन मुझे खेद है कि उस प्रादर की वे रक्षा नहीं कर सके। में स्नेह याज भी करता है, धाने भी कहांगा? में विश्वास दिलाना चाहता हु कि में किसी की वरित्र हत्या में ६वि नही रखता। लेकिन एक बात स्पष्ट है कि सार्व अनिक जीवन में बो व्यक्ति ह उन को प्राचरण का एक मानवण्ड रखना होगा। बद भन्छा बदनाम बुरा। हम राजनीति में हैं माबिर लाइसेंस घोटाना अब भाप कहेगे कि इस की चर्चा नहीं कर सकते में नहीं करूगा

एक माननीय संबद्ध . नहीं, नहीं, इस का भारत सेवक समाज में लाइए और करिए।

भी श्रदल विहारी वाश्वेषी: यह स्वयं सेन्स समाज है, भगर भारत नाक समाज होता तब तो कोई बात ही नहीं थी।

को॰ नारायण क्या वरावर । स्वयं स्वक संव कहिए । भी भटल विहारी वाक्येयी: स्वयं सेवक संघपर वर्षा करने का मौका भाग को भव तक नहीं मिला। वह सरकारी पैसे पर नहीं पलते हैं। वह भगना खून पसीना वहा कर जीते हैं।

माखिर एक के बाद एक बोटाले ये क्या कहते हु ? क्या नह मिश्रा जी की की की ति को उजागर करते हैं ? क्या के वल कानूनी दावपे कों से यह लड़ाई जीवी जा सकती है ? मैं सहमत नहीं हू श्री ज्योतिमंग बसु से कि इन को हटा देना चाहिए। में तो मिश्रा जी से म्रपीस करता हूं कि माज की परिस्थिति में उन को स्वय लोक सभा से इस्तीफा देकर मपने को, मपनी पार्टी को मौर म्रपनी पार्टी को नेवी श्रीमती इंदिरा गांधी को सारी बुराइयो से बचा लेना चाहिए।

SHRI B. R. SHUKLA (Bahraich): Mr. Chairman, Sir. for the past few months, witch-hunting and character assasination have been the obsession of some hon. Members of the Opposition. Failing in their attempt to assail the policy and principles of the ruling party they have now started to assail the character of distinguished Members of the ruling party. Now, you have learnt nothing but to laugh and ridicule. Now, this charge against Shri L N Mishra is based presumably on certain portions of the Report of the Kapus Commission. Before I go into the various aspects of the allegations made against Shri L N Mishra I would like to draw the attention of the hon. Members of this House to certain portions of the Report On Page 103, in Para 29,129 it says

"The Commission wishes to express no opinion on the various allegations made whether against the persons named in these statements or any one else"

Then, further, 1 would like to draw the attention of this hon House to Page 110 Para 29,147

"But as has been said above, the evidence is not complete to enable the Commission to give a definite

[Shi B R Shukla]

Charges of

etc. against

finding. All it can do is to point out the points which require elucidation. The Commission would also like to observe that it was the duty of the convenor to produce the accounts at least to prove and corroborate the factum of proper expenditure of the moneys .

It further says.

'The statement shows that Mr. L N. Mishra had ceased to be the convenor....in 1957, but he continue to be associated with the Kosi section As has already been stated. Mishra had stated that he rendered the accounts to the convenor of the Eastern Embankment Committee which had been duly accepted by the Committee But it is unfortunate that the Bharat Sevak Sama; has refused to produce its records before this Commission or even before the Governproduce them ment of Bihar"

From all this, it is clear that no categorical or definite finding has been cirived at by Mi Kapur in his voluminous report which may go to show that any charge or any allegation has been proved against Mr L N Mishra Therefore iny submission is that according to the terms of the report, requires further elucidation crestain points which could not substantiated because of lack of evidence bleore the Commission

Now what was the position? Hon. n'embers of the Opposition have contused the assue The point at issue was, who was responsible for rendering accounts of the moneys advanced by the Central Government to the BSS' Money was allocated for construction works in the river of sorrow, that 19, Kosi, in the Kosi project In order to enlist the enthusiasom of the local people, the BSS was entrusted with propaganda work and also to eliminate the role of contractors who wanted to take the work of construction on a profit motive basis Therefore, the

work was entrusted to local panchayats, to local labour co-operatives and also to unit leaders By agreement these agencies which were entrusted with the work of constitution agreed that a certain portion out of the contractual money would be deposited in d Community Saving Fund that would be utilised for the purpose of the local people The position of Mr. L. N Mishra in the entire project was that to1 some time he was the convenor and probably from 1959 to 1963, ho acted as the Treasurer

in any case of embezziement misappi opriation of funds of falsification of accounts, thiee issues primarily arise; first, who received the money, for what purpose the money was entiusted to him, whether the work entrusted was done in accordance with the directions or not, and if the work was not done according to specifica tions and directions where the money has gone, whether the persons entrusted with it has given a reasonable account of the expenditure or he had not done the work as he was directed to do The work was entrusted to the The money was given to Mr Mishia through cheques and drafts He made payments by means of cheques and drafts He was response life for rendering accounts to the BSS or to the Community Savings Fund Committee, and that he has done. He has said on oath before the Commission that he had rendered the account Even in that report it has been noted by Mr Kapoor that Mr. Gulzarilal Nanda himself had admitted it. Commission says that Mr. Nanda had seen the accounts but those account? were not produced before it accounts were not produced before the Commission of enquiry by Bharat Sevak Sama; the blame cannot be laid at the door of Mr L. N. Mishra because he was not responsible according to the terms of reference. According to the agreement between Saving Fund Committee and the Treasurer, he was not only liable to account to the Committee. Then he wrote a letter to the Convenor of that Committee The Convenor of that Committee wrote back a letter saying that nothing was due from the side of Mr. N Mishra that he had given " complete and correct account, and the convenor also placed on record, the scrvices rendered by him. The matter ends there If the hon. Members are very enthusiastic in support of a public cause in demanding the removal hon. Minister Mishra they should have come with a categorical allegation; so much amount was given to him and that amount has not been spent in the manner in which he was directed to spend. Nothing of the sort has come forth. Therefore my submission that all these allegations and wishpering campaign in direct and indirect form are nothing but futile attempts to denigrate the personality of Shri L N. Michra.

I do not want to defend him on the basis that he is a distinguished leader and the Member of the Cabinet. I want to confine my remarks only to the conclusions and findings arrived at by the Commission itself. There is nothing in the report of the Commission which goes to show that he was in any way responsible for embezzlement or falsification of the account in the entire episode. Then why is he made the target of attack in season and out of season and inside Parliament and outside Parliament? The reasons are obvious. Those who could inflict a smashing defeat on the all combined. position Decome the target of attack opposition parties forget their principles and policies . . (Interruptions). I do not want to know who defeated you or who defeated him, but I know that opposition groups are a microscopic minority in the House. They were given the first innings in 1971 to play. They were not only defeated but were routed. In 1972 again they were given a second innings to play but they were again routed. Failing in those attempts they have resorted to character assassination because if they attack our policy nobody is going to listen to them and they

would get no publicity in the Press or Platform. If you begin to criticise our principles and policies you will be dividing yourself because the CPM has got one set of policies, the Swantantra has another set of policies and the Jan Sangh has got third set of policies. You forget your policies conveniently in order to forge a common grand alliance against us who are marching with the masse and who are progressive in out look.

SHRI PILOO MODY: In your Government Shri Malviya has one policy, Shii Jagiiyan Ram has another policy and Shiimati Indira Gandhi has a third policy

SHRI B R. SHUKLA: You would have shone more brilliantely sticking to one seat instead of going in the company of those who have nothing to do with you

SHRI PILOO MODY: I do not want to live in borrowed light.

SHRI B R. SHUKLA: I am interrupted so much It means that my voice has some effect on them. Otherwise, I would not have been so much interrupted.

This House could have utilised its piecious time in discussing many more important and urgent matters than confining its attention for the whole of this session to Shri Tulmohan Ram and in character assassination of the Prime Minister and Shri L. N. Mishra, who is dynamic and progressive in outlook. He is a stout politician who can smash all the opposition combined.

SOLANKI SOMCHAND SHRI (Gandhinagar): Sir, I support the motion moved by Shri Jyotirmoy Bosu regarding the Kapur Commission of Inquiry into the affairs of Bharat Sevak Samaj in connection with the Kosi project. In the beginning, Mr. Madhukar said that this motion is politically motivated. He

(Shri Somehand Solanki). said something correct and something false. Mr. Dhar said:

वह चपला दूसरी जगह भी होता ह।

I want to give an example. many passengers are travelling in a train without tickets. One person is caught by the ticket collector and he says, "So many are travelling without tickets." The ticket collector will say, "First of all, you are responsible. You must either pay or go to jail." In the same manner, there is nobody involved in anything said against any member in the opposition party. It is only a scandal against Shri L N. Mishra. He is the hero of the scandal and so it is necessary to say even more than what we have to say against Shri L N Mishra.

This session is full of scandals and it has created a good alliteration in this House It has created good music and song in the House word 'scandal starts with 'S' and ends with 'L' 'L' means Lalit Narain Mishra: it is not difficult to find that out.

This Commission was appointed by the Government of India and Justice Kapur was the Chairman. Instead of 6 months, the Commission took more than 4 years to complete its work 1 want to discuss the activities of the Bharat Sevak Samaj regarding the Kosi Project. As regards the construction work of the Kosi project, it was decided that the instrumentality for the construction was to be the ordinary contractors and the agency executing it was to be the Central P.W.D. Later on it was decided that the operation and the construction work should be done through public cooperation and for that purpose, the Bharat Sevak Samaj was selected The plea taken was that it will eliminate the contractors, who would only have it for profit motive.

On page 82 it is mentioned:

"A matter which must be mentioned at this stage is that the cost through contractors including amenities given to the workers came to Rs. 34 per thousand cft., and what is called voluntary labour (Shramdanies) cost the department Rs. 59 per thousand cft. on the western side and Rs. 41|8 on the eastern side."

The execution of this work by this voluntary organisation, BSS, has cost more than what it would have cost through contractors.

17 hrs.

When this agency was selected, the Kosi Project Administrator, Shui T. P. Singh, said that he was doubtful as to the political parties agreeing to this work being done by BSS, which had been nominated by the Union Home Minister Shri G L. Nanda to take charge of public cooperation. In this connection, I want to quote the findings of the Commission, which states on page 81 what I have mentioned above It further says:

'This shows that before the scheme was discussed, the Union Minister had chosen the Bharat Sevak Samaj for the purpose of promotion of public cooperation and the other political parties were not willing to participate or cooperate with the Samaj."

Moreover, it may be mentioned here that regarding bungling etc. the CPI had submitted a memorandum, highlighting the bungling to the Central Government and the Central BSS to get the accounts of the cash unit of the Samaj checked but it was refused on the plea that the money belonged to the samaj and not to any individual person In this connection, I would like to quote the observations of the Commission, which says on page 104:

But it is rather astonishing that in spite of the criticisms both in Bihar Assembly and in Parliament, these accounts have been kept back by the Samai and have not been produced either before the Central

Bharet Sevak Samaj or before this Commission."

On page 105 it is mentioned:

"In this statement dated June 2, 1971, made in the House of the People Mr. L. N. Mishra said that he had reseigned from the Kosi Section Convenership in May, 1957 and that he was authorised to withdraw from the Community Savings Fund for various construction works on the Western side of Kosi and had withdrawn Rs. 2.10 lakhs in two instalments, which was sent to different people for construction purposes, and that this money was sent on the recommendation of a committee duly constituted for the purpose and no part of the money withdrawn had remained accounted for."

These records have not been produced before this Committee to show the persons to whom these moneys were paid. So, the report says:

"Unfortunately, the records have not been produced before this Commission to show the persons to whom there monies were paid or the personnel of the committee which had made the authorisation and the details of the works for which these amounts were disbursed are also not there."

It clearly shows that everything 19 not above board. Shri L. N. Mishra did not expose himself for scrutiny by the Commission to decide whether there was bungling. Does it not throw some suspicion on the conduct of Shri L. N. Mishra that he has has not come forward to state to whom the money was paid?

SHRI L. N. MISHRA: I have furnished that. It is in the report.

SHRI S. M. SOLANKI: Lastly, I am very sorry to say that a Commission was appointed with Mr Justice Dutta as Chairman to go into the conduct of Shri L. N. Mishra. 'As far as the Kosi unit of Bharat Sevak

Samaj was concerned, Mr. L. N. Mishra was afraid of exposure and, therefore, he pulled down the Government of Mr. Karpuri Thakur and succeeded in getting a State Government of his choice installed. This was the role played by Mr. L. N. Mishra. To protect himself from exposure, he tried and got the Bihar Government changed.

There is a series of scandals where Mr. L. N. Mishra is involved. He must boldly come out and prove before the House that he has not done anything in this regard. We have produced before the House many documents, including the Commission's report. Instead of remaining in the Government shamelessly, must resign from the Government. Let him prove before the House that he is innocent and he has not done anything. I am sorry, Mr. L. N. Mishra is only arguing. Let him prove that he has not done anything.

PROF. NARAIN CHAND PARA-SHAR (Hamirpur); Mr. Chairman, Sir, it is in the interest of the discussion that one or two issues are clarified. One is about the terms of reference of the Commission.

The Commission was appointed under the Commission of Inquiry Act, 1952 to do a particular job, and the terms of reference, according to the Commission's own findings, were vague and indefinite. I would comment on the working of the Commission, but I would refer to the specific nature of the task which was assigned to the Commission by th? Government In this connection I would like to refer to an answer given by the then hon. Minister for Agriculture. Shri Jagjivan Ram on 22nd March. 1968. The question was asked by Shri Kanwarlal Gupta. His reply was:

"The inquiry is only limited the loans, grants and advances given by the Central Government to the Bharat Sevak Samaj, The grants, loans or other assistance from the State will not cover the [Prof Narayan Chand Parashar] jurisdiction of the Kapur Commis

Charges of

etc against

It is clear that the Kosi Project was being executed for a long period with two types of assistance one coming from the State Government and the other given from the Central Government but channelised through the Bharat Sevak Samaj The Commission of Inquiry which was set up under Justice Kapur was only for one specific task, that is, the Central Government money in the shape of loans, grants and other assistance which was given to the Bharat Sevak Samai No responsibility can be taken for the money given to the State Government because it was not earmarked by the Central Government for being given to the Kosi Project by the State It was given as a grant to the State Government, and the State Government was at perfect liberty to do anything with it they could spend it on the kosi Project of they could spend it on roads or anything else Therefore, we have to be very precise and specific about what the terms of reference are, what the Commission of Inquiry was supposed In that connection I have to do referred to the reply given by Shri Jagivan Ram, who was then in charge of the Agriculture portfolio

The Kosi Project was a novel experiment It was expected to be completed in a much longer time than was done in other words, it was completed sooner than was ex The agency of the Bharat Sevak Sama, was brought in order to help the people of Bihai who were suffering from the ravages of the Kosi river which is popularly known as the River of Sorrow The Bhala' Sevak Samaj was helpful in reducing the cost as well as the time period which was required to execute it According to my information, original estimate of the Project was Rs. 115 crores and it was executed at a cost of Rs 65 crores It was ex pected to be completed in 1960, but rt was completed in 1958 It only shows that thee work of Bharat Sevak Sama, and the work of all those people who were there were very helpful were in the interest of the project, in the interest of the State Government, in the interest of the public, in the interest of the welfare of the people of this country

Malpractices

Shri L N. Mishra (M)

Now I come to the particular point which has been hammered again and again, 1e, the 10le of Shri L. N Mishra m this has been a leading Member of the Bharat Sevak Samaj and from a praticular date he resigned from the Convenership of the State But he continues to be the Unit Treasurer of the Community Savings Fund In that connection the Governing Body of the Bhaiat Sevak Samaj the State Unit or the Central body has the liberty or authority to autharise anybody to draw or disburse or spend any amount of money that it may think proper in that context normally accepted that if somebody becomes a Member of Parliament and if he is a member of any social organization or cultural organization he does not sever his connection and that is also not centemplated under Societies Registration Act under which the Bharat Sevak Samaj is registered Secondly, it is also the responsibility of the central Bharat Sevak Samai and it is in that connection we would call him into account I would invite your kind reference to the reply given by Shri Gulzari Lal Nanda to the refernces made by the commission Gulzarı Lal Nanda was called upon to explain and he is reported to have said that he was satisfied with the accounts as they were shown to him Shrı Nanda was the light of this important agency known as Bharat Sevak Samaj and his reply I will quote efor clarification

'I would like to place before the Commission

Shri Nanda was appearing before the Kapur Commission

" a submission in regard to the scope of the inquiry If the Central Government has given a loan to the State and is charging interest also and the State Government has given money to any organization, no inquiry can be made into the working of that organization but only into the working of the State."

He, however, added:

"The monies that were given to the Bihar Government were not parmarked to Kosi. Under the Plan already certain amounts were allocated for irrigation and these were divided among the various States and the State of Bihar got its share in this way, in the form of loans which were given in a lump-sum repayable by the State Government."

Now, Shri L. N. Mishra also in one of the letters sent to Shri Laxmi Narayan Jha has clearly stated that the accounts of the amount involving Rs. 2.10.000 have been rendered.

Now, after all this, we have to see how far the hon. Minister is responsible for all this. There is a project which is executed through two sources, the State and the Centre. In the centre, the Bharat Gevak Samaj plays a leading role and it is the duty of the Bharat Sevak Samaj to ensure the audit of these accounts. However, if the Bharat Sevak Samaj is not able to produce the audited accounts, it is not the responsibility of Mr. L. N. Mishra and he cannot be held responsible for it.

Secondly, there is a graver aspect to which I would invite your kind attention and that aspect is that Mr. Mishra continued to be helpful to the State works in the capacity of the Treasurer and he was signing cheques and drafts. He does not put any money into his pocket nor into anybody else's pocket. It is not a transaction in black money or the currency going down the river Kosi. It is very clear that everything is spent through cheques and drafts which, of course, are subject to check by the Commission or the BSS to settle the accounts. They could have seen whether any cheque has been sent to

a wrong person or it has been sent for a purpose which was not specified or which was not connected with the development and construction of the Kosi project.

There is again another point. The Commission in its judgment observed that not much evidence was available to it and on the basis of the incomplete evidence available before it the Commission was constrained to say that it was unable to give any finding. In that case, even on the basis of the Roman law, the law that no person shall be held guilty unless he is proved to be so, unless we are sure that Mr. L. N. Mishra has committed any embezzlement or any defalcation as suggested by the other side or unless there is a finding by the Kapur Commission to that effect, we cannot call Mr. L. N. Mishra's integrity into question. This is not a court in which we can refer to all sorts of evidence, subsequent and prior. Even the Law of Evidence would require that the 'evidence relevant to a particular case is only that evidence which is prior to that case. But, here we find a strange spectacle of hon. Members of this House referring to reports of committees wnich were formed much later.

This was submitted much later after the Commission's report was published. The floor of the Assembly in Biliar is as sacred as the floor of the Lok Sabha. And we on this side will not allow any violation of this sacredness. If the Estimates Committee of that House says something it can be answered and discussed on the floor of that House. Discussion can be held there. But what I submit is, anything unconnected with the Report of the Kapur Commission should not be brought up here for discussion. They cannot cast any kind of slur on this score. What I feel is that this is done in order to serve their ulterior motive, to tarnish the image of the congress party and to indulge in mud-slinging. But I warn the friends from the opposition that this may recoil upon them and they may be the victims of this very dangerous game. This is character assassination. Looking at the [Prof Narain Chand Parashar]

opposition I am reminded of the lines

of Tennyson who spoke about a

person—

'His honour rooted in dishonour stiod;

Faith unfaithful kept him falsely true"

Mr Mishra is not at all at fault Even the Kapur Commission did not hold him guilty. This Motion should be thrown out lock, stock and barrel and epposed tooth and nail by all parties who love the spirit of democracy and fustice

भी अनेत्वर किस्स (इलाहाबाद)
मैं यह चाहता हूं कि मेरे नाम से किन्न शब्द
हट जाए। जब बार बार इस सदन में मिन्न
भर आरोप लगते हैं भीर वह अपने को उन
आरोपों से मुक्त नहीं कर पाते हैं तो कभी कभी
मुझे अमुभव होता है कि अपने नाम से मिन्न
शब्द मैं हटा दू।

सब से पहले सत्तारुढ दल के लोग हमारे बारे में एक बात कहते ह कि हम लोग चरित्र हत्या पर उतार है ग्रीर जिस सज्जन का नाम हम सोग ले रहे हैं वह कांग्रेस पार्टी के नेतत्व मे एक उदीयमान तारे की तरह है भीर हम लोग जानवश कर उनकी चरित्रहत्या कर रहे हैं। हम यहा पर दो नाम लेना चाहते हे श्रीर दोनो को बधाई देना चाहते हैं? एक श्री तुलमोहन राम भीर दूसरे पडित ललित नारायण मिश्र है। तुलमोहन राम को हम हवादारी के लिए, शर्मदारी के लिए बधाई देते है उनकी तारीफ करते है क्योंकि जिस दिन उन वा नाम लिया गया उस दिन से वह इतने शर्मदार है कि यहा दिखाई नही पड़ ह । विंदित लिलत नारायण मिश्र की दिलेरी की हम तारीफ करते ह भीर उनको बधाई देना चाहते ह कि बार बार प्रारोप लगाने के बाद भी वह इतनी मोटी चमड़ी के हु कि सरेग्राम मा कर बैठे रहते है और मुसक गते रहते हैं।

नेहरू जी की कुछ खबियां थी। देश में नव कुछ प्रदं-सरकारी संस्थान रहते वे भीर कायकर्ता जो सीधे सीधे कांग्रेस पार्टी के नाम पर नहीं खाते कमाते वे उनकी भारत सेवक ममाज, भारत साधु समाज, भारत युवक समाज भीर पता नहीं कितने ऐसे समाजों के नाम पर खाने कमाने श्रीर मौज लटने का मौका दिया करते थै। ग्राजकल के जमाने मे उस तरह के गर्द सरकारी संस्थाओं का बहत महत्व नही रह गया है क्योंकि ग्रव तो सीधे सीधे लूट मचाने की बहुत छुट है । बार बार कहा जाता है कि क्यो श्री मिश्र क न'म लिय जाता है। मै एक पूराना मवल छेडना वहन ह । मै पूछना चाहता हुं कि क्या वजह है कि केवल श्री एल ० एन ० मिश्र का नाम लिया जना है कई मंत्री भीर यहा पर बैठे रहते है उनके बारे मे क्यों नहीं कहा जता है। ग्राप लोगों का दिल टटोल कर मोचना चाहिये कि क्या वजह है कि इन्ही का बार बार नाम लिया जाता है ? इसका साफ मतलब है कि कही न कही कोई कमी होगी। जवाहर लाल जी के जमाने मे चाहे केशव देव मालवीय हों या टी ०टी ० कृरण न-माचारी हों जब भी किसी का केम उठा ता तत्काल उनको मरकार में हटा दिया जाता था। लेकिन श्रीमनी इदिरा गाधी जानती है कि भगर थी ललित नारायण मिश्र हटाए आएंग तो नम्बर उन्ही का प्राएगा । इसलिए जब भी श्री मिश्र के बारे में बिरोधी पक्ष के लोग हल्ला मचाते ह तो मत्तागढ़ दल के लोग उनको बचाने की कोशिश करते हैं।

भारत सेवक समाज लगातार लूट का माधान बन रहा है। कोसी प्राजैक्ट के बारे ये जो कुछ भी रिपोर्ट आई है, जाहे इसान की तवाही की नदी हो तो उस तवाही में भी गुलछरे उड़ाने का काम इन लोगों ने किया है। प्रपनी जेव गर्म करने का काम इन्होंने किया है। ये लोग बेकार हल्ला मचा रहे हैं। केवल तीन चार प्वाइंट्स ह जिन का जवाब इन कोगों के पास होगा यह सै नहीं जानता हूं।

रिपोर्ट की 11वीं वाल्यम के पेज 83, 95 भीर 97 पर युनिट लीडर्ज की सिक्युरिटी या जमानत के बारे में कहा गया है। सब म पहले श्री ललित नारायण मिश्र ग्रीर इसरे लोगों ने यह चाल चली कि उन लोगों को ग्राम पंचायत की या दूसरी जमानत पर रुपया दिया जायेगा। लक्नि धीर-धीरे वह जमानत भी इतनी बेग कर दी गई कि २ जिएटर पर उन लांगो वा नाम और पता तक नहीं रह गया श्रीर जो जिस तरह चाहे रूपया लेकर चला गया ।

भारत संवक समाज इस कोसी प्रोजेक्ट में कैस श्राया, इस बारे में श्री टी॰ पी॰ सिह का बयान इस रिपोर्ट में दिया गया है। तलमोहन राम केस मे जिन श्री सिंह का नाम माया है, श्री टी॰ पी॰ सिह उनके पुज्य पिनाजी है। मिनिस्टर माहब से उनका पराना रिश्ता है। श्री टी० पी० सिह ने खद महाहै

"Bharat Sevak Samaj was inducted into the construction at the reque st of the Central Minister or leadership."

वह कीन सैटल मिनिस्टर थे ? भारत सेवय ममाज के मब से बड़े नेता, गलजारीलाल नन्दा, में जिनको बदाग चेहरा यहा जाता है क्रिमने पैरवी कराई होगी? कनवीनर साहत ने। श्री ललित नारायण मिश्र ने कई जगह पैरवी की कि भारत सेवक समाज को भी कोर्सा प्रोजेक्ट मे काम करने का मौका दिय। जाये। इस रिपोर्ट में कहा गया ह

"Mr. Mishra suggested that works in the different reaches of the Kosi embankment should be alloted not only to the Mukhias and to the representatives of the Gram Panchayats but also to the Bharat Sevak Samai Units."

श्री मिश्र ने यह सजेस्शन दी, यह निफ़ारिश की। यह 1955 की बात हैं। उस वक्त वह छोटी हैसियंत के नेता रहे होंगे, जिस तरह के छोड़े नेता पटना और दिल्ली तक बुम बुम

कर पैरवी करते फिरते है। आज वह बडे नेता हैं, जो सीधे सीधे हक्म दे दे। आज वह काग्रेस पार्टी का फ़ैसला इधर से उधर बदलने की स्थिति में है। एक तरफ टी० पी० सिह कहता है कि भारत नवन समाज को कोसी प्रोजेक्ट में सैट्ल मिनिस्टर या लीडरिशप के कहने पर इनडक्ट किया गया और दूमरी तरफ रिपोर्ट के पेज 89 पर लिखा हमा है कि श्री ललित नारायण मिश्र ने यह सजेस्ट किया कि ग्राम प्रधान या ग्राम पंचायत से. जो जनतः द्वारा चुने जाते है, काम न कराया जाये, बल्कि भारत सेवक ममाज भी इस ठेके मे धाये ।

कही न कही यह साजिश लग रही है या नहीं ? माननीय सदस्य यह सोचे बिना कि वे कांग्रेस पार्टी के है भीर वे श्री मिश्र को बचाना चाहते हैं ग्रपने दिल पर हाथ रखें श्रीर बताये कि क्या इस में कोई साजिश लग रही है या नही।

पंडित एल० एन० मिश्र ने लाइसंस काड मे भी इस्तीफे का बहाना लिया था। उन्होंने कहा कि 5 फरवरी, 1973 को मैं रेलवं मंद्रालय में ग्रा गया। वह इस्तीफे का बहाना अक्सर किया करते है। इस रिपोर्ट मे पेज 104 पर बताया गया है कि उन्होने कहा कि मैंन भारत सेवन समाज की कनवीनरिशप है इस्तीफा दे दिया । माल उडाने के बाद इस्तीफा देना उनका पूराना टेकनीक है--जहा कही चोर पकडा जाने लगा, भ्रष्टाचार पकडा जाने लगा, वहा दूसरे दिन यह बहाना बना लेना कि मैंने इस्तीफा दे दिया हा।

श्री विभति मिश्र : सभापति महोदय, माननीय सदस्य ने श्री ललित नारायण मिश्र के बारे में कहा है, "माल उडाने के बाद"। यह अनुपालियामेंटरी है । आप इन शब्दों को हटा दीजिये।

बी जनेश्वर भिक्ष : मैंने नाम नही लिया है. लेकिन कहा है।

[र्था जनेश्वर मिश्र]

मैं इनके इस्तीफे के टेकनीक के बारे म कह रहा था। अक्सर जो वडे शांतिर किस्म के लोग होते हैं—शांतिर से मेरा मतलब कांबिल लोगा से हैं—, जो अपनी कला में माहिर लोग होते हैं, उन लोगो को मबस् खुबसूरत टेकनीक और एलिवाई इस्तीफ का हुमा करता है। मबी महोदय जस टेकनीक में माहिर लग रहे है। इस रिपोर्ट के पेज 104 पर कहा गया हैं

"According to the statement made by Shri L. N. Mishra in the Parliament on June 2, 1971 he has resigned from the Convenership of the Kosi section of the Bharat Sevak Samaj in May, 1957."

इतनी बारोकी से यह इस्तीफा दिया करते है कि जब कभी कोई बड़स होने लगी भ्रष्टाचार की (व्यवधान). सभापति महोदय, इनको बोलने दीजिये। ये सब लोग भारत सेवक समाज मे रहे हैं। मैं श्री नवल किशोर सिह का भाषण सन रहा था। वह भी भारत सेवक समाज में रहे हैं। (व्यवधान)

श्री नवल किशोर सिंह: ग्राप को कस्ट्र-क्टिंब एक्टिविटीज से क्या मतलब है? आप तो सारी उम्ब कुछ भोर ही काम करते रहे हैं।

श्री जनेस्वर मिश्र अहा तक पैसा निकालने का सम्बन्ध हैं, कई माननीय सदस्यो ने उसदे बारे में पहले कह दिया हैं। मैं उसकी दोहराना नहीं चाहता हूं। 11वीं जिताब के पेज 104 पर कहा गया है

"The Samaj took the position that these moneys belonged to the Bharat Sevak Samaj and it was no concern of the Government to ask for the utilisation and the same, according to the Samaj, applied to the Commission"

इन लोगों ने को रूपया निया, उसके बारे में भारत सेवक समाज ने यह दावा किया कि यह हमारा हपया है, इस पर सरकार को, और कभीशन को, विचार करने का अधिकार नही है। चोरी और उसके साथ सीनाओरी इसी को कहा जाता है। भारत सेवक समाज ने पुरी ताकत के साथ कहा है कि यह हमारा हपया है, इस पर आप बहम नही वर सकते हे, हम कोई 'रकारी सस्था नही है, उम इंडिपेंडेंट सस्था है, अगर हपया लिया है, नो उसका आडटि नहीं हो सकता है।

कमीशन ने अपनी रिपोर्ट में कहा है

"It is unfortunate that Government has not taken any definite or unequivocal position on the matter and left the Commission to fend for itself."

यह रमीणन की अपनी नोटिंग है। उसने नुष्ट्र महसूस करते हु' कहा है कि संकार ने इस पर बांई कार्यवाही नहीं की। श्राज माननीय सदस्य, श्री ज्योतिमंय बसू, ने उन्न प्रस्ताव रखा है कि सरकार उस पर कार्यवाही करे और शी एल० एन० मिश्र को सरकार सं मित्रमङल सं भीर पालियामंट की मेन्बर्राणप सं भी बरलास्त कर। इतने दि से वे बाद विरोदी पार्टियं की तरफ़ से यह प्रस्ताव आया है अबकि वह आना चाहिए था सरकार की तरफ सं:

रिनोर्ट मे कहा गया है

"The review of the material made available to the Commission leads to the following conclusions:

मै नहीं जानना कि सरकार असको पढ़ने के लिए तैयार होगी या नहीं, लकिन कसीणन का तीसरा नतीजा यह है

"3. In his statement dated June 2, 1971 made in the House of the Prople Mr. L. N. Mishra said that he had resigned from Kosi Section convenership in May 1957."

कमीएन का चीए। नतीया यह है

"4. Mr. Mishra has said in his statement he has given full accounts

of the Eastern embankment in 1963 and the accounts had been accepted, whether they were audited or not were not shown."

इससे क्षाफ जाहिर हो जाता है कि श्री मिश्र बिना शाहिट के, बिना जाच के, हिमाब दे देते है। वह छोटी रकम है, वो लाख की या दम जाल की रकम है, मैं उसकी चर्च नहीं कर गहा है। अगर बहुत छोटी रकम भी हो, नो क्या उसका कही कोई हिसाब नही होगा? श्री मिण सार्वजनिक जीवन मे है। मैं कई बार थह कह चका ह कि जब साबंजिनक जीवन मे ग्हें वाले लोग सडक पर निकलत है, ता श्राम जनता उन र उगली उटानी है। भीर ग्रम्य त्सका कोई सब स बड़ा कारण है. गोई बेन्द्रीयत बारण है, तो इस वका वर श्री एलं एनं मिन है। वही कोई हिसाब नहीं। यह कमीशन की व्यु है, हमारी ग्रपनी सही। जाच नही कराया, एक चिट्ठा लिख दिया कि मैन इतना दे दिया. मडल जी को क्तिना दे दिया-- 5 हजार, किसी झ. माहब को दे दिया-- 3 हजार, किसी जगन्नाय मिश्रा को दे दिया--। हजार, ग्रयने मन भ बागज पर लिख दिया। लिख कर के फिर इस तरह से विधा कि हम ने जितना लिया था सब पूरा कर दिया . (व्यवमान) . .

बी बगनाय मिस्र (मधुबनी) यह गलत बयानी कर रहे हैं। मुझे एक पैसा नही दिया गया। इनको विदड़ा करने के लिए पहिए . (अयववान) .

की जनेकार मिक्ष जगनाय मिश्रः यही है या श्री लिलत नारायण मिश्र के माई का नाम भी जगनाय मिश्रा है, मै नहीं कह स्थान कौन है, इसमें जो लिखा हुआ है वह धाम में बता रहा हूं. (अवचान) . यह ना नाम सुनाया गया है, ये बेकार हल्ला मना यह है। अब मैं वह स्था रखना चाहना ह

"Rs. 2,10,000 were advanced to Mr. L. N. Mishra and Rs. 6,33,068 to Mr. Lahtan Choudhary." यह तो हमारी किताब नहीं है न, यह इसमें ने मैं पढ़ रहा ह।

सभापति महोदय जगन्नाथ मिश्रा के वार में क्या है ? ग्राप जरा वह पंज पढिए। (व्यवधान) ग्रगर किसी वग नाम लिया गया है ता वह नाम बनलाना होगा उभमे से वरना एक्सपज करमा होगा।

श्री जनेहबर मिश्र वह पज मैं निर्नल देता हूं। (श्रवचान) सभय की चला गता? करोड़ो कपये का गोलमाल हा गया, उसमें समय नहीं गया ग्री? उसकी चर्ची हान लगी ता समय चला गया। वह नाम मैं बनाना चाहता हूं ये है

"The amounts stated to have been disbursed by Mr. L. N. Mishra to the various persons were as follows:—

Mr L. N Jha

Mr. D. N. Jha

Mr. J P., Mandal, M.P.

Mr Jagan Nath Misra

Mr. Murlidhar.

यह पज 103 पर है। प्राप इसको पढ लीजिये।... (व्यवधान)

भी एल एन निम्म . एक बात मुझे वहने दीजिए (व्यवधान) यह स्टेटमेंट ग्राफ एनाउट्स जो दिया हुआ है मेरी तरफ में मैने दिया है इन द कैने सिटो ऐ ब हुजर । हमारा यह नहना है कि अन्त्राथ मिश्र जा पहले हैडमान्टर ये भोला टाई स्कूल के, जमुना प्रमाद मडल जी हेड मान्टर ये बढई हाई रकूल के जो कोसी क्षत्र में पड़ाा है। उन्हान ग्राम मारी । नया ह वह भाग स्कूल को दिया गया है।

भी समर गृह (कन्टाई) यह कीन जगभाष मिश्रा है?

श्री जगन्नाय मिश्र : मैंने केनल उन है। ताम उसमें से सुनाया। मैं जानवृज्ञ कर नाम तहीं लेना चाहता। मुझे खुद वड़ी वृशी है कि किसी गरीब स्कूल मास्टर की जन्दगा इन्होंने बना दो, बड़े पांवब काम वाले श्रादमी हैं। ... (थ्यवधान)...

श्री जगन्नाथ मिश्र : इन्होंने किर गलत-बयानी कर दी है। इन्होंने कहा कि जिसी गरीब स्कूल के मास्टर के जीवन को इन्होंने बना दिया। वह बात नहीं है। बात यह है कि इन्होंने उस कड़ से स्कूल को सहायता की. न्कूल का मकान बनाने के लिए। मैं श्राजा करू कि मेरी बात श्रापके कान तक पहुंच पाई है ?

श्री जनेश्वर मिश्र : कहीं नहीं लिखा है कि श्री एल॰ एन॰ मिश्र ने स्कूल बनाने के लिए रुपया दिया या नहीं दिया। यह नहीं नहीं लिखा है जो ये सकाई दे रहे हैं। स्कूल के निर्माण के लिए किसी हैडमास्टर या मास्टर को स्पया नहीं दिया जाता, ठेकेदार को स्पया नहीं दिया जाता, ठेकेदार को स्पया नहीं दिया जाता, ठेकेदार को स्वया दिया जाता है। मास्टर अपना स्कूल नहीं बनाया करता, मास्टर अच्चां को पढ़ाया करता, मास्टर अच्चां को पढ़ाया करता है। मास्टर स्कूल की इमारत का निर्माता नहीं होता। इसालये ये जोच छिउता दलील न दें तो अच्छा है। . . (ज्यवयान)

सवाल यह है कि वक्ष इसी तरह स मत्तारूढ़ दल के मंत्री लोग ग्राम जनता का 'पैसा—यह पैसा काग्रेस पार्टी के फंड का होता तो मैं कुछ न बोलता, ग्राम जनता का पैसा, उसकी ग्रमानत में ख्यान त इसे कहा जाता है।

श्रीमती इदिरा गार्थी ने लखनऊ में जो लखनार दी है कि काग्रेस पार्टी हाथी है और विरोधी दल के लोग कुत्ते हैं, यह भाषण उन्होंने दिया है . . (व्यवधान) . . मैं जानता हूं कि कुत्ते कभी हाथी को संतुष्ट गहीं कर सजते, लेकिन कुत्ता अगर नाराज होगा, गुस्सा करेगा, पागल होगा तो काट सकता है, भूंब सकता है, लेकिन अगर हाथी पागल हो जायगा तो

श्री मुहम्मद जमीलुर्रहमान (किशनगंज): सभापति महोदय, म इस वात के ऊपर श्राप में खिलग चाहता हूं कि हाउस में बाहे अपोजीशन के लोग हों या किलग पटों के लोग हों, श्रगर बह बोलते हैं तो क्या यह कुत्तों की श्रावाज होती है श्रौर श्रगर होती है तो श्राव किलग वीजिये कि यह कैसी श्रनपालि-यामेंटरी वात है श्रौर क्या श्राईर में यह बात है? क्या पोजीशन है इसकी यह में जानता चाहता हूं।...(व्यवधान).. मेरी बात सुनी जाय। ये गुस्ताश्वाना श्रन्काज वे बदतमीजी वाली वातचीत, यह सिर्फ उन्हीं के मुंह से शोभा देती है। श्राव जरा रेकाड उठा कर देख लीजिए, उन्होंने कहा कि कुत्तों की तरह भोंकते हैं, क्या मतलब है इसका?

श्री जनेश्वर मिश्रः यह वयान प्रधान मंत्री का लखनऊ वाला बदतमीजी का था, निहायत बदतमीजी का था, यह म कहना चाहता हूं।

श्री रामसहाय पांडय: (राजनंदगाव): सभापित महोदय, माननीय सदस्य मिश्रा जी ने प्रधान मंत्री की लखनऊ की तकरीर का हवाला देते हुए कहा कि उन्होंने कांग्रेस दल को हाथी कहा और विरोधी दल के लोगों को

कुत्ता कहा, यह विलकुत गलत है, कुत्ता नहीं कहा।

 श्री जनेक्वर मिश्वः मै प्रख्वार लाकर दिखाद्गालखनऊ का, कानपुर का।

श्री राम सहाय पांडेय : चूकि उन्होंने यह बात नहीं कही भीर किसी अखबार में शाया नहीं हुई, ऐसी बात कहीं नहीं, बे-बुनियाद बात है, गलत है, लगी है, इसको रेकार्ड से निकाल दिया जाय।

श्री भागवत सा शावाव (भागलपुर):
प्रधान मन्नी ने लखनऊ में यह जरूर कहा है
कि काग्रेस हाथी है, उसे जगने में या काम करने
में देर लगनी है, लेकिन प्रधान मन्नी ने कही भी
यह बात नहीं कहीं कि विरोधी दल कुत्ते हैं।
यह अपने मन से ये जोड़ने हैं भीर इम तरह में
देश के अदर भाषण देकर ये गुमर, ह करना
चाहने हैं। हम लोग . . (अववान) . . .
यह आप दिखा दीजिए कहा उन्होंने कहा है ?
वहीं भी उन्होंने नहीं कहा है। हम लोग भी
अखबार पढ़ते हैं। आप शायद सुन कर
बोलते हैं।

श्री जनेववर विश्वः हम लाइवेरी मे जाकर दिखादेगे।

श्री भागवत झा झाजाव : फर्क झाप से भीर मुझ में यह है कि हम पढ़ते हैं श्रीर झाप सुनते हैं। झाप कान से देखते हैं भीर हम मन से देखते हैं। . . . (व्यवधान) . . .

भी अनेश्वर निश्व : हम ग्रखबार पेश करेंगे।...(व्यवचान)...

भगर हमारी बात कुलेपन की है तो भापकी मालकिन की बात कुतियापन की होगी, यह मैं साफ कहना चाहता हूं।

की क्योतिर्वय क्यु : भी लांबत नारायण मिश्र, की श्रृष्ठा प्रसाद यंडल कोर की जनकाथ मिश्र, की कृष्यती बहुत पुरानी कम्पनी है । 2008 LS-12

सभापति महोदयः में समझता हं को पीइंट इस वक्त उठाया गया है, यह बहुत जरूरी है कि हमारी जवान बहुत प्रच्छी होनी चाहिए जो पालियामेंट की शान के मुताबिक हो। कितना ही कोई जोश में हो. किसी जगह पर हो, इसका ध्यान रखना चाहिए। लेकिन यह भी सही है कि भगर कही पब्लिक में कोई स्थीच दी गई है और उसमे कोई इस तरह का मन्द इस्तेमाल किया गया है तो यकीनन उसका यहा पर कोट करने से नहीं रोका जा सकता। कोट किया जा सकता है। लेकिन किसी भी जिम्मेदार मेम्बर क लिये जरूरी है कि वह जब इस तरह का कोई लफ्ज इस्तेमाल करे तो उसका वह सबूत दे। ग्रभी हाउम के उठने में कुछ टाइम है मैं माननीय जनेण्वर मिश्र को 6 बजे तक का टाइम देता है कि वह प्रखबार ला कर यहा दिखा द। वरना प्रगर 6 बजे तक नहीं दिखा सके तो प्राज की कार्यवाही म वह लक्ज नही आ सकते।

SHRI L. N. MISHRA: Before I take up the points mentioned I should like to clarify certain misunderstandings. 1741 hrs.

[SHRI VASANT SATHE in the Chair]

SHRI JYOTIRMOY BOSU: On a point or order. This is a Motion againts an individual Member of this House, Shri L. N. Mishra and it is not a Motion against the Government or the Planning Ministry. The Planning Minister Mr. D. P. Dhar is a Member of the Ralya Sabha; he can only function here as a Minister and in no other capacity. It is therefore absolutely essential and mandatory that Mr. L. N. Mishra gives a reply to my debate and I shall then have a right of reply. It will not be proper or regular or according to the rules for Mr. D. P. Dhar to reply because Shri L. N. Mishra can speak for himself.

MR. CHAIRMAN: Under what rule you say that he alone should reply to this Motion?

SHRI JYOTIRMOY BOSU: Have you read the Motion? It is a Motion against an individual Member.

MR. CHAIRMAN: I have read the Motion.

SHRI JYOTIRMOY BOSU: I crave your indulgence. I have not brought a Motion against the Government. I have brought a Motion which reads: "This House resolves that Shri L. N. Mishra, a Member of this House and a Member of Cabinet be removed from the Membership of this House.....". I am not asking that the Cabinet should be removed. I say that he snould be removed from the Membership of the House, "....for committing serious and malpractices improprieties as could be seen from the Report of the Commission Enquiry...." It is all about Shri Lalit Naram. can take it that it is a Privilege Motion in another form maybe it is a much stronger dose, that I am demanding his removal from this House. Therefore, here the appointment of lawyers, that question should not arise. Shri D. P. Dhar is the Planning Minister, I have not said a word against the Planning Commission or the Planning Ministry. I have not said the word against the Government. Therefore I am quite sure you will appreciate my submission and give the right ruling which is based on and conventions of the fair play House.

SHRI S. M. BANERJEE: I want to make one submission. If Shri L. N. Mishra has committed serious irregularities he should be removed and I do not hold any brief for him. I definitely differ from the hon. Member on this point. I should request my hon, friend Shri Jyotirmoy Bosu for whom I have the greatest regard and love also to realise one thing. Here many Members have the Government for not taking any action. Mr. Mishra will reply only where he is concerned, but the Government has been charged. The speaker who just spoke said that some hon, member had to bring a motion for this; what is the Government doing about it? So, it is the duty of the Government to say what they have done. They can select anyone to speak on behalf of the Government.

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Shri L. N. Mishra (M)

MR. CHAIRMAN: I had asked Shr Jyotirmoy Bosu to show me any rule which specifically prohibits any mem ber of the Government from replying to the charges in the motion. As fa as the charges against Shri L N Mishra are concerned, he is definitel: entitled to reply and I hope he wil participate. But it is also the righ of the Government to choose an member of the Government to speal for the Government. I see no subs tance in the point of order.

श्री जनेश्वर मिश्र सभापति जी, ग्राप जब कसी पर नही बैठे थे बल्कि भाप के पहले जो संभापति जी थे उस समय मैंने लखनऊ की मीटिंग का हवाला दिया था। उस में कहा था कि प्रधान मंत्री ने भ्रपने को भौर काग्रेस को हाथी कहा ग्रीर उन के खिलाफ ग्रान्दोलन करने बाले विरोधी दलों को कृता कहा। इन लोगों ने हम को चुनौती दी स्रोर कहा कि 6 बजे के पहले वह भ्रखवार दिखाइए। तो मझे बड़ी मेहनत करनी पड़ी। यह "नव-जीवन " ग्रखवार है फाउन्डेड बाई श्री जवाहर लाल नेहरू, यह "नेशनल हैराल्ड" का हिन्दी संस्करण है, इस में लिखा है कि:

''प्रधान मंत्री, श्रामती इन्दिरा गार्धी ने ग्राज यहान्द्रान्दोलनकारियों (जयत्रकाश के ग्रान्दी-लन का हवाला दिए वर्गर) को चेतावनी देते हए कांग्रेस को विशाल हायी भीर झान्दोलन करने वालो की कुत्ता-बिल्ली की संशादी।"

MADHU DANDAVAT (Rajapur): You must congratulat him. He has implemented the rulin before time.

MR CHAIRMAN: The ruling was if he can produce any newspaper in which these words are alleged to have been put in the mouth of the

Prime Minister, those words which Shri Janeswar Mishra had uttered would stay on the record. If that was not so, only then the words uttered by him would be removed. Now that he has produced it—it may be right or wrong—they are there for whatever they are worth. Therefore, we will not get into any controversy. The ruling stands.

SHRI B. K. DASCHOWDHURY (Cooch-Behar): On a point of clarification. Mr. Mishra while speaking said that at Lucknow the Prime Minister said that the Congress Party is an elephant and the opposition parties are dogs. But here the newspaper which he has just read out parties" but says not "opposition "andolan karıvon".

MR. CHAIRMAN: I had made it clear that the words read out by Shri Janeshwar Mishra himself are perfectly clear. Therefore, there is no question of any controversy. They will stand for whatever they are worth. Therefore, hereafter there will be no controversy on this.

THE RAILWAY MINISTER (SHRI N. MISHRA): I would say that were certain misgivings or certain misunderstandings about certain points. I will first clarify them before I come to the main part of my speech.

The BSS Kosi Construction Committee and the Savings Committee, both have been tied up and have been used as if they are synonymous organisations or bodies. But they are not.

The question of my resignation was also raised. I would like to make it clear that I resigned the convenership of the Kosi Construction Committee in May 1957. I had taken over this in January 1956 at the instance of Pandit Nehru, who wanted public cooperation in the construction work of Kosi. When I came to the Government as Parliamentary Secretary, I was asked to resign this post and I resigned the convership in May 1957. That is the first chapter.

Then comes the second chapter. Shri Bosu asked that when I resigned the convenership in what capacity I handled the money. There are two embankments of the Kosi, on the eastern and western side. Savings Committee was set up and I was in charge of the western side, because that forms part of my constituency. For the eastern side ... (Interruptions) This Committee was set up and I was asked to run it and I was authorised to draw money. I wrote a letter to the Bihar Government in that capacity. Here I must say that the Kosi Committee Savings did not belong to the Bihar Government or the Government of India. I will not go into the details. I will sumply say that it was workers' money, labourers' money, collected as a result of forced savings or something like that. It was meant to be spent for the villages. In that capacity, I handled that money as treasurer for the Western Embankment Savings Committee, not as a convener. I had ceased to be the convener two years earlier.

Then the hon. Member said that I claimed privilege and I did not like to appear before the Kapur Commission. It is not a fact. I made it clear to the Kapur Commission four or five times that if they want me, I will appear before them or if they want some information, I am prepared to supply that. I voluntarily made that offer to appear before him. I also filed an affidavit before him. I also said that if you want any assistance from me, I am prepared to give that assistance. But he did not send for me. I would be the last person to claim privilege in judicial or quasi-judicial matters. I volunteered to present myself before the Commission or furnish any information required by them. submitted an affidavit also. But I was not called for and my evidence was not taken. So, I cannot be held responsible for that.

Shri Jyotirmoy Bosu said that I was interested in the Koei Construction work. I have refuted it. I again [Shri L. N. Mishra]

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refute it. I have no personal interest in it, nor any interest for my family or son.

Shri Vajpayee raised the question of the constitution of the Commission. As Shri Dhar has explained, the Commission itself was set up as a result of the recommendations made by the PAC, which wanted the consolidated accounts from the BSS. The BSS claimed that they could supply accounts only State-wise because they are a State-wise organisation and so it would be difficult for them to give one central account. This dispute was going on between the Government and the BSS for some time. I am not here to defend the BSS. It is only for this consolidated fund that this Commission was set up to look into the Central funds.

Then I come to the two letters Shri Janeshwar Mishra and perhaps other hon Members read out my letter but the letter I got in reply from the convener was not read out. I do not want to take much time of the House. But I would like to say that I became the Treasurer of the Community Savings Committee 1959-in March or April. And that appointment was made by the Construction Committee of which I was earlier convener. I ceased to be the convener and Swami Harnarayan nand became the convener or chairman by whatever name you call iteither convener or chairman. But he was the head of the organisation. That Committee was set up and they appointed me as the treasurer. I was not an usurper or it was not that I became a Treasurer on my own. I was the Treasurer of the Community Savings Committee (Western consisting of the local Members Parliament, local Members of State Legislature and representatives of some other organisations also. That type of Committee was on both the aides: Shri Lahtan Choudhary on the Eastern side and myself on the Western side were the Treasurers. In that capacity, we acted. In May, 1963, after four years, I resigned from the treasurership, and I sent a letter like this:

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Shri L. N. Mishra (M)

"My dear Lakshmı Babu,

I am sending herewith an uptodate (May 1963) statement of account of the Kosi Community Savings Fund of Bharat Sevak Samaj (Western Side). From this statement you will find that a sum of rupees two lakhs, nine thousand eight hundred ninety and nava 2,09,890.69) paise sixtynine (Rs only was received from the Kosi Project in two instalments of rupees 1,74,890 69 and Rs. 35,000 for Community Savings fund earned by the Bharat Sevak Samaj on the western side This statement gives a complete picture of the disbursements made leaving no balance in hand with us.

"I would like you kindly to place this statement of account before Community Savings Fund Committee for their final accept-

"I am also sending a copy of the letter and statement to Shri Lahtan Choudhary and Swami Hari Narayanandjee for their information."

Then there is the statement of account which was given to the Kapur Commission also. I would not like to read that out. Then there is a clearance certificate which I would like to read out. It would help me and will also remove many misgivings of the hon. members. The reply has come from Shri Lakshmi Narayan Jha to me; it was in Hindi, but I am giving a translation of that in English:

"I am in receipt of your letter dated 23-5-63 written from Patna, along with a statement of account of the Community Savings Fund of Bharat Sevak Samaj (Western Embankment). Earlier to this, I had also received your letter of 20th May, 1963, along with a draft for

Rs. 19,126|-. We have credited it in our cash book.

"The statement of account is clear and tallies with our cash book also. I would request you kindly to ask Shri Lahtan Choudhary to pay us Rs. 23,405 which was given on account of the Eastern Embankment so that we could accelerate our work on this side. I am also writing to him.

"As directed by you, your above letter along with the statement of account was placed before the meeting of the Community Savings Fund (Western Embankment) held yesterday and it was accepted unanimously.

"The Committee has directed me to convey to you our sense of gratitude for your help and guidance. The Committee feels that you have acted not only as a Treasurer to further the cause of the Community Savings but have also provided with leadership and we have been able to do justice to our work only because of your able guidance.

"You have decided not to continue as the treasurer and no balance of this Fund is left with you, but you are leader of the people of this area and they would continue to have the right to look to you for guidance and help."

My statement of account was accepted by the Kosi Committee. I have sent a copy to the Bihar Government also.

18.00 hrs.

Then, Sir, some gentlemen raised the question of dues against the Bharat Sevak Samaj during my term. I am glad to inform you and the House will be happy to know that the Irrigation Minister of Bihar in the course of the last 2-3 months has ordered institution of cases against all those defaulters, under the Public Recovery Act. Proceedings have been started against the defaulters, that is, those who did

not do the work or did not spend the amount, under the Public Recovery Act. Perhaps some Rs. 30,000 or Rs. 40,000 are outstanding against the Bharat Sevak Samaj also for delay in supply of bricks. A case has also been filed by the Bhara Government against the Bharat Sevak Samaj under the Public Recovery Act. Therefore, no attempt has been made to bypass the law of the land...

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SHRI JYOTIRMOY BOSU: The Commission has gone to malign you.

SHRI L. N. MISHRA: I said one thing more. Why Bharat Sevak Samaj was entrusted with the responsibility of the construction—I am not going into that. I am not associated with that. To say that for everything that happens in the Bharat Sevak Samaj, Shri L. N. Mishra is responsible is perhaps not fair. I would request the hon Member not to connect everything that happens in the Bharat Sevak Samaj...

SHRI JYOTIRMOY BOSU: Kosi Project.

SHRI L. N. MISHRA: If I am directly responsible, I am prepared to pay the price. But this is a big organization. You come from Nagpur and you know what is happening in Nagpur. One organizer runs away with the car or another runs away with a jeep. You cannot be sure of the conduct of every individual.

Now, I will come to the main part of my speech. I will make a short statement clarifying my position as a Member of this House because the resolution is against my membership of this House and as a citizen of India, in view of the baseless allegations which Shri Jyotirmoy Bosu has chosen to level against me repeatedly and on the basis of which he has brought this motion against me.

This is not the first time Shri Bosu has made these allegations nor is this the first time when they are being denied and disproved...

SHRI M. RAM GOPAL REDDY (Nizamabad): They were already refuted.

SHRI L. N. MISHRA, the obduracy with Shri Bosu has made and repeated these baseless allegations defies all comprehension. I can only say that the mere repetition of unfounded allegations does not and cannot give them credibility or reliability...

SHRI JYOTIRMOY BOSU: This speech was typed long before I spoke.

SHRI L. N. MISHRA: How is it possible? Typed four hours earlier? Nine pages typing would not take four hours. You must know that.

Prof. Hiren is here. I would like to paraphrase what an ancient poet said: "That they speak ill of me is not the point; that they do not speak out truly or justly, that is the point." That is the real point.

Shri Bosu seeks to give an air of credibility to his allegations by quoting from the report of the Kapur Commission In doing so, he has liberally misconstrued and mis-interpreted the report. In the process, he has been far from far to me. In Shri Bosu's allegations, facts have been twisted and distorted, conclusions have been based on conjectures and documents have been disloged by wishful hearsay.

An objective and careful reading of the report of the Kapur Commission would show that the Commission has not given any adverse findings against me as contended by Shri Bosu.

The Commission has noted that I had stated that I had rendered accounts which were accepted by the Bharat Sevak Samaj (Vol. XI, para 29.132, page 104) which many people quoted. It may be mentioned here in this connection that I was responsible for the disbursement of the amounts to those specifically authorised by the Community Savings Fund Committee, Western Embarkment

side. All the amounts were received by bank drafts and the disbursements were made by cheques or drafts except for a sum of Rs. 1200 which was given to two persons, namely, Shri Radhakant Mishra and Shri J. P. Mandal, MP and a sum of Rs. 23,405 which was an advance given to the Eastern Side, Kosi. Table 29-1 appended to the Report of the Kapur Commission at page 169 of Volume II bears documentary testimony the fully authorised and accounted disbursement of the moneys received by me. My responsibility was limited to the disbursement of the amounts and no one could possibly find any fault with me for the bursement which was made under the specific directions of the Community Savings Fund Committee, Western Embankment Side and by fully accounted cheques, drafts etc. It was on their recommendation that I did and I am not responsible what what happened after I sent the cheques. It was in my capacity as the Treasurer of the Community Savings Fund Committee, Western Embankment Side that a sum of Rs 2,09,890,69 and not Rs. 2.10 lakhs were received by me as treasurer of the Community Savings Fund Committee, Western Embankment Side. I have sent an uptodate statement of account of the Convenor which I have carried and the honourable House would thus see that Shri Bosu's allegations are factually not correct and wide of the mark. Then, Shri Bosu appears distinction between to make no the Bharat Sewak Samaj, its Central and State Committees. the Kosi Committee. Construction Project the Community Savings Fund Committee and their office-bearers who had altogether separate functions and If the Bharat responsibilities. Sewak Sama) did not produce its accounts in respect of the monies on the ground that the monies belonged exclusively and entirely to it and not to the Government, that is an entirely different matter for which I as Treasurer of the Community Savings Fund Committee, Western Embankment, was not answerable. If there

are any questions about the accounts of the actual expenditure of these monies after the disbursement it is not for me to explain or answer. So far as I am concerned, I have sent the accounts as Convenor. I have explained this once and I will not go into this again. Moreover I myself had sworn an affidavit and in that I had said to the Commission in the Affidavit that 'if there is any specific matter on which the Hon'ble Commission desires me to give any particular information I will always be ready and willing to assist Hon'ble Commission to the best of my ability'. This is what I said to the Commission. This is the offer which I had made to the Commission.

I may point out that the Community Savings Fund was constituted out of the contractual amounts paid by the Kosi Project Administration principally for the earth work done. I had explained this earlier,

In this connection it is important to note that the Government of Bihar Also held the view that fund had been created by cutting into the profits of the Unit Leaders. Now, village panchayats have headmen of the villages and they were in charge of one unit, one taluk which had the bank. He was in charge of one unit. That is why he was called Unit Leader, but they were village chieftains, village mukhyas. Village leaders had not made direct or indirect contribution to the fund. It was in this background that the Government of Bihar held view that it was somewhat pointless to insist upon the production of the account books for examination. Be that as it may, it is a separate issue which concerns the Bharat Sevak Samaf and not me personally. The sum and substance of the allegation appears to be that roughly a sum of Rs. 2.10 lakhs was withdrawn by me between 1959 and 1963 and that it was not accounted for by me. The allegation is without any foundation whatsoever. I may mention here that though I had ceased to be Convenor of the Bharat Sevak Samaj Kosi Section in May 1957, I was the Treasurer of Community Savings Fund Committee, Western Embankment Side from 1959 to 1963 when I had received a sum of Rs. 2,09,890.69 in two instalments by bank drafts of Rs. 1,75,000 and Rs. 35,000. The money credited in the bank came to a total of Rs. 2,09,890,69 and not Rs. 2,10 lakhs. The difference of Rs. 109,31 appears to be due to bank commission. As the Commission has observed, the difference of Rs. 109,31 is very small and de-minimus applies.

The Commission has noted that I had stated that I had rendered accounts (to the appropriate Committee) which was accepted by Samaj. The Commission has said that I was responsible for the production of the accounts of utilisation of these monies after I had disbursed them to the designated persons under the authority of the Committee. On the other hand the Kapur Commission has made of a specific observation in para 29.147 of Vol. XI at page 110 that it was the duty of the Convenor or the Bharat Sevak Samaj to produce the accounts before the Commission. The Bharat Sevak Samaj had taken the legal stand before the Commission that the Community Savings Fund was not created out of any grant, loan or subsidy advanced by the Central Government or the State Government to the Bharat Sevak Samaj and therefore it was not subject to the control of the Government. It is thus clear...(Interruptions) I am not quoting. It is not my argument. I am giving their argument. It is the observation of the Commission. I have no accountability in the matter the production of the accounts by the Bharat Sevak Samaj before the Commission. I was accountable to the appropriate Committee of Bharat Sevak Samaj in respect of the disbursement of the amount of Rs. 2.09,890.69 received by me and these accounts were duly rendered and accepted.

[Shri L. N. Mishra]

Charges of

etc. against

I repeat that I had rendered full accounts of the disbursement of the sum of Rs. 2.09,890,69 to the Community Savings Fund Committee. Western embankment side vide letter dated 23-5-1963. The accounts were accepted by the said Committee vide their letter dated 15-6-63 which is reproduced by the Commission in its Report at page 110 of Vol. XI. The statement of accounts of Community Savings Fund Committee Embankment Side) is appended to the Report of the Commission at page 169-170 of Vol. XI. It is noteworthy that the Commission has itself mentioned that all payments except 3 totalling Rs. 1200 were made by me through cheques drafts. The details of these cheques are to be found in the statement of account which has been reproduced in the Report at page 169-170 of Volume XI. If the full records were not produced before the Commission for whatever reason, if I was not at any time asked to count for the disbursement of 2,09,890.69 for which alone I was responsible, and if the disbursement itself was made by cheques or drafts is it fair and reasonable to cost any aspersion on me? I wonder why the face of these obvious facts, an organised campaign has been systematically unleashed against me.

I now proceed to give my brief comments seriatim on the paragraphs of the Report referred to by Shri Bosu in his motion.

Mr. Bosu, I am coming to paragraph. Shri Bosu refers to paragraphs 29.95 and 29.96 at page 97 of the Report of the Kapur Commission, Vol. XI. A plain reading of these paragraphs would show that they do not contain any allegations or adverse findings against me. There is not even a semblance of impropriety or mal-practice attributed to me in these paragraphs. Paragraph 29.94 merely poses a question as to why the Bihar Government did not recover certain amounts due from the Bharat Sevak Samaj. Paragraph 29.55 contains no conclusion whatever in respect of my conduct. Paragraph 29.96 states that sum of Rs. 9.62,236.04 was claimed by the Samal as its own money and if that was so it could be set off against the amounts due from the Sevak Samaj itself. And the Samaj would have had to pay the amount collected for the purposes of Community Development etc. If I may say so, it would require particularly fertile imagination to discover an adverse impropriety and fiinding of practice against me in these paragraphs of the Report.

Malpractices

Shri L. N. Mishra (M)

Next Shri Bosu has referred to paragraph 29.100 at page 98 of the Report of the Kapur Commission Vol. XI. This paragraph again does not contain any finding of impropriety of malpractice against me. This paragraph merely contains a narration of negotiations between the Bharat Sewak Samaj and the Kosi Project Administration and that nothing is contained in this paragraph as even the semblance of any adverse finding of impropriety and mal-practice against me.

Shri Bosu then relies on paragraphs 29.128 and 29.129 at page 103 of the Report of the Kapur Commission, Vol. XI. Paragraph 29.128 does not contain any conclusion of the Commission. It merely reproduce certain comments made by Shri J. K. Khanna and the Accounts Officer of the Bharat Sewak Samai, Indeed, in paragraph 29.129 the Commission unreservedly states that it does not wish to express any opinion on the various allegations made. The allegation of Shri Khana is baseless. I may also remind the House that I ceased to be the Convener of the Kosi Section of Bharat Sewak Samai in May 1957.

In this connection, it may be pointed out that the note of the Accountant referred to in paragraph 29.128 of Vol. XI of the report is liable to mislead. The note says that Mis L. R. Pandit & Co., Chartered Accountants, went through the Kosi Project accounts upto

the year 1962-63 and that they found the amount of Rs 2.10 lakhs in N. balance sheet against Shri L. Mishra but no adjustment thereof. Obviously, the accounts submitted by me on 23-5-1968 could not be reflected in the accounts upto the financial year 1962-63 ending on 31-3-1963. From this, no reasonable man could have jumped to any clusion against me, particularly in view of the facts that it is established beyond any question or controversy that I had submitted the accounts in 1963 and these accounts been reproduced in the of the Commission itself. If the Commision thought that there was no evidence or insufficient evidence, how could Shri Bosu relay on that observation to come to a conclusion of his own, and then attribute it to Commission.

It may be noted that paragraph 29.129 does not contain any adverse finding against me. It appears from paragraph 29.129 and that is the conclusion drawn by the Commission that in 1967 the Kosi Bharat Sewak Samaj organisation was quite prepared to submit its audited accounts before the Planning Commission a which according to the position Commission, abandoned later and the responsibility of the Kosi Section to the Central Government bluntly repudiated. I was not connected with the Bharat Sewak Samaj or its Kosi Section or any committee thereof in 1967 or thereafter. Obviously paragraph 29.129 cannot be read against me. The Commission itself has noted that it wishes to express no opinion on the various allegations made whether against the persons named in these statements or anyone else. In view of this clear and explicit observation of the Commission, Shri Bosu should have in all fairness desisted from attributing findings of improprieties and mal-practices against me in the Report of the Commission.

Next Shri Bosu relies on paragraphs 29.146 and 29.147 at page 110 of the Report of the Kapur Commission Vol. XI. These paragraphs do not contain any adverse finding against me. I may mention here that though had ceased to be Convenor of the BSS Kosi Section in May 1957, I was the Treasurer of the Community Savings Fund Committee, Western Embankment side at the relevant time in 1959 and 1960 when I had withdrawn and disbursed the sum of Rs. 2,09,890 from the Community Savings Fund. The paragraphs of the Report show that the Commission came to the conclusion that it was the duty of the Covenor of the BSS to produce the accounts. The BSS has taken the position that since the Fund was not created out of any grant, subsidy or learn from the Government it was not subject to its control. But, from this, can reasonably rush to any conclusion against me? In any event, the correctness or otherwise of the position taken by the Bharat Sevak Samaj is an altogether different matter. I need hardly say that the absence of any materials or findings against me cannot serve as a make-believe foundation from Shri Bosu's castle in the air.

Shri Bosu then refers to sub-paragraph (xxi) appearing at page 126 of the Report of the Kapur Commission, Vol. XI which says that it was not clear in what capacity I withdrew Rs. 2.10 lakhs in the years 1959 and 1960 from the Community Savings Fund when I had ceased to be the Convenor of the Kosi Project Bharat Sevak Samaj in 1957. The Commission has itself noted in paragraph 29.146 at page 110 of Vol. XI of the Report that though Shri L. N. Mishra had ceased to be the Convenor of the B.S.S. in May 1957 but he continued to be associated with the Kosi Section. The letter of Shri L. N. Jha, Convenor of the Community Savings Fund Committee, Western Embankment side quoted by the Commission itself shows that was the Treasurer of the Community Savings Fund Committee, Western Embankment Side during the rela-

vant period. It is noteworthy that the Report itself records the fact that I had stated that I had rendered the accounts of the amounts drawn and that the Samaj was satisfied with those accounts. Under the circumstances, if Shri Bosu complaint is that the Bharat Sevak Samaj should have produced all its accounts before the Kapur Commission, that is entirely a different matter and he cannot legitimately level the allegations he has against me.

Having commented on all the paragraphs of the Kapur Commission's Report referred to by Shri Bosu in his Motion, I crave leave to submit that Shri Bosu's persistent attacks on me are grossly unture and unfair. Shri Bosu has revelled in a campaign of unfounded assertions against me. He claims that I have acted in a manner which gave him the impression that it was inconsistent with the dignity of the House and the standard expected of a Minister. would wish that my hon friend Shri Bosu should form his impressions a little more carefully and not pre-conceived prejudices. Now I have placed the full facts in their true perspective. I submit in humility that the scant care which Shri Bosu has bestowed on so serious a matter while making such unfounded allegations against me shows that there is perhaps more than meets the eye. Shri Bosu's allegations not only do great injustice to me as an individual but also inflict an irreparable injury on the Parliamentary system. The hon. Member would have us believe that he is doing it solely in the greater interest of the country and for maintaining the dignity and decorum of Parliament. I can only say that the course Bosu has adopted helps only to undermine the dignity and decorum of Parliament and to vitiate and to debase the atmosphere of democratic fate in our country. Unfortunately, the sutcries of unfounded invective are habitually received by same

with eager ears: there are some who are only too ready to believe the worst. Apparently, their are some who think that you can cut a man's throat with whisperings and that even if baseless accusations are repeated often enough, the repetitions might succeed in tarnishing the reputation of an innocent name. Shri-Bosu's allegations have run full circle and they are now face to face with the simple truth which disproves and discredits the allegations he has made. As one who has been made a victim of persistent and stereotype propaganda, I crave the protection of the How long do you want to and justice of the hon. members.

Malpractices

Shri L. N. Mishra (M)

CHAIRMAN: Shri Madhu to know the desire of the House We began at 1,35. The allotted time was five hours and that would be over at 6.45. What is the sense of the House? How long do you want sit? I am in the hands of the House.

SHRI JYOTIRMOY BOSU: us hear Mr. Raghu Ramaiah.

CHAIRMAN: Shri Madhu Limaye has to speak, then the Minister will reply and I believe Shri Bosu will have to reply to the debate. So three speeches are there.

भी मध् लिमये (बांका) : ग्रध्यक्ष महोदय, भ्राज एक भ्रनहोनी बात इस सदन में हो रही है। ग्राजादी के बाद इस तरह का प्रस्ताव किसी भी लोक सभा के सदस्य के खिलाफ ग्रब तक चर्चा के लिए नही ग्राया था। यह पहली बार श्री ललित नारायण मिश्र के खिलाफ इस तरह का प्रस्ताव ग्रा रहा है। इसी से दुनिया को पता चलेगा कि यह किस तरह के मंत्री हैं भीर किस तरह के नेता हैं। यह दुनिया की पता चल जायेगा। दूसरी इन के बारे में एक विशेष बात यह भी है कि यह एक भकेले ऐसं व्यक्ति हैं कि जिन के भाजरण की जांच करने के लिये राज्य सरकार द्वारा एक कमीशन गठित किया गया और केन्द्रीय सरकार से उस राज्य सरकार को बरखास्त करवाने के बाद ...(काववान)....

श्री एल० एन० निश्न : बोट में हार गए वे श्राप ।

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्रम्बी मयु लिनये: ठीक है, लेकिन डिफ़क्शंस वैसे करथाएं क्या यह हम लोग नहीं जानते हैं?

श्री एस॰ एन॰ निश्व: भीर कमीशन कैसे बनाया ?

' श्री अयु सिमये : जब कमीशन बनाया जाता है तो क्या यह बात शोभा देती है कि श्री लिंकत नारायण मिश्र प्रधान मंत्री के ऊपर उन का जो प्रभाध है उस का अनुचित इस्तेमाल कर के इस कमीशन को बरखास्त करवाए ? अगर ये मई होते, आदमी होते, तो कहते कोई बात नहीं है, इस कमीशन के सामने में जाऊंगा और मेरे खिलाफ जो अभियोग लगाए गए हैं उन अभियोगांको मैं ऐसे सबूत देकर (अयवधान) . . .

मैं यह कह रहा था कि वह सबूत देकर के साबित करते कि वे निर्दोष है तो उन का नाम रोधन हो जाता।

भी डी० पी० घर : किस कमीशन की. बात भ्राप कर रहे है?

श्री सब् लिसये : श्राप नहीं जानते हैं?
*बिहार राज्य सरकार ने इन के श्राचरण की
जाच करने के लिए एक कमीशन नियुक्त किया
, शा श्रीर स्वतंत्र भारत के इतिहास में ऐसी
| श्रटना पहले कभी नहीं हुई थी ...

श्री एल० एन० निश्व: आप ही ने कराया था, आप की पार्टी ने किया था।

श्री सच्च लिसये: जो भी हो, वह सरकार का नोटिफिकेशन था। ... (व्यवचान)...

ै अब यह बीच में टोकेंगे तो समय प्रधिक समेगा। मैं ने तो इन को सुना। मुझे परवाह नहीं है अगर मे टोके। लेकिन फिर समय अधिक स्वगा तो मुझे मत काहएगा। में सकर टोकें। राज्य सरकार ने नोटिफिकेशन कर के यह कमीशन नियुक्त किया था।

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ं इन का काम था कि कमीशन की चुनौती को स्वीकार करते । लेकिन इम चुनौती को स्वीकारने के बजाय इन्होंने बिहार में केन्द्र सरकार के जरिये विरोध पक्ष की सरकार को गिराया

भी एल० एन० मिश्र : वहां की पौपुलर गवर्नमेंट ने गिराया। ...(व्यवचान) ...

श्री मधु लिसये . प्रधान मंत्री के ऊपर जो इन का प्रभाव है उस को इस्तेमाल कर के इस कमीशन को बखास्त किया गया ।.. (व्यवधान) जो भी हो ग्राप ने कमीशन बखास्त करवाया कि नहीं ।

श्री एल० एन० सिश्च : ग्राप ने रात भर में बनाया ।..(व्यवजान) ...

श्री मधु लिनमें : रात में बनाया या दिन में बनाया, आप इतने डरपोक क्यों है ? आप कमीशन से क्यों भागते हैं ? बब्शी गुलाम मोहम्मद, बीजू पटनायक, प्रताप सिंह करों आदि के खिलाफ कमीशन बैठे, लेकिन वह भागे नहीं । लेकिन यह एक ऐसा व्यक्ति है कि यह बभीशन की चुनौती से भागः । इसिन्ये मैं इम बहम को एक अनहीनी बहम मानता हूं।

सभापित महोदय, अब मैं बुनियादी सवालों को उठाना चाहता हूं। अभी यहां श्री गुलजारी लाल नग्दा बैठे हुए थे, वह जब योजना मंत्रालय में थे और प्लानिंग कमीशन में थे इन्होंने एक बहुत ही गंदा काम किया और बह इस भारत सेवक समाज को जन्म देना था। आप जानते हैं कि भारत सेवक समाज नाम किस का था? श्री गोपाल कृष्ण गोखले ने इस राष्ट्र के सेवकों की एक संस्था बनायी थी जिस को झंग्रेजी में सब दूस श्राफ इंडिया सोसायटी, लेकिन भारतीय भाषा में भारत सेवक समाज कहा जाता था। सायद

[श्री मधु लिमघे]

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श्री ललित नारायण मिश्र नहीं जानते हैं कि श्री गोपाल कृष्ण गोखले कौन थे। लेकिन में याद दिलाना चाहता ह कि राष्ट्रियता महात्मा गाधी ने स्वय भारत सेवक समाज का सदस्य बनने के लिये आबेदन पत्र दिया था तो इन के नाम तक को आप ने छीन लिया। मौर मैं जानता हू कि क्या कास्त्रेसी हुई, उन को मजबूर किया गया, पांडत हदय नाय कुंजल भगर इस सदन में होते तो वह बताते, उन को कहा गया द्वाप हिन्द सेवक समाज नाम लीजिये। तो कुजरू साहब ने इन से कहा, श्रा गुलजारी लाल नन्दा भीर श्री जवाहर लाल नहरु से, कि हमारा यह पुराना नाम है, 70 साल हो गये घौर प्राप हमारा नाम छीनना चाहते है। ग्रच्छा नाम तो छीन निया, ग्रोर कर्म क्या है ? ग्राज मैं पब्लिश ग्रशाउन्ट्स कमेटी की इस बड़ी रिपोर्ट के ग्राधार पर इस बहस को ऊचा उटाना चाहता हु। ज्योतिर्मय जी, आप भी चेयरमैन है इस मामले को आगे बढाइये

भी के० पी० उन्निकृष्णन् (बडागरा) : चेयरमैन क्या किया सभी नागालैंड जा कर यह बतामा पहले। .. (व्यवधान) ...

भी मधु लिमये . प्राप जरुर लाइये । माज एक प्रिवलेज नोटिस ले ग्राय उस पर बहस चल रही है। नागालैंड का भी ले ग्राइये। प्बलक प्रकाउन्ट्स कमे टी तीसरी लौक समा, 34 वी रिपोर्ट सब से पहले यह कमेटी कहता है ;

"The Committee are not convinced with the argument given by the Secretary, Planning Commission that it was within the scope and functions of the Planning Commission...." (Interruptions).

SHRI JYOTIRMOY BOSU: On a point of order as Chairman of the Public Accounts Committee it is my look out. It is not his look out and the House can decide. He can move in the House.

SHRI K. P. UNNIKRISHNAN: What is he trying to tell me? It is very much the concern of the House? Is it his private property, the Public Accounts Committee? (Interritotions). It is very much my look out. I can be corrected if I am wrong. I am not making an allegation. I am posing a poser to Mr. Bosu who has been everyday hauling up the Prime Minister, Shri L. N. Mishra, Shri D. P. Dhar and everbody: how much money did he spend in requisitioning an aircraft to go from Jorhat. he say it to this House? Public Accounts Committee the private property of Mr. Bosu? It is very much the concern of the House.

Malpractices

Shri L. N. Mishra (M)

SHRI JYOTIRMOY BOSU: committee decided to requisition an aircraft because it had to travel over a difficult area and it could not go there otherwise. I accept it. It was What is there? It is not stealing money.

MR CHAIRMAN: I am really very sorry that, while we are debating this motion, any extraneous matter, howsoever important it may be otherwise, should have been raised by the members here. I would request Mr. Unnikrishnan not to do it again, so that we may not distract our attention from the present debate.

श्री मधु लिमये समापति महोदय, प्तानिंग कमोशन भारत सेवक ममाज की जननी है और इस के बारे में हमारी पब्लिक श्वकाउन्ट्रस कमेटी ने कहा है .

"The Committee are not convinced with the arguments given by the Secretary, Planning Commission that it was within the scope and functions of the Planning Commission (a) to have set up an agency like the Bharat Sevak Samaj and (b) to have given grants, loans and other facilities to that body from year to year."

सब से बड़ी गलती यह हुई कि प्लानिंग कमीशन ने अपने अधिकार के बाहर जाकर भारत सेवन

समाण का निर्माण किया और एक पुरानी जो संस्था है उस के नाम तक को छीन लिया। इर लोगों ने विरोध क्यों निया, पब्लिक अकाउन्द्रस कमेटी ने ?

"The Planning Commission being a government organisation whose accounts and finances are subject to proper scrutiny is subject to the normal rules and procedures and financial discipline and is finally accountable to Parliament. But the Bharat Sevak Samaj has not so far been subjected to the control required to be exercised by the Ministries and Departments Government which give it large grants and loans and unusual concessions. Its consolidated accounts, which alone could give a complete and overall financial position, are not prepared. The complete accounts are not brought under the audit scrutiny of the Comptroller and Auditor General of India, though the transactions run into crores of rupees. According to present indications, the transactions of the construction service itself may run into Rs. 90 crores by the end of the fourth plan."

बीर सभापित महोदय, इसी लिय पब्लिक अकाउन्द्स कमेटी ने इस के बारे में चिन्ता व्यक्त कि जिस में से यह कपूर कमीशन की जाच निकली है। सभापित जी, सवाल यह है कि यह जो कोसी वाटी योजना बिहार में कार्यान्तित की गई जिस में भारत संवक समाज को ठक आदि दिये गये क्या इस के बारे में भारे जो आधिक व्यवहार हून हैं वह क्या ठीक तरह से हुए है ? सभापित महोदय, मेरे सामने यह बिहार दिशान सभा की प्राक्तित समित की रिपोर्ट है, यह पब्लिक डौकूमेंट है और बिहार विश्वान सभा के बारे में कहा जाता है कि श्री कलित नारायण मिश्र के दोस्तो की वहां मैं जीरिटी है।

एक माननीय सदस्य : यहां भी है । वी अबु सिनये : यहां भहीं है इन के समयों भा बहुमंत । ब्राज ब्राय प्रधान मंत्री के लिये वोट देने वाले हैं। ज्यादा होशियारी मत कीजिय मैं बहुत सारे चेहरें देख रहा हू। मगर उन को फी बोट दिया जाय तो ललित नारायण मिश्र की गर्दन पकड कर आज हो निवाल देगे। म्राज यह केवल प्रवास मती के ग्रादेश में वोट होगा। इसित्र वे इन या वोट मिश्र जी के पक्ष में हैं, यह मै नही मा [गी। श्रव छोड़िये उस बहस को। लेकिन यह कहा जाता है कि मिश्र जी, बिहार मे-कर्त्म ग्रकर्त्म् ग्रन्यथा कर्नम् है। ललित नारायण मिश्र जी ने बिहार मे केदार पाण्डेय को मुख्य मत्नी बनाया लेकिन भ्रागे नहीं चलने दिया । भ्रब्दल गफूर को मुख्य मन्नी बनाने मे इन का हाथ था, लेकिन उन को भी नहीं चलने देना चाहते है। भ्राज वह चल रहे हैं तो श्री जय प्रकाश नारायण के अन्दोलन के कारण चल रहे है, भगर यह भ्रान्दोलन नहीं चला होता, तो तीसरे मुख्य मंत्री बिहार में निश्चित रूप से ग्राजाते।

लेकिन इस समय जिस विधान सभा में इन के मितो का बहुमत है, उस विधान सभा की कमेटी क्या सिफारिश करती है यह देखना है —मैं इस में से बहुत ज्यादा उद्धरण नहीं देना चाहता हू —सभापित महोदय, पृष्ठ 3 पर यह कमेटी कहती है —

"दृष्टव्य है समिति को भेजी गई सुचना
में इस तथ्य को जानकर छिपाया गया मालूम
पड़ता है, क्योंकि तल सफाई के मद में
'एसोसियेटेड इन्जीनियरिंग कारपोरेशन''
का नाम कही भी श्रंकित नही है। इस फर्म
के मालिक सर्वश्री कमल नारायण मिश्र उर्फंलड्डू बाबू जो सिचाई मंत्री के भाई है एवं
मुक्तिनाथ झा हैं जिस में कमशः उन का हिस्सा
80 श्रतिशत एवं 20 श्रतिशत हैं' यह पार्टनरशिप डीड भी इस में दी गई है। मुझे पता
नही कि ये मिश्र परिवार के सदस्य हैं या नहीं
हैं, इन के वे कोई रिश्तेदार हैं या नहीं है।
लेकिन जोएपेन्डिक्स जोड़ा गया है, उस से मालूम
होता है कि इन के भाई है।....

भी एल० एन० सिम क्या इस का उत्तर भाप ने देखा है ?

Charges of

etc. against

श्री मध् लिमये अगर गलत है तो करैंक्ट की जिये।

भव यह समिति क्या सिफारिश करती है-पृष्ठ 17 पर इस की सिफारिशे है--मैं सिफं न॰ 2 सिफारिश की मोर म्राप का ध्यान दिलाना चाहता हु -

''कोमी परियोजना द्वारा बलवा बाजार के मिश्र परिवार के ठीकेदार सदस्यों के ठीके के कार्यों में पक्षपात उन के हैतु वित्तीय नियमो का उल्लधन मन्चित भुगतान मनोनुकुल श्रधिकारियो का पदस्थापन एव ग्रन्य ग्रनिय-मिततामो की जाच केन्द्रीय जाच ब्यूरो द्वारा कराई जाय।"

जिस विधान सभा मे श्री लिनत नारायण मिश्र के मिल्रो का बहुमत है, काग्रेम विधायक दल पर जिन का बचस्व है, उसी विधान सभा की एम्टीमेट्स कमेटी यह माग कर रही है कि इन्हाने जो इरेंगुलरिटीज की है--मैं फिर म उन चीजा मे नही जाना चाहता ह--उन की जाच की जाय

भी डा॰ कैलास (वम्बई-दक्षिण) क्या उस मे ललित नारायण मिश्र का नाम है ?

श्री मधुलिमये ये इम मे पूरी तरह से डूबे हुए है--जब कोसी मे ''बाढ़ ' ग्राती है तो ये 'ड्ब" जाते हैं।

सभापति महोदय, शब मे क्पूर कमीशन की रिपोर्ट पर ग्राना चाहता ह-यह पृष्ठ 104-बाल्यम 11 है -मैं पूरा नही पढ़गा, योडा सा पढ्गा

"Mr L N. Mishra also stated that he had sent full accounts to the Convener of the Western Embankment Community Saving Com-

धाने, समापति महोदव, कमीशन कहता है---

"Unfortunately, whatever accounts, they have been kept back by the Bharat Sevak Same; but the correspondence on the files of the Central Bharat Sevak Samaj tends to show that these accounts were unaudited"

"But it is rather astonishing"., यह बहुत बड़े शब्द का इस्तेमाल किया गया है।

"But it is rather astonishing that in spite of the criticisms, both in Bihar Assembly and in Parliament, these accounts have been kept back by the Samaj and have not been produced either before the Central Bharat Sevak Samaj or before this Commission "

इस लिये पब्लिक एकाउन्ट्स कमेटी की यह जो टिप्पणी थी कि भारत मैवक समाज जैसी सस्था को करोड़ा ग्रुप्बा रुपया देना बहत ही गलत काम है, क्यांकि इस सस्था के हिसाब-किताब के ऊपर इस पालियामेट या ए० जी० या पब्लिक एकाउन्ट्स कमेटी-का नियन्त्रण नही रहेगा, इस मे इस की पृष्टि होती है।

खुद श्री ललित नारायण मिश्र का इस मे पत्न दिया हुन्ना है--उस मे क्या कहते है-इन का स्टैण्ड क्या है

"While I fully appreciate your anxiety to guard the interests the Bharat Sevak Sama; in this regard I would like to say that it will not be proper and fair for the Government to take upon itself the work of audit of the accounts of an independent organisation the Bharat Sevak Sama;"

सभापति महोदय, 90 करोड रूपया या एक झरब खपया लेने के शिमें वे इण्डीपेन्हेन्ट नहीं हैं, अबर ये जैनुहन बाल्ट्री अमें निकास वसाना चाडते हैं तो सरकारी पैसे पर क्यो पलते हैं ?

जब सरकार से पैसा लेते हैं तो यह सिद्धान्त श्री लिलत नारायण मिश्र इस पत्न के द्वारा क्यों दुनिया के सामने रखना चाहते हैं कि भारत सेवक समाज के हिसाब किताब ने सरकार को कोई मतलब नहीं होना चाहिये, क्या सरकार ने दान के रूप में पैसा दिया था या लिलत नारायण मिश्र को दान के रूप में दिया था?

Charges of

etc. against

भी डी॰ एन॰ तिबारी (गोपालगंज) : उन्होंने तो ऐसा नही कहा है।

भी मचु लिमये: मै सिद्धान्त की बात कर रहा हूं — मैं यह कह रहा हूं कि पब्लिक एकाउन्ट्स कमेटी ने यह जो रबैया अपनाया है— भारत सेवक समाज के बारे में कि भारत सेवक समाज को करोड़ो रुपया देना इस लिये गलत है क्योंकि इन के लिये कोई फाइनेन्शल रुज्य नहीं हैं, कोई फाइनेन्शल डिसिप्लिन नहीं है— ये पब्लिक एकाउन्ट्स कमेटी के शब्द है— यह बहुत ही अन्चित काम है और स्वय इसी की आड़ में छिप कर श्री लिलत नारायण मिश्र कहते है — मै डिस्टार्ट नहीं कर रहा हू, इन का पत्र प्रकाशिन हुआ है— कीन सरकार होती है मेरे से हिमाब मागने वाली भारत सेवक समाज एक इण्डीपन्डेन्ट आर्गेनिजेशन है इस से हिमाब नहीं मांग जा सकता है।

मैं अब मदन का अधिक समय नहीं लेना चाहता हूं—इस प्रस्ताव में क्या कहा गया है— इस में वहा गया है—

"improprieties and malpractices committed by the Minister".

यह इस प्रस्ताव का विषय है—बाकी जो पराजापस दिये गये है वे केवल मिसाल के तौर पर हैं—यही में कहना चाहता हूं। विषय यह है कि इस मंत्री महोदय के द्वारा लगातार इम्मोब्राइटीख बौर मैलमे किटसिख का सिलमिला चल रहा है बौर उदाहरण के रूप में यह भारत सेवक समाख है। इस में कुछ पैराब्राफ्स दिये गये हैं—जिन के लिये भी मिश्र यह कहते हैं कि इन पर बहुत उठाने से सदन की मानहानि

होती है, गरिमा, डिगिनटी--ये शब्द इन के मुंह से कितने मोभा देते है---आप अन्दाजा लगा सकते है।

पालिस्टर फाइबर के बारे में जो लाइसेस काण्ड का मामला अभी अभी राज्य सभा में उठाया गया है—मैं आज चनौती टेना चाहता हूं—ये जब से विदेश व्यापार मत्नालय छोड़ा— केवल इन दो-ढाई वर्षों का लेखा-जोखा लिया जाये तो मैं साबित कर सकता हूं कि अरबों रुपये की लूट भारत की राष्ट्रीय अर्थ व्यवस्था में, नेशनल इकानामी में हुई है। क्या क्या उदाहरण दू—टीरफ कमीशन की रिपोंट वर्षों तक दबाई गई और माफी मागनी पड़ी— प्रो० चट्टोपाध्याय को। पाप ये करे और धोये इन का सकमेसर.....

श्री एल ० एन ० सिश्च । आप को मालूम है कि टैरिफ कमी शन की रिपोर्ट को कई बार उन को वापस भेजना पड़ा।

श्री मधु लिसथे: मैं ईल्ड करने के लिये तैयार हू—मैं चेलेन्ज करता हूं यह जो गम्बलिंग चल रही है, उसको छोडे, ग्राप खड़े हो जाइये भीर स्टेटमेन्ट की जिये कि मेरे कार्यकाल में टैरिफ कमीशन की किसी रिपोर्ट को नहीं दवाया गया। कारण मैं बतला रहा हूं।...

SHRI D. P. DHAR: On a point of order. With your permission, would like to submit for your kind consideration that the Chairman who preceded you has given a specific ruling that the debate should be confined to the limits of the motion. I, therefore, submit for the kind consideration of Madhuji that we may limit ourselves to the substance of the motion. I would, therefore, recall the rulng your predecessors have given on this issue and I would beg on a personal basis and request him to confine his remarks to the contents of the motion.

भी समु लिक्स्ये: मैं मानता हूं। मैंने स्वयं कहा है इस मोशन में इस्प्रोप्राइटी भीर मैंल-प्रिक्टिसिस की बात की गई है भीर मिसाल के तौर पर यह दिया गया है। मैं बहुत ज्यादा इसर उधर नहीं जाना चाहता। टैरिफ किमशन की बात मैं कर रहा था। मैंने कहा मैं ग्रापको चनौती देता हूं। सही बात यह है कि टैरिफ कमीशन की रिपोट कई साल तक दबाई गई भीर उसका कारण यही था कि बहुत बडे पमाने पर लायलोन स्पिनज रेयोन वाले, पोलिस्टर यार्न, ग्रादि सारे जितने ग्राटिंफिशल फाइबर ग्रीर यार्न ग्रीर फैंबिक वाले हैं, इन से पैसा वसूलने का काम किया जाए। लाइमें सिम के बहुत से मामले हैं...

सभापति महोद्रय श्राने वाले मोशन के लिये यह तैयारी है।

श्री मधु लिमये : मै केवल उदाहरण दे रहाह। ब्राज्ञा देतो तपसील मेजा सकताह (इंटम्प्रांज) वह तो ग्राएगा । ग्राज ही मुझे एक नोट मिला है । जो डाकूमेट हमे दिखाए जा रहे है, उस में से नहीं है। दूसरा है। इस वक्त मैं केवल इतना कहना चाहता ह कि मती महोदय को ग्रगर थोडी लज्जा है तो इस तरह का प्रस्ताव ग्राने के बाद उनको स्वय कहना चाहिये कि मैं हट जाना हं, मेरी वजह मे मरकार की बड़ी बदनामी हो रही है। ग्राज लोगों के हित की बात मैं कह रहा ह। ग्रगर श्री ललित नारायण मिश्र. श्री बंसी लाल ग्रीर मारुति लिमिटेड को दपनाया जाएगा -- फिगोटिवली मैं कह रहा हं --तो भ्रापका, सरकार का इमेज सुधरेगा भौर जो चुनाव भाने बाला है उस में भापकी मदद होगी। यह बैगेज यह बोझ ढोने का काम मेरे मिश्र कर रहे है। यह मेरी समझ में नहीं झाला है। मेरी प्रार्थना है कि श्री ज्योतिर्मय बसु का जो प्रस्ताव है उसके हक में ये बोट दें. भीर प्रधान मंत्री से इनको इरने की कोई जरूरत नहीं है। कांग्रेससरकार के हित मे इनका यह बोट होगा ।

THE MINISTER OF PLANNING SHRI D. P. DHAR): I can see that will not have to deal with some of . the remarks which are completely extraneous to the subject matter of the motion and which have to bearing on some of the points which were made out by Shrı Jyotirmoy Bosu. I was completely taken aback by Shri Madhu Limaye's speech in support of this motion. It had nothing whatsoever to do with the motion itself and he will forgive me, therefore, if I do not devote any time or just a little time to what he had to say. We all know and know it with a sense of admiration that Shri Jyotirmoy Bosu is a very hard-working and very intelligent honourable Member this House. But I am afraid, in his enthusiasm sometime he is consciously or perhaps unconsciously capable of deviating from a sense of precision and this lack of precision has led to a long and unfortunate and said debate. Shorn of the invectives of unfair expressions, of equally unfair insinuations, what is the crux of the allegations which Mr Jyotirmoy Bosu has made out in this House? I would like to summarise the essence of the arguments of Mr. Jyotirmoy Bosu. He has relied on Chapter 29 of Volume XI. He has quoted many pages in his Motion that ordinarily one who has not read the report, who has not read the whole chapter, who has not read them in a connected manner, would be led to believe that all that the Commission had said is directed solely and mainly against Mr. L. N. Mishra. I submit, this impression is not only unfortunate but this is totally incorrect.

Malpractices

Shri L. N. Mishra (M)

What is the gravemen of the charge if any levelled by Mr. Jyotirmoy Bosu against my colleague Mr. Mishra in this chapter? It relates to a sum of Rs. 2.10 lakhs or even less.

SHRI JYOTIRMOY BOSU: I have quoted from the Sixth Volume also. Kindly cover that, Training camps and so many other things.

SHRI YAMUNA PRASAD MAN-DAL; Your motion relates to this only.

SHRI JYOTIRMOY BOSU: Who told you that?

SHRI MADHU LIMAYE: That is only illustrative, not exhaustive.

SHRI D. P. DHAR: I am at the moment dealing with Volume XI, Chapter 29, I shall not forget his pale references to Volume VI, Chapter 8,

19 hrs.

But, I will come to that a little later.

I was dealing with this Volume (XI), paragraph 29 and I was submitting for your consideration that the only reference—and I take full responsibility while I say this—that has been made to Mr. Lalit Narain Mishra, if you read the whole Chapter and if you read these paragraphs very carefully—relates to a sum of Rs. 2,10,000—I repeat little less perhaps.

Now. Mr. L. N. Mishra has not said that he did not draw this money. He has gone on record to say that he has drawn this money and Mr. Justice Kapur, who presided over this Commission has recorded this fact. The question then is: in what capacity did he withdraw this money? Mr. Mishra said that he withdrew this money as the Treasurer of this Committee and, as the Treasurer, what were his functions. I am sure Mr. Bosu who belongs to a political party and Mr. Limaye who belongs to a political partyapart from that, Mr. Bosu is also the Chairman of the Public Accounts Committee and it would be very easy for them to refer to the definition of the Treasurer-knows the definition of "Treasurer'.

SHRI JYOTIRMOY BOSU: I shall teach.

SHRI D. P. DHAR: I am always open to be taught and educated and, even by you.

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SHRI JYOTIRMOY BOSU: I do realise this. Some people do not.

SHRI D. P. DHAR: I am glad you have realised your limitation.

I am touched by your humility. But the question is: the definition of a Treasurer is one who is authorised to keep money. He is not an Accountant. Now, Mr. L. N. Mishra had this Rs. 2.10 lakhs and then again Mr Mishra, as per the report of the Commission itself, says that he has distributed this money; disbursed money to such and such a person and to such and such an organisation and he has given the account. It is a statement of the account of disbursement of my hon. friend, Shri Mishra and, I think, Mr. Bosu has confused, as the statement of account of the disbursement of the monies which were with Mr. Mishra in his capacity as a Treasurer. He has given a full statement and there his responsibility ends and the responsibility of those who utilised those monies begins.

Now, this is the totality of the part, of the role of Mr. L. N. Mishra in this Chapter. Now, in this Chapter, the Commission has made a reference to the fact that the Bharat Sevak Samaj authorities did not produce the utilisation accounts of the sums which were disbursed; these accounts were not produced. But, as far Mr. Mishra was concerned, he has done his duty; he has produced the accounts of the disbursement to the last penny of what was entrusted to him as a Treasurer.

SHRI JYOTIRMOY BOSU: Not at all

SHRI D. P. DHAR: That does not alter the fact. This remarkable intervention does not alter the fact; I stand by this fact; Government stands by this fact. Now, these accounts were not produced before the Commission. The Bharat Sevak Samaj chose to prefer the plea that the Commission, under its terms of reference, was not competent to ask for the accounts, the

[Shri D. P. Dhar]

detailed accounts of these monies and on this score the Commission has expressed its unhappiness and at places, I would say, even its irritation. As far as the Government is concerned we are not involved in this jurisdiction and It is in this connection that I will refer to the Dutta Commission also a little later. Here I would like to make the position of the Government clear that this plea which was raised before the Commission was by Bharat Sevak Samaj and it does not necessarily mean that the Government agrees with that. But what surprises the Government is that it had appointed a Commission under the Enquiries of Commissions Act and it had given powers to this Commission under Section 4 and 5 of that Act, specially under Section 5, which empowers the Commission to compel the production of evidence or the production of witnesses and also empowers the Commission even to issue warrants of search for location and production and seizure of documents.

I had the privilege of knowing Justice Kapur for a long time, that is, since the Lahore days. I have the highest respect for him but I am unable to understand while these powers were available to him he did not excrcise them. Secondly, I am also unable to understand why he did not give a categorical opinion or taken a categorical view on the question of jurisdiction. Assume for a moment that he entertained some doubt about its jurisdiction then certainly it was upto him to go back to the Government of India and say that the terms of reference are somewhat vague or less clear and, therefore, they should be amended appropriately in order to clear this confusion. I must admit that as an ordinary human beingnot very well-versed in law and not having the guidance and help and assistance of a great lawyer like Mr. Chatterjee which Mr. Bosu hasand inspite of all these handicaps it is rather difficult for me to comprehend why the Commission did not do that. But as far as the Government is

concerned we did not entertain this plea that the moneys referred to by the Bharat Sevak Samaj were not subject to scrutiny. That is why the Government while presenting this Report before this august House in the Explanatory Memoranda has mentioned that they are scrutinising this Report and that this Report as voluminous. I must say that I am very grateful to Atal ji because he even counted the pages of the main Report, without going into the Appendices which run into several volumes, that it consists of 13,000 pages.

SHRI JYOTIRMOY BOSU: When was the report submitted to you?

I am telling you, you have nad more than a year and a half.

SHRI D. P. DHAR: More than three years Even three years was too small a time to go into all these detailsthis is my opinion, you may disagree—where the activities are spread all over the country. It is not merely Kosi Project. This is spread all over the country. We do need some time. It is not a question of three years or six years or six months or five months. We have just asked for some time and we shall make this time as brief as possible in order to get all the facts, in order to be able to contact all the Departments in order to be able to contact all the Ministries in order to get at the truth. The Government will not allow the truth from being sheltered or prevent it from being exposed to public view. This is an obvious position of the Government and I stand by this. This has been mentioned in terms of the memorandum which has been appended to the Report at the time it was placed on the Table of the House. Therefore, Sir, I would submit for the consideration of this hon. House that whatever suspicions, whatever small or big or remote innuendos are contained with regard to the actual accounts relating to the utilisation of these funds, Government shall take care to make a proper scrutiny of the whole matter and then at the

appropriate time, it will consider what action has to be taken. This is the first part of the story related to us by Shri Jyotirmoy Bosu. Here, one or two other questions have arisen. I do not want to go into all these questions. As I said, they are not relevant to the issue. But, in order to correct facts, I would like to submit that it is true that a Commission was set up by one of the many Governments which Bihar had and after the Government was changed, the successor Government on the recommendations of a Cabinet Committee suspended this Commission. Now, it is wholly incorrect, I would submit, to say that Commission was suspended under the authority or at the instance or on account of the Government of India and it is extremely unfair to associate the name of the Prime Minister with this decision of the Bihar Government. This is the story of the Dutta Commission. I am afraid that, when Shri Madhu Limaye referred to this and said that it was done under President's Rule, he was not aware of real facts of the situation. We come to the second part of the argument as far as this Chapter is concerned, Mr. Jvotirmoy Bosu has said that under whose authority was this Committee constituted of which Mr. L. N Mishra was the Treasurar. Well, it has been stated unreservedly that this Committee was duly constituted the proper authority Mr. Mishra has just now said that in his statement, and that whatever amounts were disbursed were done under the due and proper authority of the Committee or its functionaries and that also has been asserted by Mr. Mishra I do not see any reason to doubt this statement. There is nothing on regard to create the slightest suspicion in dealing with the correctness, with the veracity of this statement which has been so affirmatively made on the floor of this House That was one part of the story, of course, made out very dramatically by Mr. Jyotirmov Bosu Now, we came to the celebrated Chapter 8. Now. what is this about? This relates to two sets of schemes, one with regard to training and the other with regard to mobilisation of people. In this, as far as Mr. L. N. Mishra is concerned, the total amounts which were drawn by him, as the Convener of the Kosi Project, BSS Project, were about Rs. 65,000 on 29th September, 1956 and Rs. 24,000 in December 1967.

Now it is said that the second instalment was issued on the basis of a certificate, of an order, issued Mr. Krisnhan Prasad before whom all the acts were not stated coherantly by Mr. Mishra. Now I would submit that this allegation cannot stand the test of even ordinary scrutiny because there is no doubt that the second instalment was drawn on the basis of facts which were clearly stated and clearly assessed by which were Mr. Krishan Prasad and his department. I need not go into this matter because fortunately Mr. Jyotirmoy Bosu did not place much credence on this aspect of the matter either.

SHRI JYOTIRMOY BOSU: Revision petition?

SHRI D. P. DHAR: The question is not o revision petition. The question is of interpreting what has been said in the document called the Kapur Commission Report. If it suits Mr Bosu to draw conclusions which in law are called perverse conclusions then surely it is left ordinary mortal like me to draw conclusions which are in conformity with the spirit and the language of the Commission's Report.

SHRI JYOTIRMOY BOSU: Mr. Dhar is a very handsome man and even if he does not say anything, there will be clapping.

SHRI D. P. DHAR: I would submit a good deal of song and dance has been made about the duration of the training centres and the training course

SHRI JYOTIRMOY BOSU: Money drawn after the closure of the training centres.

SHRI D. P. DHAR: I am glad he refreshes my memory; I am really grateful to him.

I must say that this is one. The other is that this money was drawn for schemes which had technically ended their span of life, namely, the training scheme and the mobilisation of people. Here I would make one submission. From all the evidence on record, Mr. Mishra-and that is all that concerns him-has all along said that the second instalment should be released because the construction of the Kosi project is suffering. He has said that jeeps are necessary.

SHRI JYOTIRMOY BOSU: Page number?

SHRI D. P. DHAR: I will give you in a moment.

He has gone on record to say so As a matter of fact, he had earlier said very clearly that accounts should be audited and there is hurry; he has been pursuing the central office, the Central Bharat Sevak Samaj office .'

BOSU: Like SHRI JYOTIRMOY the Tulmohan Ram licence story

SHRI D. P. DHAR: Mr. Bosu, I am prepared to have a private discussion with you outside the scope of this motion on all the Rams that you have in mind, but why bring Tulmohan Ram in a controversy which is not concerned with him at all?

SHRT JYOTIRMOY BOSU-So VIP is hear that a gratifying to anxious to have a dialogue with me.

SHRI D P DHAR. As a matter of fact, I would be delighted to do so provided you allow me to deal with the subect you have raised in this House and not with other subjects which may be dear to your heart but which are unfortunately irrelavant to the discussion. This is what Mishra has said repeatedly: that the construction work was suffering.

SHRI JYOTIRMOY BOSU: had not given be the page number. I and waiting.

SHRI D. P. DHAR: I will not make you wait for long. I will give the page number.

SHRI JYOTIRMOY BOSU: I gave it to you very promptly.

SHRI D. P. DHAR: I wish I were as prompt. I wish that you were as ready to accept truth as I.

SHRI JYOTJRMOY BOSU. It goes undisputed

SHRI D. P. DHAR: If it is your intention that you can by your stout interruptions derail me from the main argument, I am afraid that you are waisting your time.

SHRI JYOTIRMOY BOSU: I never live in fools paradise to derail you. You were never on the rails

SHRI D P. DHAR: Page 11, para 888 page 12pa ra 8 96

SHRI JYOTIRMOY BOSU: You got assistance.

SHRI D. P. DHAR: Need assistance I am older than you I did not say wiser.

We have to go back 17 years and we h ave got to have a look at this, the grandeur of this conception. Today we have become cynicse. We have to look upon this tremendous effort which was made in the past to really associate the people with the work of development. We looked upon this movement as a mission We did not look upon this mission from the eyes of an accountant or from the eyes of the minions who are available for this purpose in the corridors of the North Block and the South Block. we looked upon it from the point of view of securing the participation of people in the development of the country. It is undoubtedly true that some of the most idealistic people were drawn into this movement. is also undoubtedly true that gome wrong elements were drawn into it.

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SHRI JYOTIRMOY BOSU: Certainly I cannot dispute here a successful Planning Minister such as this one.

SHRI D. P. DHAR: You will see the success of my planning when you make up tomorrow morning.

SHRI JYOTIRMOY BOSU: Both of you, I know have a very powerful press lobby and what we will read tomorrow morning I can tell you right now. Lalit Babu infact maintains a press regiment through fat envelopes. About your affairs I cannot give details but I know you have a set of admirers.

SHRI D. P. DHAR: If my details are known it can be only romantic. We have to look back upon this from the point o view of what obtained at that moment. As a matter of fact I was very happy when Atalji raised the fundamental question which, think, should have been the essence of this Motion, namely, why did such a grand mission, such a grand move-Why did it ment fail? collapse. I would not have, if I were Jyotirmoy Bosu, raised the debate on the Kapoor Commission in order to hound my colleague Mr Mishra on grounds which are absolutely not legitimate.

SHRI JYOTIRMOY BOSU: You did not say: bound out.

SHRI D P. DHAR: If we had that sense of direction and that sense of purpose which Atalji mentioned.

SHRI JYOTIRMOY BOSU: Great admirer of Atalji.

SHRI D. P. DHAR: I am an admirer of Atalji; I do not work along with him for a common purpose inspite of being a revolutionary. We should have really seen why such movements, such enthusiasm, such zeals of missionary character, have failed To say that because it is written there that this scheme had to finish on 7th October 1967 but it continued till 20th

December 19757 and therefore everything is wrong, is I submit, an absolutely narrow accountants point view. I do not think even a competent accountant will raise that point, with due respect to my dear friend, Jyotirmoy Bosu. After all, don't we have spill-over schemes? There evidence galore where schemes which are to be completed within 3 or 5 years have spilled over to the 6th, 7th or even 10th year. So, if these schemes have spilled over-I assume for a moment they have-has Mr. L Mishra been responsible for it? Do you went to hang him for that it is an impropriety, a malpractice committed by Mr L. N. Mishra? I am not trying to defend an individual. I am trying to defend a principle. Therefore, if a principle is violated by trying to destroy an individual, it is my proud privilege to go to the defence of that individual. That is what my party is doing.

Nandaji is here, in whose absence unfortunately quite a number of irreverent things were said, which hurt me greatly. He was the father of this idea. Who is born in the country who can raise his finger at the integrity of this old man? It is tragic that his great dream, great mission, failed. It failed not because of the lack of idealism and enthusiasm among the people of this country but because of these narrow accountant's points of Therefore, I submit for the view consideration of my friends opposite and on this side, in this whole sodeal of dishonesty, terrible malpractices and improprieties, these thefts and which Mr. L. N Mishra has committed-what does it come to? Including the voluntary contribution, it comes to Rs 1,03.000. Mr. Bosu asked a very relevant question. He said, L. N Mishra had made a statement that Rs. 18,000 were available as part of the voluntary contribution of the people and that was one of the bases for the drawal of the second instalment. If you look at the audited account of this Rs. 1,03,000....

SHRI JYOTIRMOY BOSU: Which page? It can't be one way traffic.

SHRI D. P. DHAR: I will give you. Occasionally if you only take and not give, what is the matter? This was the famous Daya Shankar's statement. It is pages 8 and 9. This Audit port of Shri Daya Shankar gives the details of the expenditure of this sum of Rs. 1,03,000. This is all that is related to Lalit Babu. I am not talking of the other men and other things which the Commission has said. After all, there are 24 or 25 volumes. But. this is all that relates to Lalit Babu and the audited account of Shri Daya Shankar gives the details of this expenditure of Rs. 1,03,000. Jyotirmoy Bosu has chosen to redicule Shri Daya Shankar. God knows whether he is alive or not. He has implied that he was not a chartered accountant. There was a regular Government order by which it was stated that the BSS could utilize the services of a retired Assistant Accounts Officer. I have the order with me and I can quote it.... I am sorry, I have misplaced it somewhere. Anyway. I have gone on record to say that there was a Government order by which the auditing of the BSS funds were exempted from being conducted by chartered accountants; it can by an Assistant Accounts Officer This gentleman happens to be retired Assistant Accounts Officer and he prepared the Audit Report of this expenditure.

I revert to Rs. 18,000 because that ie relevant. This gives the whole story of the expenditure, including the items received by Lalit Babu. As I said, this amount of Rs. 1,03,000 consisted of Government grants of Rs 89 900 and refund of grant made by BSS. Because, the whole organisation was so prone to temptation that if was capable of returning the grants also! Recause, they were lving unutilized with them This proves the mala fides of my colleague. Shri L. N. Mishra, because Rs. 9,000 was unspent he refunded it. Therefore, according to Shri Jyotirmoy Bosu, this is one of the greatest evidence of mala fides of Shri L. N. Mishra!

SHRI JYOTIRMOY BOSU: In the import licence scandal, apart from the fact that money had to be paid to get the licences, they found, when they raided, that even after some months the licences were remaining unused.

SHRI D. P. DHAR: I suggest, Mr. Jyortumov Bozu might use those empty buckes for drinking water. But the net contribution of the Bharat Sevak Samaj was Rs. 23,790. These are the elements of which the sum of Rs. 1,03,000 was composed. And this was audited by Mr. Daya Shankar who was auditing the accounts under the competent authority of the Government. This audit report was accepted by the Ministry of Irrigation Power with the concurrence of the do not know internal Finance. I wherefrom these wild deductions are available to my friends to say that there have been serious irregularities, improprieties or malpractices involved in the disbursal of these amounts

As far as this contribution is concerned, here is again something which surprises me. In the documents of evidence, there is one Mr. Pritiranjan Bose who has deposed before Kapur Commission that 25 per cent of the contribution by way of articles, goods, etc., etc., was made available by this Organisation in order qualify for the drawal of the second instalment. I do not know how, why and through what oversight the Commission has not mentioned this evidence at all, though this evidence has been recorded by the Commission and cross-examined this Under Secretary of the Ministry of Irrigation and Power. My submission, therefore, is that the Government is absolutely convinced that the sum of Rs. 1,03 000 was spent properly and it was audited. Why do we say that this was spent properly? We rely on the audit report of Mr. Daya Shankar who, under Government orders, was

competent to draw up such an audit report and that audit report was accepted by the Ministry of irrigation and Power with the concurrence of the internal Finance. And the lact of the contribution is reflected both in the audit report and also in the evidence of Mr. Bose. Unfortunately, he was not Mr. Bosu. It is reflected in the evidence of Mr. Bose which is on the records of the Commission itself.

I do not want to take more time of this august House. I would like to make one more submission. Mr. L. N Mishra did not take refuge under any privilege as far as deposing before the Commission was concerned He wrote to the Commission that he was available to them any time. I was not aware of the private meetings with Justice Kapur. Those are different things. I am now dealing with the record. It is in the report of the Kapur Commission that he wrote a letter, he gave an affidavit in which he offered voluntarily to make a deposition before the Commission. there were any doubts in the minds of the Commission, they would called him. I have great respect for Justice Kapur, he has been a great judge and Mr. Jyotirmoy Bosu was very correct in saying so. Now, obviously there was not a shadow of doubt in his mind about Lalit Babu being even remotely involved in these transactions or the impropriety of these transactions. That is why he did not deem it proper to call him to give evidence. Otherwise, I fail understand and it is impossible understand that a Judge of such high calibre could have ignored the sporting offer voluntarily made affidavit by Lalit Babu.

I would like to submit because Mr Jyotirmoy Bosu talked of the Press and he talked about others, for the kind consideration of the hon Members of this House and also those who may like should not go by quotations, simple quatations of a line taken out here and there or culled out from here and there. Without any connection or the context. They must see

the hole thing and men they will see the very philable sight. . .

SHRI JYOTIRMOY BOSU. And see the man also.

sHRI D. P. DHAR: They must see the whole thing, they must see the man behind the motion and they mussee the pitiable sight how this great castle which was built by the hon mover of the motion fails to the ground and crumples.

SHRI JYOTIRMOY BOSU: Prof D. P. Dhar, the prospective passenger for Aeroflot. . .

SHRI D. P. DHAR. Air India.

SHRI JYOTIRMOY BOSU: I do not feel envious—has been thinking of building a castle because with his democratic and socialist background, he cannot think of anything else.

I will be business like and would like to try to make points and I do not have any machinery or the ability to go and examine each and every inding of this Commission. The Commission has. . . (Interruptions). Lalit Babu asked you to stay back?

SHRI NIMBALKAR (Kolhapur): No, no.

SHRI JYOTIRMOY BOSU: Thank you my dear friend.

Let us come to Vol. VI, page 7, What does it say? It says:

"This scheme for the Kosı Project was as follows:

(1) For training of 125 persons on each bank . .

This is Mr. L. N. Mishra's scheme. There are letters embodied in the report

AN HON. MEMBER: That has already been replied to.

Shall JYULIAMUY BUSU: 1 am not willing to tell any cock and but story;

For training of 125 persons... (Interruptions) 1 do not like to be a listener to someoody else talking through the back of his hat. It you wear a hat, you will look nanusome because you can hide many things in that.

SHRI D. P. DHAR: Unfortunately, I am bald.

Shri Jyotirmoy Bosu: "For training of 125 persons on each bank of the river, i.e., 250 persons m all, for supervisory and accounts staff: the training was to be for 3 months."

What do they find?

"The file of the Samaj shows that it was to operate from October 16. 1956 to January 16, 1957 The audited accounts mention the period of training to be from October 1956 to December 1956 and in the report of the auditor it is stated that it operated for 1.1|2 months, i.e., for half the sanctioned period.

- (ii) It was not put into operation.
- (ui) This scheme was to work for six months. . .

Now I come to the next one. It has been stated. Sir, I do not want to take your time by again reading the same paragraph.

Here it is said:

"As there are not account books nothing can be said as to the factum or the propriety of the expenditure after the scheme had terminated."

Then it says:

"They do not specify the period but presumably they must be from the commencement of the scheme upto the date of the Accounts. These figures are at considerable variance with that shown by the retired Accounts Officer acting as on Auditor." Mr. Dhar reads angush better than it do but I did not know he is in the habit of reading between the lines. Even this person has said that there as considerable variance in regard to these accounts.

Then on September 29, Government sanctioned as objout and the camps were supposed to be closed at a certain date. How is it you take money after the camps were closed? No reply has come with regard to the same thing. Then it says:

"The inspectin report of Mr. R N Gokhle in the Bharat Sevak Smaj file shows that the system of payment to labour was delective...."

He goes on to give assessment of accounts and then he says, the Accounts Officer was appointed for 4 months when the training centre itself was for 1 1|2 months. Rs. 8400 was asked. In June 1957 which is in excess of the need and the urgancy. It also shows that the cash-book was over-written. This is a very serious matter.

Now we come to the next date August 27, 1957. Mr. L. N. Mishra wrote this:

"So far as contribution of the Bharat Sevak Samaj is concerned I am sure a major portion of the required amount has been collected by the BSS organisation in Kosi from the unit leaders. We have only to await a statement from them. But I do not think in demanding the payment of second instalment, it will be necessary to make mention of the question of this contribution. It is getting late and we should not delay it further. We must ask for the money.'

This is what he wrote on 27th August, 1957. And the comment on that is—

"This note is significant"—

That means, it is in plain English. loud speaking.

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Then if you go to the next page this is what is clearly stated there. It says.

"The record however shows that the certificate was not based on correct facts,"

Then it says:

"Mr. L. N. Mishra on 27th July, 1957, mentioned the need for the purchase of jeeps for which the Bharat Sewak Samaj should try to get the grant. Mr. M. D. Mi'tal was still of the view that the Samaj could not justifiably ask for the money but Mr. Mishra emphasized the getting of the grant without mentioning the non-contribution by the Samaj of its share. And the second instalment of Rs. 24,900 was applied for and received without disclosing correct facts."

So, this is the situation here. The whole thing is a fraud; the whole thing is cheating the public—nothing short of that. Now I come to page 15 Mr. Dhar, there is a provision that you may speak if you want to If you speak again. I will be very glad to hear it. This is what has been stated here:

"On January 20, 1958, Mr. M. D. Mittal wrote to Mr. Lahtan Choudhary saying that out of the second instalment. Rs. 20,000 was being paid, the first instalment having already been paid in full; that the accounts showed that money had been expended under every other head excepting the purchase of jeeps and the moneys which were being sent might be utilised for the purchase of jeeps."

"It was also said that the Samaj had to make a contribution of Rs 29,680|- and that although Mr Mishra had said that Rs. 18,000|- was paid, no such contribution had been credited in the accounts."

Mr. Dhar, you are an eminent lawver and yet, you claim that Mr Dada Chandi, as your colleague an eminent lawyer and so many others but you lost sight of this in your anxiety to defend and shield a person who is out and out corrupt and dishonest. (Interruptions). This is not my saying. I give you many more instances. But, the time is short. I do not like to do so.

I quote:

"A special feature of the Public Cooperation Scheme in the Kosi Project which has been taken credit for by the Bharat Sevak Samaj was the reservation of certain percentages of the running payments for works of community development and this Fund was called the Community Savings Fund which was created by the Samaj specifically for the purpose."

Here the Commission dealt with all the arguments put forward by Mr. Dhar and Mr. Mishra and the Congress spokesman. It further says:

"This negatives the claim of the Samaj that the money being of the Samaj, none else had the right to question them about its expenditure".

This is Mr. Justice Kapur's final finding. Then I come to another thing.

"90 per cent of the value of the work executed will only be paid to the Unit Leader and the balance of the value of work done will be deemed to have surrendered to the Government. The latter amount will be kept in deposit with the Government which will be spent on organisational expenditure of the Bharat Samaj and community development in a manner to be settled mutually between the Government and the Bharat Sevak Samaj, The Unit Leader shall not lay any claim to the said amount kept in deposit and shall not be entitled to raise any objection whatsoever as to the manner of its deposit,"

[Shri D. P. Dhar]

So, that claim is absolutely baseless and foundationless. I have something to say:

"A letter dated July 3, 1967 from the Director (Public Cooperation) in the Planning Commission to the General Secretary of the Bharat Sevak Samaj points out that during their visit to Bihar the Accounts Cell of the Planning Commission noticed that Kosi Project authorities had raid Rs. 2.10 lakhs to Mr. L. N Mishra out of the Community Saving Fund and the details are given by him and to this letter is attached a statement showing the distribution of the amounts by Mr. L. N. Mishra to the various parties.

The Planning Commission wanted to know as to how these monies were accounted for by the payees, whether they were spent in accordance with the terms and conditions governing the use of Community Saving Fund."

MR. CHAIRMAN: Not the payer but by the payer.

SHRI JYOTIRMOY BOSU: The payees are his men.

SHRI L N. MISHRA: No.

SHRI JYOTIRMOY BOSU: I will give you the list. I certainly own anybody in this country. I am willing to work for anybody. There are so many other:

"Messns L. R. Pandit & Co., Chartered Accountants went through the accounts of the Kosi project upto the year 1962-63 and they found the amount in the balance-sheet against Shri L. N. Mishra but no adjustment thereof."

MR. CHAIRMAN: I hope you will recall the Minister had said that the schount was given thre months later and this was earlier.

SHRI JYOTIRMOY BOSU: I recall that no account was given. Sir, I quote:

"This statement shows that Mr. L. W. N. Mishra had ceased to be the Convenor of the Kosı Bharat Sevak Samaj in May, 1957 but he continued to be associated with the Kosi Section because he withdrew Rs. 2.10,000 from Community Savings Fund and he prepared a note on July 26, 1960 about the Community Savings Fund which was sent to the Planning Commission by the General Manager of the Central Construction Service. As has already been said, Mr. Mishra had stated that he rendered accounts to the convenor of the Eastern Embankment Community Savings Committee which had been duly accepted by the Committee but it is very unfortunate that the Bharat Sevak Samaj has refused to produce its records before the Commission or even produce them before the Government of Bihar because that would have shown how the monies were spent and by whom and they would have been capable of Scrutiny by the Commission."

Sir, about his appearing before the Commission it is crystal clear that—

"Shri Nanda and Shri Malhotra were also examined as witnesses but due to the privilege provided in the Civil Procedure Code excluding the jurisdiction of the court to summon inter alia Central Ministers, Shri L. N. Mishra could not be summoned as witness."

He says I volunteered. I do not accept that. He has to satisfy the House. He has not explained why he opposed the proposal of the Chief Minister of Rihar to come and get the things audited because he knew if the audit party came many skeletons will come out and so he resisted the move.

Sir, I brought the motion against Shri L. N. Mishra long before this Session started. The notice for it was given in the last Session and it was difficult for me to get the motion admitted. This man has been the master-mind behind Tulmohan Ram's scandal and I say he has got the files burnt re'ating to the Karnataka Stainless Steel: (Interruptions)

Charges of

etc. against

20.00 hrs

Now, Dr. Dhar has done a great service by saying that we can quote from documents connected with Kosi project. Now I quote from 53rd report of the Estimates Committee of the Bihar Assembly. Sir. it says:

"As regards the question awa. Jing contracts relating to Kosi project and thereby benefitting most of the members of a single family the Sub-Committee has come to the conclusion on the basis of evidence of local engineers, local persons and available documents and local people that it is a fact that most of the contracts have mostly been given to the members of "Mishra Family" of Balua Bazar or their agents. All these evidences were taken on oath. The lineage of the members "Mishra Family" and the list their agents is given at Appendix I. During the course of examination, the Committee came to the conclusion that most of the local eminent people are afraid of Mishra Family and this fact was established in the sitting held on 6th August, 1973. In all, three non-officials tendered evidence on oath. Other persons could not be present themselves before the Sub-Committee as they were threatened."

Further, it says:

"Shree Kripa Nath Mishra, P.O. Balua Bazar. Distt. Saharsa was awarded a contract for Rs. 7,10,347 to construct a guide dam at R.D. No. 24,50 of Hanuman Nagar Raj Birraj Road "

There, it says:

"According to the terms and conditions of the Agreement the

work which includes ten items such as earth work, boulder pitching etc.

Now, most of the contracts went to this Mishra Family. (Interruptions.)

DR. KAILAS: He can reply in regard to whatever Mr. Dhar has said. He cannot raise new points. (Interruptions.)

SHRI JYOTIRMOY BOSU: I ask a question to Mr. Mishra?

MR. CHAIRMAN: At this rate, you will bring the entire Mishra families of the whole country including Shri Shyamnandan Mishra's family. Any one whose name is Mishra is good enough for you. You are going beyond the Motion Do not go so far. Limit yourself to the Motion (Interruptions)

SHRI JYOTIRMOY BOSU: here are the names of individuals and firms who have fictitiously. (Interruptions). I will take two more minutes. Sir, they have given 14 names who worked as benami are of the Mishra Family. Most of the Kosi money, Kosi funds found its way through this or through that to Balua Bazar and to a particular compound. The moment I tabled this Motion, Mr. L. N. Mishra rushed a messenger to Patna to file a tit bit of a civil appeal in a Court of Law in order to make this thing subjudice. I never knew that he lives in a fool's paradise, that by filing a case in a Munsif Court, he can debar this House from raising a debate. (Interruptions.)

SHRI MD. JAMILURRAHAMAN: Sir, on a point of order. He is raising a new point on which hon. Minister will have absolutely no chance to reply, according to the procedures laid down by this House. He should not try to raise new points in regard to this matter. This is my point of order. He should confine himself to the debate, he should reply within the ambit of the Motion. He should not raise new points. The hon. Minister will have no chance to reply. (Interruptions).

MR. CHAIRMAN: I am sure Mr. Bosu will bear it in mind. Please limit yourself to the Motion. Don't raise new points. (Interruptions).

SHRI JYOTIRMOY BOSU: The question is, Mr. L. N. Mishra stands with the glory that he has acquired in recent times in the country. I do not want to cast "pearls before the swine."

Sir, my saying is this: If the Government is worth the name, if they are not wearing a garb made of rhinoskm, this should have been enough. I mentioned the case of a Minister in the U.K. where because his wife had accepted a small contribution for a charitable purpose, Mr. Maudling resigned; otherwise, he would have been the Prime Minister of that country.

All that I say is this. I do not press this for a vote. I put it before the House. Consider what the man outside thinks about you. Try and find out You cannot escape the wrath of the people by simply pushing your press button here and defeating the motion I do not wish to say anything more. These people cannot see the writing on the wall. Therefore, corruption has become a part of their life. That is how they are ruining the country and ruining themselves.

I have nothing more to say, but if there is any conscience, any sense in them, they would have immediately removed this man because enough has come out against this man. This is something in writing given by no less an authority than a Commission, and he has been stealing the Kosi project money for furthering his own ends. I wish to say nothing more.

MR CHAIRMAN: He said he is not pressing it to vote.

SHRI JYOTIRMOY BOSU; I said it in the beginning,

MR. CHAIRMAN: You want to withdraw it?

SHRI JYOTIRMOY BOSU: No.

MR. CHAIRMAN: Then I will have to put it to vote.

The question is:

"That this House resolves that Shrı Lalıt Narain Mishra, a member of this House and a member Cabinet be removed from the membership of this House for committing serious improprieties and malpractices as could be seen from the Report of the Commission of Enquiry into the affairs of Bharat Sevak Samaj and in particular as reported in the said Commission Reports in volume 11 (Eleven) page 97 paragraphs 29.94, 29.95, 29.96, page 98 paragraph 29.100, page 103 graphs 29 128, 29.129, page 110 paragraphs 29 146, 29 147, page 126 paragraph (xxi) and page 127 paragraph 29 194."

The motion was negatived.

SHRI JYOTIRMOY BOSU: Can a ivilege motion be decided by vote?

20.09 hrs.

MOTION RE: FUNCTIONING OF ELECTION COMMISSION

SHRI SHYAMNANDAN MISHRA (Begusarai): I move the following:

"That this House notes with deep concern the growing complaints about the functioning of the Election Commission and recommends that steps be taken to enlarge and reconstitute the Commission in the interest of free and fair election."

MR. CHAIRMAN: We will continue this next time.